



**HARYANA VIDHAN SABHA**

**COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ  
INSTITUTIONS  
(2021-2022)  
(17<sup>TH</sup> REPORT)**

**ON**

**ANNUAL TECHNICAL INSPECTION REPORT ON LOCAL BODIES  
& PANCHAYATI RAJ INSTITUTIONS FOR  
THE YEAR 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 &  
2016-17**

**AUDITED BY THE PRINCIPAL, ACCOUNTANT GENERAL  
(AUDIT), HARYANA,  
&**

**ANNUAL AUDIT REPORTS OF MUNICIPAL CORPORATIONS  
GURUGRAM & FARIDABAD FOR THE YEAR 2018-19  
AND**

**ANNUAL AUDIT REPORT OF THE LOCAL AUDIT DEPARTMENT  
HARYANA ON THE ACCOUNTS OF PANCHAYATI RAJ  
INSTITUTIONS (PRIs)  
FOR THE YEAR 2015-16**

**AUDITED BY THE DIRECTOR, LOCAL AUDIT DEPARTMENT,  
HARYANA**

**(Presented to the House on 16<sup>th</sup> March, 2022)**

**HARYANA VIDHAN SABHA SECRETARIAT  
CHANDIGARH, 2022**



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**COMPOSITION OF THE COMMITTEE ON LOCAL BODIES AND  
PANCHAYATI RAJ INSTITUTIONS  
(2021-2022)**

**Chairperson**

1. Shri. Narender Gupta, M.L.A.

**Members**

2. Shri Ghanshyam Saraf, M.L.A.
3. Smt. Seema Trikha, M.L.A.
4. Shri Bishamber Singh, M.L.A.
5. Shri Dharam Singh Chhoker, M.L.A.
6. Shri Surender Panwar M.L.A.
7. Shri Amarjeet Dhanda, M.L.A.
8. Shri Rakesh Daultabad, M.L.A.
9. Shri Neeraj Sharma, M.L.A.

**Secretariat**

1. Shri Rajender Kumar Nandal, Secretary
2. Dr. Satish Kumar, Under Secretary



## INTRODUCTION

1. I, **Narender Gupta** Chairperson of the Committee on Local Bodies and Panchayati Raj Institutions, having been authorized by the Committee to present this 17<sup>th</sup> Report on the Annual Technical Inspection Report for the Year 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17, Annual Audit Report on the Accounts of Municipal Corporations Gurugram & Faridabad for the year 2018-19 and Annual Audit Report of the Local Audit Department Haryana on the Accounts of Panchayati Raj Institutions (PRIs) for the year 2015-16.
2. The Committee examined/ scrutinized the Annual Technical Inspection Report audited by Principal Accountant General (Audit), Haryana, for the year 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17. Annual Audit Report on the Accounts of Municipal Corporations Gurugram & Faridabad for the year 2018-19 and Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2015-16, audited by the Director, Local Audit Department, Haryana as per details given in the Report and its annotated reply submitted by the concerned department. The Committee has gone into the details of the matter and has tried its level best to make its observations/recommendations strictly as per the information/record produced before the Committee by the concerned quarters and as per law.
3. The Committee considered and approved this Report in its meeting held on 22<sup>nd</sup> February, 2022.
4. A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.
5. I, as Chairperson of the Committee, place on record the appreciation for all the Members of the Committee for their cooperation and valuable suggestions for the consideration of Annual Technical Inspection Reports & Annual Audit Reports.
6. The Committee places on record its appreciation for the assistance rendered to it by the Principal Accountant General (Audit), Haryana and Director, Local Audit Department, Haryana and her/his officers. The Committee would like to express it's thanks to the Additional Chief Secretary to Government Haryana, Urban Local Bodies Department and Development & Panchayats Department and other officers/officials of both the departments who appeared for oral evidence before the Committee for their cooperation and information given by them.
7. The Committee is also thankful to the officer/officials of the Haryana Vidhan Sabha, Secretariat for their whole hearted co-operation and assistance given by them to the Committee.

**CHANDIGARH:**  
**THE 22<sup>ND</sup> FEBRUARY, 2022.**

**NARENDER GUPTA,**  
**CHAIRPERSON.**



## **REPORT**

### **GENERAL**

The Committee on Local Bodies & Panchayati Raj Institutions for the year 2021-2022 consisting of Nine Members under the Chairmanship of Dr. Kamal Gupta was nominated by the Hon'ble Speaker on 26<sup>th</sup> March, 2021 vide Notification No. LB/PRIC-1/2021-2022/28, dated 30<sup>th</sup> March, 2021.

Shri. Neeraj Sharma, M.L.A., was nominated as special invitee of the Committee w.e.f. 07<sup>th</sup> June, 2021 for the remaining period of the year 2021-22.

Shri Narender Gupta, M.L.A., was nominated as Special Invitee of the Committee w.e.f. 29<sup>th</sup> June, 2021 for the remaining period of the year 2021-22.

Shri Kuldeep Bishnoi, M.L.A., discharged from the membership of the Committee on his request and Shri Narender Gupta, M.L.A., was nominated as Member of the Committee w.e.f. 16<sup>th</sup> August, 2021 for the remaining period of the year 2021-22.

Shri Narender Gupta, M.L.A. was nominated as Chairperson of the Committee as Dr. Kamal Gupta ceased to be a Member/Chairperson of the Committee under rule 204 (1) of Rules of procedure & conduct of Business in Haryana Legislative Assembly due to his appointment as Minister on dated 28.12.2021 (AN) and Shri Neeraj Sharma, M.L.A., was nominated as Member of the Committee w.e.f. 04<sup>th</sup> January, 2022 for the remaining period of the year 2021-22.

The Committee held total **32** meetings during the year 2021-2022 till the finalization of the Report.

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**Part-1**

**ANNUAL TECHNICAL INSPECTION REPORT ON LOCAL  
BODIES & PANCHAYATI RAJ INSTITUTIONS FOR THE  
YEAR 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 &  
2016-17 AUDIT BY THE PRINCIPAL, ACCOUNTANT  
GENERAL (AUDIT), HARYANA  
URBAN LOCAL BODIES DEPARTMENT HARYANA**

**REPORT  
ON  
ANNUAL TECHNICAL INSPECTION REPORT ON LOCAL BODIES &  
PANCHAYATI RAJ INSTITUTIONS FOR THE YEAR 2011-12, 2012-13, 2013-14,  
2014-15, 2015-16 & 2016-17 AUDIT BY THE PRINCIPAL, ACCOUNTANT  
GENERAL (AUDIT), HARYANA URBAN LOCAL BODIES DEPARTMENT-  
HARYANA**

The Committee scrutinized the Annual Technical Inspection Report on Local Bodies & Panchayati Raj Institutions for the year 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17, audited by the Principal Accountant General (Audit), Haryana as under: -

**[1] PARA No. 4.1.1(for the year 2011-12) -ULB:— Non-realization of rent Rs. 42.11 Lakh**

Any amount which is due to Municipalities and remains outstanding, the Executive Officer/Secretary may serve the notice of demand upon concerned persons. Any sum due for recovery, shall without prejudice to other mode of collection, be recovered as arrear of land revenue as provided under section 98 of Municipal Act, 1973. During audit it was noticed that an amount, Rs. 42.11\* lakh was pending on account of rent from shopkeepers pertaining to the period from April 2010 to March 2012 as on July 2013 in Municipal Council, Jind and Municipal Corporations, Karnal and Yamunanagar. The municipalities stated (July 2013) that efforts were being made to recover the balance amounts by issuing notices to the shopkeepers

**The Department in its written reply stated as under: -**

The amount of rent due is amounting to Rs. 30.85 Lakhs. The recovery status of rent is as under:-

Sr. No.	Amount to be recovered	Amount recovered	Balance	Remarks
1.	17,08,406 (38 shops)	16,56,510 (35 shops)	51,896 (3 shops)	Notices issued to 3 shopkeepers)
2.	9,50,421 (1 shop)	0.00	9,50,421	Petition was filed for the recovery of rent. Hon'ble Court ordred for recovery by attaching the property. But no land or building in the name of defaulter as such amount is not recoverable.

3.	69,468 (2 shops)	0.00	69,468	Case pending with Hon'ble court.
*4.	2,91,705 (29 shops)	0.00	2,91,705	Shops vacated and run away. No address is available, whereabouts they are residing. Hence not recoverable. These 29 shops were reallocated.
5.	65,000 (1 shop)	0.00	65,000	Hon'ble court decided the case against the council. Hence not recoverable
<b>Total</b>	<b>30,85,000</b> <b>(71 shops)</b>	<b>16,56,510</b> <b>(35 shops)</b>	<b>14,28,490</b> <b>(36 shops)</b>	

**The Committee has desired that para at Sr. No.\*4 be kept pending and sincere efforts be made to recover the outstanding amount on account of rent of shops within a specific time frame.**

**[2] PARA No. 4.9 for the year (2012-13):-ULB: Encroachment of land:-**

The land under the ownership of MCs should be free from all encroachments. In case of any encroachment or un-authorized occupation by any person/ bodies, the committee should take timely action for getting the same freed from encroachment under Section 408-A of Haryana Municipal Corporation Act, 1994 and Section 181 of Haryana Municipal Act 1973. Scrutiny of records of two ULBs showed that 97.15 Acre of land costing Rs. 106.82 crore was under encroachment as of March 2012 as per details given in Table 15:

Name of ULB	Land under encroachment (In acres)	Value of land (Rs. in crore)
Municipal Corporation, Gurgaon	77.55	101.16
Municipal Committee, Rania	19.50	5.66
<b>Total</b>	<b>97.15</b>	<b>106.82</b>

On this being pointed out by Audit, the M.C, Gurgaon stated October 2012) that suitable action regarding vacation of land from encroachment has been initiated against encroachers. The M.C, Rania stated (November 2013) that the land had been under encroachment before the constitution of the M.C. The fact, however, remains

that the municipalities failed in getting the land freed from encroachment.

**The Department in its written reply stated as under: -**

#### **Gurugram**

1. कुल रकबा 77.55 एकड़ जिस पर अवैध कब्जा है जिसमें से 13.39 एकड़ के रकबे को अवैध कब्जे से मुक्त करवाया जा चुका है।
2. 21.52 एकड़ जमीन गैर मौरूसी, HSVP & HSIIDC द्वारा अधिग्रहित किया हुआ है।
3. 14 एकड़ पर कब्जे हटाने के लिए मामला न्यायालय में लंबित है।
4. 28.64 एकड़ जमीन पर कब्जे हटाने के लिए कार्रवाई की जा रही है।

अतः पैरा समाप्त करने की कृपा करें।

#### **Rania**

नगरपालिका की भूमि पर नगरपालिका के गठन से पूर्व पंचायत के समय से अनाधिकृत कब्जा करके रिहायशी मकान बना रखे हैं। नगरपालिका रानियां द्वारा स्वामित्व भूमि की निशानदेही भूमि खसरा नं 595, 596, 598/2, 657/1, 658, 659, 660, 668/3, 668/4, 668/5, 668/6, 668/7, 668/10, 668/11, 668/16, 668/17, 680, 814 मिन, 823, 874, 982, 1016, 1019, 1025, 1132, 1136, 1293, 1490, 1683/2, 1685/1/2, की निशानदेही करवा दी गई है जिसकी रिपोर्ट लम्बित है। जल्द से जल्द रिपोर्ट लेकर कब्जा हटवाने की कार्यवाही अम्ल में लाई जावेगी।

**The Committee has desired that the para be kept pending as the court proceedings with regard to release of 14 acre land from encroachment is still going on and efforts are being made by the department for release of 28.64 acres of land.**

#### **[3] PARA No. 4.2.2.4 (for the year 2015-16) -ULB:- Loss of revenue due to inaction:-**

Provision contained in the Chapter XVIII of the Haryana Municipal Corporation Act, 1994 read with the Section 352 (2) of the Act and Section 128 of Haryana Municipal Act, 1973 provide that various trades, commercial activities, etc, can only be performed in Municipal areas after getting permission/ license for these purposes and payment of requisite fee. Further, paragraph IX.2 and IX.3 of the Municipal Account Code, 1930 provide that proper record/ registers in Form License-I, II and III are to be maintained and no license shall be issued for a period more than a year. Scrutiny of records revealed that: In Municipal Corporation, Panchkula and Gurgaon, trades and commercial activities had been running in the municipal areas. Audit observed that MC, Panchkula, since its existence (March 2010) had not made any provision for charging licence fee on commercial activities as of March 2016. This has resulted in loss of revenue of Rs. 6.28 crore (Appendix 12) (calculated on the basis of licence fee fixed by MC, Ambala). In MC, Gurgaon Rs. 0.36 crore was outstanding on this account. In 12 municipalities\*, the number of units carrying out commercial activities had not been assessed. The Executive Officer/Secretary of these municipalities stated (March-July 2016) that license fee is charged on those units who applied for licenses; survey to identify the commercial units was not conducted. Hence it could not be

ensured whether all units carryings out commercial activities had been charged with license fee. Six municipalities\*\* had identified 533 license units and license fee of Rs. 8.51 lakh was recoverable from them. Thus, revenue on accounts of the license fees for commercial activities remained untapped. \* i) Kaithal, (ii) Jind, (iii) Shahabad, (iv) Pehowa, (v) Ladwa, (vi) Nissing, (vii) Dharuhera, (viii) Sampla, (ix) Bawanikhera, (x) Gharaunda, (xi) Jhajjar and (xii) Mahendergarh \*\* (i) Pundri : Rs. 0.83 lakh of 30 units, (ii) Kalanwali : Rs 3.09 lakh of 57 units, (iii) Rania : Rs 0.28 lakh of 42 units, (iv) Mahendergarh : Rs 2.47 lakh of 273 units, (v) Siwani : Rs. 0.68 lakh of 75 units and (vi) Samalkha : Rs 1.16 lakh of 76 units.

**The Department in its written reply stated as under: -**

- A State-wide GIS base license survey is being conducted which is expected to be completed by March, 2021, the updated survey information would assist in proper assessment with localization of each property.
- Apart from proper assessment it would also assist in better recovery of the taxes which also include trade/ commercial activities license fee.

Sr. No.	Name of MC	Amt. to be recovered	Amount recovered	Balance
		Rs. In Crore		
1.	Panchkula	6.28	0.17	6.28
2.	Gurugram	0.36	0.36	Nil
3.	Kaithal	Not assessed	0.00	
4.	Jind	Not assessed	0.02	
5.	Shahabad	Not assessed	0.22	
6.	Pehowa	Not assessed	0.03	
7.	Ladwa	Not assessed	0.03	
8.	Nissing	Not assessed	0.00	
9.	Dharuhera	Not assessed	0.00	
10.	Jhajjar	Not assessed	0.19	
11.	Mahendergarh	Not assessed	0.00	

12.	Gharaunda	Not assessed	0.04	
13.	Bawani Khera	Not assessed	0.00	
14.	Sampla	Not assessed	0.00	
		<b>Rs. in lakhs</b>		
15.	Pundri	0.83	0.00	0.83
16.	Kalanwali	3.09	0.00	3.09
17.	Rania	0.28	0.00	0.28
18.	Siwani	0.68	0.00	0.68
19.	Samalkha	1.16	0.00	1.16
<b>Total</b>		<b>6.04</b>	<b>0.00</b>	<b>6.04</b>

**The Committee has desired to keep the para pending till complete recovery with the direction to fix the responsibility of the officers/officials concerned followed by necessary disciplinary proceeding under intimation of the Committee.**

**[4] PARA No. 4.2.2.6 (for the year 2015-16) - ULB:- Non-Levy of installation/license and processing fee on Dish-Antena of Automated Teller Machines (ATMs)**

The Haryana Municipal Corporation/ Haryana Municipal (Communication and Connectivity Infrastructure) Bye laws 2013 provides that no communication infrastructure shall be laid/installed without obtaining a license under these bye laws from the competent authority within the areas of a municipality. One time installation/license fee of Rs. 5000 and processing fee of Rs. 1,000 per dish antenna (other than dish antenna installed under DTH) shall be charged for grant of license. Scrutiny of records of 27 municipalities revealed that installation and processing fee on accounts of dish antennas of ATMs was not being charged on the concerned banks. The municipalities were unaware of the provisions of ibid Bye-laws and hence no demand was raised. This resulted in non-receipt of revenue of Rs. 1.34 crore (Appendix 14) to municipalities. The concerned Municipalities, (except Faridabad and Gurgaon) stated (November 2015- July 2016) the notices would be issued to all banks.

**The Department in its written reply stated as under:-**

As per provision of the Haryana Municipal Corporation (Communication and Connectivity Infrastructure) Byelaws- 2013 and Haryana Municipal (Communication

and Connectivity Infrastructure) Byelaws- 2013, the dish antenna has been defined as under :-

“Dish antenna” or a “dish” means antenna or any other mode which can be used for broadcast reception, space communication or radio transmission and is common in microwave system. The dish may be of metal or fiber glass but shall excluded dish antenna installed under DTH scheme or a dish used for television.

A direction has again been issued to all MCs to make recovery on accounts of installation/ License fee & processing fee on dish-antenna of ATMs. MCs have also started to initiate recovery on this Head.

The status of recovery is as under:-

Sr. No.	Name of MC	Period	No. of ATM	Amt. Recoverable	Amt. Recovered	Balance
				Rs. in Lakh		
1	Panchkula	2011-16	255	15.30	0.00	15.30
2	Shahabad	2011-16	26	1.56	0.24	1.32
3	Pehowa	2011-16	22	1.32	0.74	0.58
4	Ladwa	2011-16	23	1.38	0.00	1.38
5	Pundri	2011-16	04	0.24	0.00	0.24
6	Nissing	2011-16	09	0.54	0.00	0.54
7	Kaithal	2011-16	50	3.00	0.00	3.00
8	Dharuhera	2011-16	16	0.96	0.36	0.60
9	Sampla	2011-16	12	0.72	0.00	0.72
10	Bawani Khera	2011-16	02	0.12	0.00	0.12
11	Gharaunda	2011-16	15	0.90	0.58	0.32
12	Kalanwali	2011-16	08	0.48	0.00	0.48
13	Rania	2011-16	07	0.42	0.00	0.42
14	Bahadurgarh	2011-16	31	1.86	1.00	0.86

15	Jhajjar	2011-16	27	1.62	1.02	0.60
16	Mahendergarh	2011-16	12	0.72	0.00	0.72
17	Faridabad	2011-16	622	37.32	0.73	36.59
18	Gurugram	2011-16	401	24.06	0.00	24.06
19	Palwal	2011-16	54	3.24	0.06	3.18
20	Narnaul	2011-16	32	1.92	0.00	1.92
21	Siwani	2011-16	08	0.48	0.19	0.29
22	Samalkha	2011-16	24	1.44	0.00	1.44
23	Yamunanagar	2013-14	133	7.98	0.00	7.98
24	Karnal	2012-15	201	12.06	0.42	11.64
25	Hisar	2013-15	174	10.44	0.65	9.79
26	Fatehabad	2012-15	36	2.16	0.00	2.16
27	Hansi	2013-15	29	1.74	0.12	1.62
<b>Total</b>				<b>133.98</b>	<b>6.11</b>	<b>127.87</b>

**The Committee has desired to keep the para pending on the assurance of the department that similar action will be taken as directed by the Committee in para 4.2.2.4.**

**[5] PARA No. 4.6 (for the year 2015-16) ULB :- Excess payment of EPF to man power supplying agencies:-**

As per the provision contained in the Employees Provident Funds Scheme, 1952, The EPF contribution was payable on maximum wages ceiling of Rs 6,500 per month during the period from June 2001 to August 2014. Municipal Council, Hansi and Municipal Corporation, Hisar, outsourced services of sanitation staff from service providers. Scrutiny of records of these municipalities revealed that the service providers claimed EPF on the actual wages of the sanitation staff instead of ceiling of Rs. 6500 per month. This resulted in excess payment of Rs. 11.09 lakh during April 2013 to June 2014 (Appendix 17) to the services providers. On being pointed out, the concerned Municipalities admitted the facts and stated (January 2016) that recovery of excess payment would made from the concerned services providers. The matter was

referred (August 2016) to the Principal Secretary to Government of Haryana, Urban Local Bodies Department; their reply was awaited (January 2017).

**The Department in its written reply stated as under: -**

**Hisar:- 9.04.lakh**

It is submitted that notices regarding to recover the excess amount had been issued to the 4 nos. service provider agencies namely M/s Balak Associates, Sona Enterprises, Shiva Security, Haryana Menpower, out of which excess amount of EPF Rs. 139295/- from Shiva Security and Amount Rs. 284724/- from Haryana Menpower and Amount Rs. 139295/- from M/s Sona Enterprises have been recovered.

Sr. No.	Name of agency	Amount to be recovered	Amount recovered	Balance
1.	Shiva Security	139295	139295	Nil
2.	Sona Ent.	139295	139295	Nil
3.	Haryana Menpower	284724	284724	Nil
*4.	Balak Associates	341559	0	341559
<b>Total</b>		<b>904873</b>	<b>563314</b>	<b>341559</b>

**Hansi:- 2.03 lakh**

**Excess payment of EPF** बारे में सम्बन्धित मैनपावर सप्लायिंग एजेंसी से उक्त राशि की एक्ससैस राशी की रिकवरी हेतु इस कार्यालय द्वारा दिनांक 15.01.2021 व 17.06.2021 को नोटिस कर दिये गये हैं। जल्द ही नगर परिषद हांसी द्वारा उक्त राशी की रिकवरी कर ली जाएगी। अतः आप महोदय से अनुरोध है कि उक्त पैरा को दफतर दाखिल करने का कष्ट करें।

**The Committee has desired that para be kept pending with regard to recovery of Rs. 3,41,559/- from M/s Balak Associates and recovery process be continued by issuing notice to the firm.**

**[6] PARA No. 4.7 (for the year 2015-16) ULB :- Irregularities relating to solid waste management:-**

The Haryana Municipal Act, 1973 and the Haryana Municipal Corporation Act, 1994 provide that solid waste management is the function of the municipality. Further, the Municipal Solid Wastes (Management and Handling) Rules, 2000 provide that every municipal authority shall be responsible for creating infrastructure for collection, storage, segregation, transportation, procession and disposal of municipal solid waste. The Central Finance Commissions from time to time also emphasized

that the local bodies should spend the grants on the basic services such as water supply, sewerage, solid waste management, etc. Following irregularities relating to solid waste management were noticed:

- (i) Municipal Committee, Ferozpur Zhirka (Mewat) received (January to March 2006) Rs. 47 lakh as grants-in-aid from the Urban Local Bodies Department for arranging site to set up a solid waste treatment plant (SWMP). Sanction of the grants specified that the funds would be utilized within one year from the date of drawal from the treasury. Any amount left unspent after the expiry of the utilization period was required to be deposited in the Government treasury. The MC kept the entire fund in bank account which with accrual of interest accumulated to Rs. 53.51 lakh (October 2015). The funds, besides lying unspent despite lapse of more than nine years were also not deposited in the Government treasury. Retention of the funds after lapse of utilization period was unauthorized.
- (ii) Municipal Council Jind received (August 2013) funds amounting to Rs. 1.05 crore as grants-in-aid to purchase land at Gram Panchayat (GP), Ram Rai for setting up to SWMP. Audit observed that instead of purchasing land, the municipality entered into a lease agreement (May 2014) with the GP, Ram Rai to take 7 acre-8 kanal land on lease for 33 years and spent Rs 10.73 lakh (July 2014) on stamp duty and lease rent. Subsequently, the lease deed was rescinded (June 2015) due to litigation of the land. Land for the purpose had not yet been purchased (December 2016) The Executive Officer, MC Jind stated (June 2016) that setting up of solid waste treatment plant for Jind district was being considered under cluster scheme proposed at Jind. The fact remains that the land had not been purchased despite lapse of more than three years of release of funds for the purpose.
- (iii) SWMP under Urban Infrastructure Development Scheme for Small and Medium Town (UIDSSMT) for Municipal Corporation Yamunanagar- Jagadhri (MCY) was completed (December 2012) at a cost of Rs. 11.28 crore. MCY entered (August 2012) into agreement with a firm for systematic treatment, processing and disposal of municipal solid waste in accordance with Municipal Solid Waste (Management & Handling) Rules 2000 (Rules) for 30 years. Clause 8.2 of the agreement provided that in the event of any default by the operator, the MCY shall be entitled to terminate the agreement and appropriate the performance security.

The Executive Officer, MCY stated (January 2017) that show-cause notice was issued against the firm and the concerned bank was requested (August 2015 to December 2016) to forfeit performance security of Rs. 65 lakh. Encashment of bank guarantee was still awaited (December 2016).

Audit observed that SWMP was non-functional since December 2014 and solid waste was not being disposed off after proper treatment. However, while action was initiated against the defaulting firm, no action was initiated to make the SWMP functional through any other agency despite its remaining non-functional for more than two years.

The matter was referred (August 2016) to the Principal Secretary to Government of Haryana, Urban Local Bodies Department; their reply was awaited (January 2017).

- (iv) Municipal Corporation Faridabad (MCF) and the Municipal Corporation Gurgaon (MCG) entered (October 2008) into an agreement for development of the Integrated Municipal Solid Waste Processing Plants & Sanitary Landfill. As per the agreement, the MC, Gurgaon was to lease 30.5 acres land in 2008 at village Bandhwari, Gurgaon to the MC, Faridabad for 30 years and MC Faridabad was in operation and maintenance of the facility for 30 years and MC Faridabad was in turn to implement the scheme and was also responsible for development, operation and maintenance of the facility for 30 years. Further, the MCF entered into an agreement (September 2009) with a firm for operation and maintenance of the SWMP for 30 years. The integrated SWMP was completed (January 2010) at cost of Rs. 78.95 crore and became functional in December 2010. Audit observed that the SWMP was non-functional since October 2013 and the solid waste was being dumped at the plant site. A sum of Rs 9.81 crore was also recoverable from the firm on account of machinery of MCF taken away by it and hires charges of machinery/water tankers provided to the firm. Besides, MCG also spent Rs. 19.89 lakh (September to December 2013) on sanitary work at the plant site and on pending electricity on behalf of the firm. Further non-functioning of the SWMP and dumping of waste directly in landfill led to foul smell with the result that MCG had to allot (May 2014) the work of bio-culture spray on the dumped waste at the rate of Rs. 2.50 lakh per month for a year to another firm. The SWMP was lying non-functional for the last three years which had resulted in non-achievement of the intended objective. The Commissioner, MCF stated (December 2016) that the performance security of Rs. Three crore had been forfeited and the case of recovery and other dues owing to non-operation of the SWMP by the firm was pending with the Arbitrator. The matter was referred (August 2016) to the Principal Secretary to Government of Haryana, Urban Local Bodies Department; their reply was awaited (January 2017).

**The Department in its written reply stated as under:-**

**Ferozpur Zirka:-**

इस बारे यह है कि ठोस कूड़ा प्रबन्धन ग्रांट का उपयोग करने के लिए नगरपालिका के लिए नसीरबास पर यूनिट स्थापित करने के लिए भूमि खरीदने का मामला उपायुक्त नूहं के कार्यालय में लम्बित था। अब निदेशक, शहरी स्थानीय निकाय विभाग, हरियाणा, पंचकूला के यादि क्रमांक

टी.ए.ए./डी0यू0एल0बी0/2015/11047 दिनांक 22/12/2015 के द्वारा इस नगरपालिका को पुन्हाना कलस्टर के अधीन किया है जिसमें नगरपालिका फिरोजपुर झिरका, पुन्हाना, हथीन तथा नगर परिषद पलवल व नगर परिषद होडल को शामिल किया गया है। उक्त पत्र के द्वारा M/s Erust & Young LLP dks Integrated Solid Waste Management System dks Setup करने का Transaction Advisor नियुक्त किया गया है। लेकिन उक्त एजेंसी के द्वारा अभी तक कोई कार्रवाई नहीं की गई है। उक्त एजेंसी द्वारा कार्यवाही उपरान्त इस मद में सरकार से प्राप्त अनुदान राशि को प्रयोग में लाया जायेगा। आगामी कार्रवाई हेतु उच्च अधिकारियों से सम्पर्क एवं पत्राचार करके जल्द जल्द निपटान करवा दिया जायेगा।

#### **Jind:-**

इस कार्यालय के प्रस्ताव न० 15(9) दिनांक 25.03.2013 द्वारा ग्राम पंचायत रामराये की 07 एकड़ 08 कनाल भूमि खरीदने बारे प्रस्ताव पारित किया गया। तदपश्चात नगर परिषद, जीन्द के पत्र क्रमांक 1549-51/सी.एस.आई. दिनांक 28.03.2013 व पत्र क्रमांक 44/एम.सी.जे. दिनांक 04.04.2013 जिला विकास एवं पंचायत अधिकारी जीन्द को उक्त भूमि कलेक्टर रेट पर खरीदने बारे केस भेजा गया था। उपायुक्त महोदय के पत्र क्रमांक 1822/पंचायत-एल.ए. दिनांक 09.04.2013 द्वारा उक्त भूमि को 33 वर्ष के लिए पट्टे पर देने के लिए केस महानिदेशक पंचायत हरियाणा चण्डीगढ़ को भेजा गया था, जिसमें शामिल भूमि विनियम नियमावली 1964 के नियम 6(5) के तहत 33 वर्ष के पट्टे पर दिये जाने का नियम है। तदोपरान्त माननीय प्रधान सचिव, हरियाणा सरकार विकास एवं पंचायत के आदेश पृष्ठांकन क्रमांक एस.बी.ए.-1-2013/41937-42 दिनांक 27.08.2013 द्वारा 33 वर्ष पट्टे पर लेने हेतु स्वीकृति प्राप्त हुई। इसके पश्चात नगर परिषद जीन्द व ग्राम पंचायत रामराये के मध्य मु० 933000/-रु० प्रतिवर्ष, जोकि प्रत्येक पांच वर्ष पश्चात दस प्रतिशत की दर से बढ़ौतरी होगी, का पट्टानामा दिनांक 07.05.2013 को तहरीर किया गया। तदपश्चात स्टाम्प पेपर पर मु० 111360/-रु० व मु० 933000/-रु० एक वर्ष की पट्टे की राशि सहित कुल मु० 1073000/-रु० का खर्च हुआ। इसके पश्चात प्रस्ताव न० 01 दिनांक 23.04.2015 द्वारा जमीन की पट्टे की प्रतिवर्ष की राशि अधिक होना, प्रत्येक पांच वर्ष बाद दस प्रतिशत की दर से बढ़ौतरी तथा 33 वर्ष बाद भी मालिकाना हक ना होने की दृष्टिगत परिषद हित में ना होने के कारण तत्कालीन नगर परिषद सदन द्वारा पट्टानामा रद्द कर दिया गया। वर्तमान में जीन्द कलस्टर हैड के लिए पुराना हांसी रोड पर 98 कनाल 08 मरले जमीन खरीदने हेतु माननीय प्रधान सचिव हरियाणा सरकार शहरी स्थानीय निकाय विभाग चण्डीगढ़ के पत्र क्रमांक 08/08/2020-1सी-1 दिनांक 07.09.2020 द्वारा मु० 11,31,62,678 कलेक्टर रेट पर खरीदने की स्वीकृति प्रदान की जा चुकी है, जिसका कार्य प्रगति पर है। अतः अनुरोध है कि परिषद हित को देखते हुये पैरा निरस्त करने का कष्ट करें।

#### **Yamuna nagar:-**

मैसर्स हाईड्रोएयर टैक्टोनिक्स (पी० सी० डी०) लिमिटेड ए-116, रहेजा आर्कड, सैक्टर-11, प्लॉट न० 61, बेलापुर नवी मुम्बई-400614 को सोलिड वेस्ट प्लांट, कैल, यमुनानगर के रख-रखाव का कार्य दिया हुआ था। उक्त फर्म द्वारा वर्ष 2014 में सोलिड वेस्ट प्लांट, कैलमें कार्य करना बन्द कर दिया गया था। जिसके उपरान्त कार्यालय के पत्र क्रमांक 1088/एच.बी. दिनांक 02.02.2018 द्वारा उक्त फर्म को ब्लैक लिस्ट कर दिया गया था। तदोपरान्त 65 लाख रु० की बैंक गारण्टी दिनांक 27-04-2018 को जबत कर ली गई थी। दिनांक 26-10-2020 को कैल प्लांट पर पड़े कुड़े का पृथक करण करके सोलिड वेस्ट प्लांट, कैलको कुड़े से खाली करने का वर्क आर्डर मैसर्स बी. वी. जी. इण्डिया लि. नोएडा को दिया गया है। जिसके द्वारा उक्त प्लांट पर पड़े कुड़े का निष्पादन किया जा रहा है।

अतः उत्तर को देखते हुए पैरा ड्रॉप करने का कष्ट करें।

**Faridabad:-**

On the cited matter, it is pertinent to mention here that an arbitration case for claim of Rs. 980.73 lacs (Approx. 9.80 crores) against M/s. AKC Developers Ltd. was in arbitration before Sole Arbitrator Sh. V.K Gupta (Retd.) Chief Engineer in which a counter claim of Rs. 1091.66 crore had been submitted & placed before Sole Arbitrator by the agency M/s. AKC Developers Ltd. Also, suit no. ARB-172/2018 was filed by the agency M/s. AKC Developers Ltd. before the Hon'ble High Court for time extension and reduction of arbitration fees. Also, it is submitted that the award dated 08.02.2019 of Rs. 8,19,33,278 /- had passed in favor of Municipal Corporation, Faridabad along with interest @ 12% per annum from 08.02.2019 till its actual realization and after this award the case ARB 172 of 2018 M/s. AKC Developers Ltd. V/s. Commissioner MCF, has also been dismissed by Hon'ble High Court, vide order dated 13.12.2019. Also, an execution petition pertains to under order XXI rule, 10 of the code of procedure 1908, on behalf of decree holder for execution of Arbitral Award dated 08.2.2019 passed by Sh. V. K. Gupta (Sole Arbitrator) filed before Hon'ble District Court Judge Faridabad By Municipal Corporation, Faridabad in the year 2019, So that the awarded amount can be recovered from the agency M/s. AKC Developers Ltd., which is pending in Hon'ble District Court for which next date of hearing is fixed on 12.08.2021, in the court of Sh. Rajesh Garg ADJ in the District Court, Faridabad.

**Gurugram:-**

Due to non-functional of solid waste Management plant at Bandhwari, MCG has engaged agency named as M/s Organic solutions to spray bio-culture for reducing foul smell, destroying insects & mosquitoes for the safety of general public and to maintained hygiene & public health in the public interest and to save environment.

The expenditure of Rs. 2.50 lacs approx per month has been spent in the public interest.

So, Para may please be dropped.

**The Committee has desired to keep this para pending as the department has requested for some time to seek the detailed report in this regard.**

**[7] PARA No. 4.1 (for the year 2016-17) ULB:- Non Obtaining of bank gurantee resulted in non-recovery:-**

Municipal Corporation, Karnal (MCK) entered into an agreement (August 2014) with Hydro Air Tectonic Limited, Mumbai (operator) for operation and maintenance of the Solid Waste Management Plant (SWMP) for a period of 30 years. As per agreement, the operator was required to provide a performance guarantee equivalent of Rs. 1.50 crore (in the form of bank guarantee from a nationalized bank) to the MCK within 20 days of signing of agreement which would remain valid for the tenure of the agreement. The performance guarantee was to be released to the firm at the rate of

Rs. 5 lakh per completed year of the agreement, Further, as per agreement, MCK had the liberty of recovering penalty or any other payments due from the firm by invoking the performance guarantee to the extent of the amount due.

Scrutiny of records of MCK revealed that the Corporation had not obtained performance guarantee from the operator though, it was required to be obtained as per the agreement. The firm abandoned (August 2015) the operation and maintenance of the SWMP for which MCK issued notices from time to time. MCK finally terminated (February 2017) the agreement and imposed penalty of Rs. 28.80 lakh. Apart from penalty, Rs. 46.71 lakh were also recoverable from the operator on account of payment of electricity bill; miscellaneous expenses; interest and lease money, etc. A total amount of Rs. 75.71 lakh remained unrecovered from the operator as of August 2017. Had performance guarantee been obtained from the operator as per agreement, recoverable amount of Rs. 75.51 lakh could have been recouped from the performance guarantee? Thus, MCK had extended undue favour to the operator as it allowed operation and maintenance of the SWMP without obtaining the performance guarantee.

The Chief Sanitary Inspector, MCK stated (September 2017) that the issue for filling recovery suit against the firm in the competent court was under process.

The matter was referred (September 2017) to the Principal Secretary to Government of Haryana, Urban Local Bodies Department; their reply was awaited (November 2017).

**The Department in its written reply stated as under: -**

**Karnal:-**

इस मामले में दोषी श्री ओपीओ सिहाग, सेवा निवृत्त कार्यकारी अधिकारी को हरियाणा सेवाएं पैशन नियम 2016 के नियम 12.2 बीओ में आरोपित करने का निर्णय लिया गया है। अधिकारी के विरुद्ध नियमानुसार कार्रवाई की जा रही है।

**The Committee has desired to keep this para pending. Keeping in view the fact that civil suit for recovery was filed and performance guarantee of Rs. 1.5 crore was not taken by the department.**

**Part- II**

**ANNUAL TECHNICAL INSPECTION REPORT ON  
PANCHAYATI RAJ INSTITUTIONS FOR THE  
YEAR 2011-12, 2012-13, 2013-14, 2014-15,  
2015-16 & 2016-17, AUDITED BY THE  
PRINCIPAL, ACCOUNTANT  
GENERAL (AUDIT), HARYANA,  
DEVELOPMENT & PANCHAYATS DEPARTMENT  
HARYANA**

**ANNUAL TECHNICAL INSPECTION REPORT ON PANCHAYATI RAJ  
INSTITUTIONS FOR  
THE YEAR 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17  
AUDITED BY THE PRINCIPAL, ACCOUNTANT GENERAL (AUDIT), HARYANA,  
DEVELOPMENT & PANCHAYATS DEPARTMENT, HARYANA**

**[8] PARA No. 2.7 (for the year 2011-12) PRI :- Non-recovery of balances from Ex-Sarpanches:-**

As per Section 18 (2) of the Haryana Panchayati Raj Act, 1994, the BDPO may order within a period of seven days prior to the publication of election programme of the GP or in the event of suspension or removal of a Sarpanch by a general or special order to handover the records, registers and other property to the person authorized for the custody of the record and property.

Scrutiny of records of sampled BDPOs showed that in 21 blocks, 118 Ex-Sarpanches/Panches, one EO PS and one DDPO had not handed over the cash balances amounting to Rs. 68.78 lakh (Appendix 6 to the Block Development and Panchayat Officer or Gram Sachiv and the amount was lying with them since 1987-2011. Appropriate action as provided for in the Haryana Panchayati Raj Act had not been taken against the defaulting Ex-Sarpanches to recover the amount. Twelve BDPOs while admitting the facts stated (July 2013) that necessary action would be taken against the defaulting Ex-Sarpanches.

**Appendix 6**

**(Reference Paragraph 2.7; Page 13)**

**Details of Non-Recovery from Ex-Sarpanches**

Sr. No.	Name of BDPO	Number of Ex-Sarpanch	Amount (Rs. in lakh)	Period
1	Kaithal	7	3.05	2000-10
2.	Sewan	9	0.79	2000-10
3.	Israna	4	1.20	2000-10
4.	Naraingarh	6	1.48	2000-10
5.	Gulha-Cheeka(Kaithal)	37	3.93	2000-10
6.	Hansi-II	2	2.76	2008-11
7.	Pundri	10	1.42	1995-2010

8.	Samalkha(Kaithal)	4	2.11	2005-10
9.	Rajond(Kaithal)	8	15.73	2000-10
10.	Matloda(Panipat)	9	28.01	1995-2010
11.	Kalayath (Kaithal)	5	0.17	2000-10
12.	Nagal Chaudhary	2	0.23	2005-10
13.	Kanina	3	0.27	2005-10
14.	Ambala-I	2	0.14	2005-10
15.	Sahjadpur	1	0.15	2005-10
16.	Barara	4	0.37	1987-2010
17.	Ballabgarh	1	2.50	2005-10
18.	Hissar-I	1	0.17	2005-10
19.	Barwala	1	1.92	2005-10
20.	Sonepat	2	0.18	2005-10
21.	Gannaur	2	2.20	2005-10
	<b>Total</b>	<b>120</b>	<b>68.78</b>	

कमेटी की रिकमैन्डेशन— इस पैरो को जब तक पूर्ण रिकवरी नहीं होती तब तक बैठक में चेयरपर्सन ने पेंडिंग रखने को कहा था परन्तु अब इस पैरे का जवाब पूर्ण रूप से प्राप्त हुआ है।

**The Department in its written reply stated as under: -**

It is submitted that out of 21 blocks published in audit report, recovery of 19 blocks has been done and para has been dropped by the committee accordingly. Latest report regarding BD&PO Rajaund is as under:-

**Block, Rajaund:-**

BD&PO Rajaund has intimated the vide their letter no. 966 dated 15.04.2021 and 04.06.2021 that out of Rs.15.73 lacs, an amount of Rs.356532/- has been recovered, 412697 are unrecoverable as the concerned sarpanchs have been died

and Rs.8,20,121 lacs are pending for which concrete efforts are being done. The detail of recovery is as under:-

GP	Name of Sarpanch/Panch	Recovery due	Recovered	Balance	Remarks
1. Kasan	Kamla Devi	8,20,121	nil	8,20,121	Written to SHO Rajaund on dated 15.04.2021 to lodge FIR against the Sarpanch
2. Kasan	Ajmer Singh	1,16,864	nil	1,16,864	concerned died
3. Santosh Majra	Deva Singh	2,31,359	nil	2,31,359	concerned died
4. Birthe Bari	Surjit Singh	24,644	nil	24,644	concerned died
5. Birthe Bari	Jeet kaur	17,530	17,530	nill	Amount has been deposit
6. Rajaund	Surat Singh	86,165	86,165	Nil	Amount has been deposit
7. Rajaund	Amrik Kaur	2,52,837	2,52,837	nill	NDC has been issued by BDPO on dated 08.02.2016
8. Bhana	Surti Devi	39,830	Nill	39,830	Concerned died
	<b>Total</b>	<b>15,89,350</b>	<b>3,56,532</b>	<b>12,32,818</b>	

**The Committee has desired to keep the para pending with regard to Block-Rajaund with the recommendation that responsibility for non-recovery of concerned quarter be fixed and necessary action alongwith recovery of balance amount be taken. .**

**[9] PARA No. 2.16 (for the year 2012-13) PRI:- Irregularities in leasing of ponds on Panchayat land:-**

Ponds in common land not only provide drinking water to rural animals but are also used for fish farming and production of Singharas, etc. which is a source of income to the Panchayats. Thus, the construction and revival of ponds is an important development works in rural areas. The EE, PR and Panchayats executed these works out of the funds provided under Mahatma.

Gandhi National Rural Employment Guarantee Scheme [MGNREGS].

It was noticed in audit that:

**Sr. No. 02 The GP, Balak** in Barwala block of Hisar district auctioned the two village ponds for ten years in November 2003 at the rate of Rs. 1.50 lakh per year with 25 percent increase after three years. The lease money of Rs. 8.25 lakh was deposited in installments upto March 2008. Thereafter, the balance lease money of Rs. 6.38 lakh was not deposited and the DDPO, Hisar cancelled the lease in February 2011 but neither any action was taken for late receipt of installments nor the balance amount was recovered.

**Sr. No 04** In 15 Panchyats, it was observed that lease money amounting to Rs. 38.24 lakh was not deposited/ or deposited late by the lessee. The lease in such cases was required to be cancelled and fresh auction was to be carried out but no action to cancel the lease and to re-auction the ponds was taken. This also resulted into loss of interest amounting to Rs. 0.80 lakh to the Panchayat funds.

कमेटी की रिकमैन्डेशन— कमेटी चैयरपर्सन द्वारा मिटिंग में पैरा न0 2.16 का बिन्दू न0 1 और 3 झॉप किया गया और 2 और 4 पैडिंग रखा गया है।

**The Department in its written reply stated as under:-**

**As reported by BD&PO, Hansi-II District Hisar vide letter no. 2021/Spl-1 dated 12.06.2021:-**

**Sr. No.2** “The **Gp, Balak** in barwala Block of Hisar district auctioned the two village ponds for ten years at the rate of Rupees 1.50 lakh per year with 25 percent increase after three years. The lease money of Rupees 8.25 lakh was deposited in installments upto March, 2008. Thereafter, the balance lease money of Rupees 6.38 lakh was not deposited and the DDPO, Hisar cancelled the lease in Feb. 2011, It is further submitted that for recovering lease money amounting 6.38 lakh, vide letter no 2415/DRA dated 08-12-2020 Collector, Hisar has directed that this amount to be recovered as Arrears of Land Revenue and also by the above said letter Tehsildar, Barwala has been directed to declare the amount as Arrears of Land Revenue. Now Tehasildar, Barwala has given date 15.06.2021 for further recovery proceeding.”

**Sr. No. 04:-**It is intimated that an amount of **Rs. 22.62 lacs** as principal amount out of **38.24 lacs** and **Rs. 48627** as interest out of total **Rs. 79680** has been recovered, the detail is as under:-

GP	Recovery due	Recovered	Balance	Interest due	Interest recovered	Balance
Sikrona (Ballbgarh)	55100	0	55100	12926	0	12926
Badhawar (Barwala)	100000	50000	50000	1999	1999	0
Bichpari (Balwala)	88000	44000	44,000	1172	1172	0
Bambheri (Barwala)	340800	0	340800	10224	10224	0
Hasangarh (Barwala)	54800	54800	0	913	913	0
Kharak Puniaya (Barwala)	964400	120000	844400	22250	22250	0
Kharkra (Barwala)	62000	31000	31000	982	982	0
Matloda (Barwala)	486000	486000	0	1620	1620	0
Bado Rangran (Hisar-1)	212000	212000	0	2826	2826	0
Arya Nagar (Hissar-2)	826000	826000	0	2003	0	2003
Balasaman d (Hisar-2)	10000	10000	0	160	0	160
Panda Heri (Hissar-2)	282100	231600	50500	15964	0	15964
Babaladana (Kaithal)	70200	0	70200	234	234	0

Diwal (Kaithal)	212250	196625	15625	4657	4657	0
Teek (Kaithal)	75000	0	75000	1750	1750	0
<b>Total</b>	<b>3838650</b>	<b>2262025</b>	<b>1576625</b>	<b>79680</b>	<b>48627</b>	<b>31053</b>

Concrete efforts are being made to recover the balance amount. Hence para may kindly be dropped.

**The Committee desired that para be kept pending with the view that recoveries be made in time bound manner and Committee be informed accordingly.**

**[10] PARA No. 2.4 (for the year 2014-15) PRI :- Un-authorised possession/ encroachment of land:-**

Section 24(1) of the Haryana Panchayati Raj Act, 1994 that a Gram Panchayat (GP) may make conditional order requiring, within a time to be fixed in the order, the owner or the occupier of any building of land to remove any encroachment on a public place. If encroachment is not removed within the time fixed, the GP may cause it to be removed and may recover the costs from such person. Section 7(1) of the Punjab Village Common Lands (Regulation) 11 Act, 1961(as applicable to Haryana) further provides that an Assistant Collector may eject any person who is in wrongful or unauthorised possession of the land or other immovable property and put the Panchayat in possession thereof and may exercise the powers of a revenue court in relation to execution of a decree for possession of land under the Punjab Tenancy Act 1887.

Scrutiny of records of five BDPOs in four districts showed that land measuring 379.05 acre valuing Rs. 50.30 crore was under unauthorised possession/ encroachment in 27 GPs as of March 2014 Appendix 6 . No action has been initiated by the GPs/BDPOs against encroachers for getting the land freed from encroachment under ibid provisions. The matter was referred (July 2014 to January 2016) to the Additional Secretary to Government of Haryana, Development and Panchayats Department; their reply was awaited (April 2016).

कमेटी चैयरपर्सन द्वारा इस पैरे को पेंडिंग रखा गया था और कहा गया था इस बारे में विभाग की तरफ से हर तीन महिने में इसकी रिपोर्ट कमेटी को आनी चाहिए

**Appendix 6****(Reference Paragraph 2.4; Page 11)****Sattment showing unauthorized possession/encroachment of Panchyat land**

Sr. No.	Name od BDPOs	Sr. no	Name of GP/Village	Area (in acre)	Average Rate (Rs. Lakh per acre)	Amount ( Rs. In lakh)
1.	Ratia	1.	Badalgarh	27.55	12.00	330.60
		2.	Kawalgarh	14.13	12.00	169.56
2.	Matanhail	3.	Bambulia	2.00	19.00	38.00
		4	Humayupur	4.00	1.00	4.00
		5.	Reduwas	2.00	1.00	4.00
3.	Salhawas	6.	Babepur	1.02	10.54	10.75
		7.	Chandol	20.30	10.00	203.00
		8.	Chandpur	4.99	10.00	49.90
		9.	Dadanpur	8.80	10.00	88.00
		10.	Dhana	54.51	13.60	741.34
		11.	Jaitpur	3.79	10.00	379.00
		12.	Kanwah	1.05	10.00	10.50
		14.	Kansi	2.82	10.00	28.20
		14.	Mibarikpur	0.53	10.00	5.30
		15.	Sarola	15.23	10.00	152.30
		16.	Subana	30.99	10.00	309.90
		17.	Surheti	0.42	10.00	4.20

		18.	Pumbheri	13.68	10.00	13.68
4.	Hansi-II	19.	Singwa Khass	0.08	13.00	1.04
		20.	Sisar	0.07	13.00	0.91
		21.	Bhaklana	0.05	13.00	0.65
		22.	Pitthisamain	35.67	13.00	463.71
5.	Madlauda	23.	Bhalsi	72.20	15.50	1119.10
		24.	Bhandari	22.81	13.50	307.94
		25.	Madlauda	6.20	15.50	96.10
		26.	Sultana	18.41	15.50	285.36
		27.	Begumpur Bhapnoth	15.75	13.50	212.63
			Total	379.05	Total	5029.67

**The Department in its written reply stated as under: -**

**BD&PO, Ratia vide letter dated 08-06-2021, District Fatehabad has reported as under:-**

It is submitted that Gram Panchayat **Badalgarh** had passed a resolution & filed a case in the Court of A.C 1st grade cum S.D.M. Ratia under section-7,Pvcl against the encroacher same has been decided in favour of G.P on 21-01-2021 G.P has issued the notice to encroacher to get their encroachment clear as per the provision of H.P.R Act,1994. The encroacher filed an appeal against the above said order of A.C 1st grade cum S.D.M, Ratia in the court of D.C., Fatehabad which is **fixed for 17.08.2021** when the decision will come the proper and legal action will be taken to clear the encroachment.

**BD&PO, Matanhail District Jhajjar Report dated 12-4-2021**

The case regarding unauthorized possession of land of Gram Panchayat **Bambulia** is pending in the court of District Revenue Officer, Jhajjar and was listed for 15-6-2021.

**BD&PO, Salhawas District Jhajjar**

The unauthorized possession over the land of Gram Panchayat Babepur has been removed and now the land is in possession of the Gram Panchayat Babepur.

The case regarding unauthorized possession of land of Gram Panchayat Kanwah, Kasni, Tumbheri, Dhana, Subana and Surheti is pending in the court of Assistant collector 1<sup>st</sup> Grade, Jhajjar and is fixed for hearing on 06-07-2021 and for Mubarikpur case is fixed for hearing on 22.6.2021. In case regarding unauthorized possession of land of Gram Panchayat Chandol, Tehsildar Jhajjar has been requested for conducting demarcation vide letter no. 5005 dated 07.06.2021.

**BD&PO, Machhrauli District Jhajjar vide letter no. Spl-1, dated 12.06.21**

In this regard the BDPO Machhrauli vide his letter dated 12.06.2021 has informed that Tehsildar Jhajjar vide letter no. 358 dated 11.6.2021(Flag "X") has already been requested for conducting demarcation of the lands under encroachment in gram Panchayat Chandpur, Dadanpur, Sarola & Jaitpur so that unauthorized possession from these land can be he removed.

**BD&PO, Hansi-II District Hisar vide letter no. 2021/Spl-1 dated 12.06.2021**

"Para No. 2.4 The answer to the objection raised by the audit party in 2014-15 is panchayat wise as follows:-

Gram Panchayat Singhwa Khas: - The area under this Panchayat 0-0-13 Marla Execution under consideration in the Court of Assistant Collector 1st Class Narnaund for the possession proceedings of eviction order.

Gram Panchayat Putthi Samain:- Out of 35-5-08 total land of, 8-4-19 was left on lease for settlement. Execution is pending on 23-06-2021 under consideration in the Court of Assistant Collector, 1<sup>st</sup> Grade Narnaund.

**The Committee has desired to keep the para pending with the exception to Gram Panchayat Kawalgarh, Humayupur, Reduwas, Sisar, Bhaklana, & Gram Panchayats falling under BDPO Madlauda.**

**[11] PARA No. 2.5 (for the year 2015-16) PRI:-Irregular purchase of electrical items:-**

Rule 140 of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996, stipulated that all electrical works at Gram Panchayat, Panchayat Samiti and Zila Parishad level shall be carried out with the consultation or approval of electrical wing of Panchayati Raj Department (now named as Development and Panchayats Department). Schedule C appended with Rule 135 (1) of these rules further provides that wide publicity shall be given for the tenders/quotations by means of advertisement in local popular newspapers for works above Rs. 50,000.

Scrutiny of the records (October 2015) of BDPO, Gurgaon revealed that works of Supply and Erection of automatic Compact Fluorescent Lamp for Street Lights for Rs. 16.35 lakh was got executed (December 2010 to September 2014) from three firms on quotation basis instead of inviting tenders by advertisement in local popular newspaper although value of each of the four works was more than Rs. 50,000. Further, the works were got executed without the approval or consultation of electrical

wing of the Department. Thus, purchase and erection of electrical items and its associated works was irregular.

On being pointed out by audit, the BDPO, Gurgaon stated (January 2017) that the purchase was made on the basis of quotation after getting the approval from Sub-Divisional Officer (Panchayati Raj). The reply was not acceptable as works were required to be executed after inviting tenders/quotations through local newspapers and in consultation or with the approval of the electrical wing of the Department.

कमेटी रिकमैन्डेशन— चैयरपर्सन द्वारा कहा गया है कि आप आईडेंटिफाई करके 3 महीने के अन्दर उसके पर्सनल अकाउंट से रिकवरी की जाएगी और इसकी रिपोर्ट कमेटी को भिजवाएं। अगर इसकी रिकवरी नहीं होती तो कमेटी को यह भी बताया जाए की इसके लिए कौन जिम्मेवार है। उस पर एक्शन लेने बारे कमेटी बाद में निर्णय लेगी।

**The Department in its written reply stated as under: -**

मुख्य अभियंता पंचायती राज लोक निर्माण विभाग हरियाणा, चण्डीगढ़ के पत्र क्रमांक 6974 दिनांक 07.06.2021 निम्नानुसार रिपोर्ट प्राप्त हुई है:-

“Before undertaking the execution of any work, a GP or Panchayat Samiti or Zila Parishad, as the case may be, will first decide whether it would itself execute the work or get it done as deposit work through a contractor up to power of Administration Approval vested in them”

In view of above rule, Panchayat Samiti decided to execute the work itself instead of inviting tenders for which Panchayat Samit was competent as per above rule. Therefore, Panchayat Samiti collected the quotations for purchase of lights but the reasonability of rates was not ascertained as per Financial rules & guidelines issued vide Financial Commissioner and Principal Secretary to Govt. Haryana, Development and Panchayat Deptt. Memo No. PRC- 2011/4670-4714 dated 31.05.2011 (copy enclosed at Annexure 'A'), which provides that prior consultation/approval of Electrical wing should be sought in execution of works of street light. Moreover, reasonability should have been assessed as per HAREDA rates also which were circulated by Director Panchayats Haryana, Chandigarh vide memo no. DFA-4-2011/31394-560 dated 21-06-2011 (Copy enclosed at Annexure 'B'). Therefore, the procedure for calling of quotations was followed but Govt instruction to ascertain reasonability of rates was not followed which lead to loss of the PRI Funds/ Govt. Exchequer. Panchayat samiti consulted the than SDOs was adopted in purchase of lights through these bills also & thus, recovery amount along with names of officials/officers responsible for this loss, is tabulated as under:-

Sr. No.	Name	Designation	Amount (in Rs.)
1	Shubhash Gupta	The then S.D.O, PR, Gurgaon	313280.00
2	Satbir Singh	The then S.D.O, PR, Gurgaon	1850050.00

3	Late Sh. Rajender Gautam	The then A.S.D.O, PR,(Electrical)	143750.00
<b>Total Rs.</b>			<b>23007080.00</b>

Matter is under consideration to recover the amount of loss Rs.23007080 from the faulties (Retd.).

**The Committee has desired to keep the para pending as disciplinary proceedings against three Officer/officials is going on and recovery suit is also being filed against them.**

**[12] Para No. 2.2 (i) for the year 2016-17:- Irregularities in payments:-**

**(i) Payment without obtaining signatures/thumbs impressions on muster rolls-** Scrutiny (June to September 2016) of the records (2010-16) of the Executive Engineer, Panchyati Raj, Karnal and Block Development and Panchayat Officers-cum-Executive Officers Panchayat Samities (BDPO-cum-EOPS), Nilokheri, Mahenderagarh and Kanina revealed that 122 labourers were engaged (January 2014 to March 2016) on muster rolls and 5.11 lakh was shown to have been paid to them (Appendix-14). Signatures/thumbs impressions of labourers were not found marked on the muster rolls against their names. Payment without signatures/thumb impressions of labourers is fraught with the risk of misappropriation of funds The matter was referred (September 2017) to the Additional Chief Secretary to Government of Haryana Development and Panchayats Department; their reply was awaited.

Sr. No.	Name of Unit	Name of Village	Period	Number of labourers	Amount paid (in Rs.)
1.	XEN, PR,Karnal	Pundark	01.02.2014 to 21.02.2014	25	1,08,649
		Lalyani	01.01.2014 to 29.01.2014	12	67,100
		Ahmadpur	01.01.2014 to 14.01.2014	13	17,702
		Manglora	01.01.2014 to 30.01.2014	06	19,723
2.	BDPO-Cum-EOPS, Nilokheri	Ramana Ramani	22.02.2016 to 29.02.2016	07	31,437
		Nariana	01.03.2016 to 15.03.2016	12	43,926
		Sita Math	12.03.2016 to 20.03.2016	05	18,463

3.	BDPO-cum-EOPS, Mahendergarh	Chajjiawas	01.03.2015 to 06.03.2015	06	11,556
		Chajjiawas	07.03.2015 to 19.03.2015	03	25, 090
4.	BDPO-Cum-EOPS, Kanina	Buchawas	01.12.2015 to 20.12.2015	08	32,100
		Buchawas	01.07.2015 to 21.07.2015	13	1, 10, 220
			<b>Total</b>	<b>122</b>	<b>5, 11, 421</b>

- 2.2 (ii) **Bogus payment:-** Audit scrutiny (August 2016 to March 2017) of records (2010-16) of the 11 GPs under six" BDPO-cum-EOPS revealed that the payments of 25.61 lakh were made to 76 persons for carrying out 22 developmental works on muster rolls during February 2013 to August 2015 (Appendix-IX). Further, it was observed that these 76 persons were shown employed simultaneously at different works during the same period. Since simultaneous employment of same persons at different works is not possible, payments made on the muster rolls were bogus.

S.No.	Name of Unit	Name of GP	Name of Work	Period	Number of persons	Amount (in Rs.)
1.	BDPO-cum-EOPS, Indri	Chandsamand	Paver block street/ rasta Shamshan Ghat in village Candsamand	04.03.2015 to 19.03.2015	8	32946
		Mukhali	Construction of Balmiki Caupal in village	04.03.2015 to 19.03.2015	8	40896
2.	BDPO-cum-EOPS, Nissing	Shahpur	Construction of Dabada Chaupal	01.08.2014 to 28.08.2014	11	68930
		Shahpur	Construction of Hariajn Chaupal	01.08.2015 to 28.08.2015	11	66195

		Shahpur	Main Road se lekar Mandir tak gali rasta	01.08.2015 to 30.08.2015	7	53583
		Shahpur	Shri Mansa Ram ke ghar se lekar Kalampur Sadak tak gali nirman	01.08.2015 to 30.08.2015	7	53583
3.	BDPO-cum-EOPS, Mahendergarh	Garhi	Construction of PCC street	01.02.2013 to 10.02.2013	6	12540
		Bewawas	Construction of link rasta from Bewawas to Gulawala	01.02.2013 to 10.02.2013	6	14740
		Duloth Ahir	Construction of minster wali gali in GP Duloth Ahir	01.07.2015 to 07.07.2015	3	7912
		Duloth Ahir	Construction of gali from PWD road upto Satpal	01.07.2015 to 07.07.2015	3	5999
		Majara Kalan	Construction of Nala from SC basti to Johad GP Majara Kalan	22.08.2014 to 25.08.2014	7	7896
		Majara Kalan	Construction of road from Phirani upto house of Shivdutt	22.08.2014 to 25.08.2014	7	9160
		Kothal Kalan	Construction of gali in GP Kothal Kalan	01.10.2014 to 13.10.2014	6	23283
		Kothal Kalan	Construction of library in Kothal Kalan	01.10.2014 to 13.10.2014	6	25480

4.	BDPO-cum-EOPS, Kanina	Siana	Construction nali from house of Shri/Smt Gulraj to house of Shri/Smt Suresh	10.12.2014 to 13.12.2014	12	15824
		Siana	Construction of gali from house of Shri Lal singh to PWD road	10.12.2014 to 13.12.2014	12	14158
5.	BDPO-cum-EOPS, Nagina	Khanpur Ghati	Shamshan ghat ki chardiwari nirman	18.12.2014 to 27.12.2014	6	15696
		Khanpur Ghati	Interlocking tile dwara rasta pucca Totaram ke ghar se Shamshan ghat tak	18.12.2014 to 27.12.2014	6	19184
		Khanpur Ghati	PWD road se Shri Tahir ke makan via shri Ilyas ke ghar tak pucca	10.07.2014 to 14.07.2014	7	13200
		Khanpur Ghati	PWD road se Ilyas ke ghar wa shri Ilyas ke ghar se Shri Tahir ke tak nala pucca karne ki majdoori	10.07.2014 to 14.07.2014	7	16594
6.	BDPO-cum-EOPS, Nuh	Golpuri	Jama masjid se lekar firni ke raste tak wa Shri Nasir ke makan se Shri Mahmood ke makan tak interlocking road nirman	01.10.2014 to 30.10.2014	3	21570
		Golpuri	Galio me WBM karya majdoori	01.10.2014 to 30.10.2014	3	21570
				<b>Total</b>	<b>152</b>	<b>560939</b>

**The Department in its written reply stated as under: -**

- 2.2 (i)** 1. कार्यकारी अभियन्ता पंचायती राज करनाल ने सूचित किया है कि गांव पूडरक, ललियानी, अहमदपुर और मंगलोरा में विभिन्न विकास कार्य डी० प्लान के तहत करवाये गये थे तथा मसटर-रोल के सम्बन्ध में निवेदन किया जाता है कि संबंधित जे०ई० व उपमण्डल अधिकारी पंचायती राज द्वारा मसटर-रोल सत्यापित करके इस कार्यालय में भुगतान हेतु प्रस्तुत किये थे जिस पर इस कार्यालय द्वारा उपरोक्त राशि संबंधित उपमण्डल अधिकारी को बतौर अग्रिम तौर पर दी गई थी जिनके द्वारा इस राशि का वितरण करने उपरान्त सम्बन्धित श्रमिकों के अंगूठे/हस्ताक्षर मसटर-रोल के साथ ही अलग सीट पर रसीदी टिकट के साथ प्राप्त किये गये थे। यहां यह भी स्पष्ट किया जाता है कि उक्त वर्णित सभी कार्य मौके पर करवाये हुये हैं।

इसके अतिरिक्त विधानसभा कमेटी की मीटींग में आदेशों की अनुपालना में विजिलेंस जांच अनुसार अनियमितता के लिए श्रीमती मीनू कुमारी लेखा लिपिक, श्री कृष्ण लाल लेखाकार, श्री वी०के० साहनी (अब सेवानिवृत्त) कनिष्ठ अभियन्ता तथा श्री प्यारेलाल कनिष्ठ अभियन्ता को नियम-7 के तहत चार्जशीट कर दिया गया है।

- 2 खण्ड विकास एवं पंचायत अधिकारी, नीलोखेडी ने सूचित किया है कि उक्त मामले में सम्बंधित कर्मचारी द्वारा ग्राम पंचायत को हुई हानि की राशि नोटिस दिए जाने उपरांत भी जमा नहीं करवाई गई है। अतः दोषी कर्मचारियों (श्री कमल शर्मा कनिष्ठ अभियन्ता व राकेश कुमार सहायक) के विरुद्ध FIR No. 0045 क्रमांक 17.02.2021 19.38 hrs बजे दर्ज करवाई जा चुकी है, FIR की प्रति साथ संलग्न है।

इसके अतिरिक्त विधानसभा कमेटी की मीटींग में आदेशों की अनुपालना में विजिलेंस जांच अनुसार अनियमितता के लिए श्री राकेश कुमार सहायक को नियम-7 के तहत चार्जशीट कर दिया गया है तथा श्री सुमीत चौधरी खण्ड विकास एवं पंचायत अधिकारी, करनाल को नियम-8 के तहत चार्जशीट कर दिया गया है।

- 3 खण्ड विकास एवं पंचायत अधिकारी महेन्द्रगढ ने सूचित किया है कि ग्राम पंचायत छाजियावास में करवाये गये विकास कार्यों के लिये तैयार किये गये मसटर-रोल दिनांक 01.03.2015 से 06.03.2015 तथा 07.03.2015 से 19.03.2015 पर सभी 9 मजदूरों के हस्ताक्षर करवा लिये गये हैं और हस्ताक्षर की प्रतियां भी साथ भेजी है।

इसके अतिरिक्त विधानसभा कमेटी की मीटींग में आदेशों की अनुपालना में विजिलेंस जांच अनुसार अनियमितता के लिए श्री कृष्णपाल ग्राम सचिव को नियम 7 के तहत चार्जशीट कर दिया गया है।

- 4 खण्ड विकास एवं पंचायत अधिकारी कनीना ने सूचित किया है कि हालांकि गांव बुचावास में मसटर-रोल पर हस्ताक्षर न होने के कारण अदा की गई थी परन्तु फिर भी यह राशि मु० 142320/- रु० पूर्व सरपंच श्री रतनी देवी से वसूल करके पंचायत समिति कनीना के खाते में जमा करवाई जा चुकी है।

इसके अतिरिक्त विधानसभा कमेटी की मीटींग में आदेशों की अनुपालना में विजिलेंस जांच अनुसार अनियमितता के लिए श्री राजेन्द्र सिंह ग्राम सचिव को नियम-7 के तहत चार्जशीट कर दिया गया है।

**पैरा नं० 2.2 (ii)**

1. खण्ड विकास एवं पंचायत अधिकारी इन्द्री ने पत्र दिनांक 27.01.2021 द्वारा सूचित किया है कि गांव चादसमद में शमशान घाट का रास्ता 3/2015 में बनाया गया था लेकिन गांव मुखाली में वालमिकी चौपाल का निर्माण 3/2015 की बजाय 04.02.2015 से 23.02.2015 तक करवाया गया है। कार्य की अधिकता के कारण जल्दी-जल्दी में दोनों मसटर-रोल में एक ही महीना डाल दिया गया जबकि कार्य फरवरी माह में करवाया गया है। उपमंडल अधिकारी द्वारा भी इसकी पुष्टि की गई है।

इसके अतिरिक्त विधानसभा कमेटी की मीटींग में आदेशों की अनुपालना में विजिलेंस जांच अनुसार अनियमितता के लिए श्री दीवान चंद सहायक, श्री कुलदीप सिंह कनिष्ठ अभियन्ता को नियम-7 के तहत चार्जशीट किया जा चुका है, तथा श्री जगबीर सिंह दलाल खण्ड विकास एवं पंचायत अधिकारी, करनाल तथा तत्कालीन उपमंडल अधिकारी को नियम-8 के तहत चार्जशीट कर दिया गया है।

2. खण्ड विकास एवं पंचायत अधिकारी, निसिंग ने पत्र दिनांक 12.02.2021 द्वारा सूचित किया है कि गांव शाहपुर में किये गये दो कामों जिनमें तथा अन्य दो कामों के विरुद्ध एक ही तिथि लिखी गई थी, में से दो कामों पर खर्च की गई 119450/-रु० की राशि श्रीमती निर्मला भूतपूर्व सरपंच द्वारा ग्राम पंचायत भाहपुर के खाता में जमा करवा दी गई है।

इसके अतिरिक्त विधानसभा कमेटी की मीटींग में आदेशों की अनुपालना में विजिलेंस जांच अनुसार अनियमितता के लिए श्री चमनलाल (अब एस०ई०पी०ओ०) ग्राम सचिव तथा श्री कर्मवीर सिंह कनिष्ठ अभियन्ता अधिकारी को नियम-7 के तहत चार्जशीट कर दिया गया है।

3. खण्ड विकास एवं पंचायत अधिकारी महेन्द्रगढ़ ने सूचित किया है कि ग्राम पंचायत गढी व बैरावास में पूर्व सरपंच को रिकवरी का नोटिस दिया जा चुका है और ग्राम पंचायत दुलोथ अहीर, माजरा कलां, कोथल कलां के केस में संबंधित सरपंच से क्रम सं० 7912/-रु०, 7896/-रु० तथा 23283/-रु० की रिकवरी की जा चुकी है और संबंधित ग्राम पंचायत के खाते में जमा करवा दी गई है।

इसके अतिरिक्त विधानसभा कमेटी की मीटींग में आदेशों की अनुपालना में विजिलेंस जांच अनुसार अनियमितता के लिए श्री कृष्णपाल ग्राम सचिव, श्रीमती भानी देवी लेखाकार, श्री राजपाल रंगा कनिष्ठ अभियन्ता, श्री कुलदीप सिंह कनिष्ठ अभियन्ता, श्री जसबीर सिंह ग्राम सचिव को नियम-7 के तहत चार्जशीट किया जा चुका है तथा श्री अरुण कुमार व श्री ओम प्रकाश खण्ड विकास एवं पंचायत अधिकारी, महेन्द्रगढ़ को नियम-8 के तहत चार्जशीट कर दिया गया है।

4. खण्ड विकास एवं पंचायत अधिकारी कनीना की रिपोर्ट दिनांक 21.01.2021 अनुसार हालांकि सरपंच ने बताया कि दोनों ही कार्य नियमानुसार करवाये गये थे लेकिन मसटर-रोल में मानवीय भूल के कारण दिनांक 10.12.2014 से 13.12.2014 लिखा गया

लेकिन फिर भी सरपंच द्वारा 14158/- रुपये की राशि खण्ड कार्यालय में जमा करवा दी गई है।

इसके अतिरिक्त विधानसभा कमेटी की मीटींग में आदेशों की अनुपालना में विजिलेंस जांच अनुसार अनियमितता के लिए श्री विकास कुमार ग्राम सचिव को नियम-7 के तहत चार्जशीट कर दिया गया है।

5. खण्ड विकास एवं पंचायत अधिकारी, नगीना ने अपने पत्र क्रमांक 3740, दिनांक 11.02.2021 द्वारा सूचित किया है कि ग्राम पंचायत खानपुर घाटी में करवाये गये विकास कार्यों पर खर्च मस्टर रोल अनुसार खर्च राशि मु० 64674/- रु० की वसूली करके सम्बन्धित खातों में जमा करवा दी गई है और रसीद की पगति भी भेजी है।

इसके अतिरिक्त विधानसभा कमेटी की मीटींग में आदेशों की अनुपालना में विजिलेंस जांच अनुसार अनियमितता के लिए श्री ईसरार्इल ग्राम सचिव को नियम-7 के तहत चार्जशीट कर दिया गया है।

6. खण्ड विकास एवं पंचायत अधिकारी नूह ने सूचित किया है कि ग्राम पंचायत गोलपुरी में किये गये इन कार्यों पर खर्च की गई राशि की अदायगी मु० 21570/- रु० की वसूली कर ली गई है तथा संबंधित खाते में राशि जमा करवा दी गई है।

इसके अतिरिक्त विधानसभा कमेटी की मीटींग में आदेशों की अनुपालना में विजिलेंस जांच अनुसार अनियमितता के लिए श्री महावीर सिंह ग्राम सचिव को नियम-7 के तहत चार्जशीट कर दिया गया है।

अतः उक्त पैरो को ड्राप करने का कष्ट करे।

- (i) **The Committee has desired to keep Paras 2.2 (i) pending with the direction that recovery be made at the earliest and copy of the FIR be placed before the Committee.**
- (ii) **(ii) Para No. 2.2 (ii) was also kept pending by the Committee.**

**[13] Para no. 2.4 for the year 2016-17:- Non Recovery of Balances from Ex- Sarpanches and Panches (PRI):-**

As per Section 18 (1) of the Haryana Panchayati Raj Act, 1994, the Sarpanch or Panch shall be responsible for the custody and charge of movable or immovable property of GP. Section 18 (2) of the Act provides that the BDPO may, within a period of seven days prior to the publication of election programmed of the GP or in the event of suspension or removal of Sarpanch or Panch, order to handover the records, register and other property to the person authorized for the custody of the record and property. Further, if any person fails to hand over the record or Property to a person authorized by the BDPO under section 18 (1) or section 18(2) of the Act, as the case may be, the BDPO shall apply to an Executive Magistrate for securing such records and property from the person so that it can be handed over to authorised person (Section 18 (3)). Scrutiny of the records of 15 BDPOs in three districts revealed that cash balances amounting to 37.53 faith had not been handed over by 78 Ex-Sarpanches/ Panches (**Appendix X**) to the authorized persons i.e. Sarpanches or Panches, Social Education Panchayat Officer or Gram Sachiv. The amount had been lying with them for the period from 1990 to 2010-2015. Appropriate

action as provided for in the Haryana Panchayati Raj Act, 1994 had not been taken against the defaulting Ex-Sarpanches/Panches to recover the amount. The matter was referred (September 2017) to the Principal Secretary to Government of Haryana, Development and Panchayats Department for comments; their reply was awaited (November 2017).

क्र० सं०	यूनिट का नाम	गांव का नाम	भूतपूर्व सरपंचों/ पंचों की संख्या	अवधि	राशि (रु० में)
1	घरौंडा	शेखपुरा खालसा	1	उपलब्ध नहीं है।	0.20
		गंगसीना	1	उपलब्ध नहीं है।	1.42
		हसनपुर	3	उपलब्ध नहीं है।	3.75
2	असंघ	न्यू जिंदा	1	उपलब्ध नहीं है।	0.27
		जय सिंह पुरा	2	उपलब्ध नहीं है।	0.82
3	इन्द्री	हंसू माजरा	2	उपलब्ध नहीं है।	1.51
		इस्लाम नगर	1	उपलब्ध नहीं है।	0.98
		राजेपुर	2	उपलब्ध नहीं है।	0.22
		खेड़ा	1	उपलब्ध नहीं है।	0.58
4	कैथल	मानस	6	2000–2015	0.12
		शेरगढ़	1	1995–2000	0.35
		गढी पाडला	2	2005–2015	0.35
		टीक	1	2005–2010	0.25
		खेडी भोरु	2	2005–10	0.19
		पटटी खोट	1	2010–2015	0.32
		समपन खेड़ी	1	2005–2010	0.23
		पाडला	3	1990–95	0.12
		बलवंती	1	उपलब्ध नहीं है।	0.15
		नरार	1	2005–2015	2.20

5	राजौद	सौंगल	3	2000–2015	1.69
		किठाना	1	2005–2010	0.21
		खेडीराव वाली	1	2005–2010	0.11
6	गुल्हा चिका	बडसुई	3	2000–2010	0.03
		खंमवेरा	1	2005–2010	0.11
		खेड़ी दाबण	1	2010–2015	0.09
		खुशाल माजरा	2	2010–2015	0.43
7	नांगल चौधरी	रामालिकपुर	2	उपलब्ध नहीं है।	1.59
		मोरुंड	3	उपलब्ध नहीं है।	0.26
		डोंगली	2	उपलब्ध नहीं है।	0.16
		सैंदलीपुर	2	उपलब्ध नहीं है।	1.25
		हिरोही बहली	1	उपलब्ध नहीं है।	0.61
8	मोहिन्द्रगढ	मालदावास	1	उपलब्ध नहीं है।	1.35
		कुकसी	1	उपलब्ध नहीं है।	0.88
9	नारनौल	बपरौली	1	उपलब्ध नहीं है।	0.62
10	कनीना	संडेराल	3	उपलब्ध नहीं है।	1.78
		बूचावास	1	उपलब्ध नहीं है।	0.34
		कोटिया	1	उपलब्ध नहीं है।	0.33
		उच्चत	1	उपलब्ध नहीं है।	0.14
11	निजामपुर	निजामपुर	1	उपलब्ध नहीं है।	0.78
		बायल	1	उपलब्ध नहीं है।	0.05
12	अटेली नांगल	महासर	3	2012–2016	4.52
13	सिहमा	दुलोत जट	1	उपलब्ध नहीं है।	0.47
		सुराना	1	उपलब्ध नहीं है।	0.41
14	तावडू	चैलावासी	1	उपलब्ध नहीं है।	2.79

		खरखेड़ी	2	उपलब्ध नहीं है।	2.30
15	पुन्हाना	हिंंगनपुर	1	उपलब्ध नहीं है।	0.05
		समसाबाद खुर्द	1	उपलब्ध नहीं है।	0.04
		मुबारिकपुर	1	उपलब्ध नहीं है।	0.11
भूतपूर्व सरपंचों/पंचों की कुल संख्या			78	कुल राशि	37.53

**The Department in its written reply stated as under: -**

लिखा जाता है कि पैरे में वर्णित बकाया राशि 37.53 लाख में से 10.65 लाख की रिकवरी की जा चुकी है। संबंधित पूर्व सरपंचों की मृत्यु/गुमशुदा के कारण 12.09 लाख रु० की रिकवरी नहीं की जा सकती। बकाया 14.84 लाख रु० की रिकवरी के लिए भू-राजस्व एक्ट व एफ०आई०आर० दर्ज करके रिकवरी के भरसक प्रयास किए जा रहे हैं। रिकवरी का विस्तृत विवरण निम्न प्रकार है:-

**1-खंड घरोँडा-**

1. ग्राम पंचायत गगसीना (मूनक) :-बी०डी०पी०ओ० मूनक की रिपोर्ट अनुसार भूतपूर्व सरपंच श्रीमती भाशीकलां (127433/-) को नोटिस देने के बाद लीगल नोटिस प्राप्त हुआ। कानूनी प्रक्रिया जारी है। ग्राम पंचायत चौकीदार विक्रम की रिपोर्ट भी साथ संलग्न है जिसमें दर्शाया गया है कि सरपंच के पति व पुत्र की मृत्यु उपरान्त श्रीमती भाशीकलां पूर्व सरपंच गगसीना गांव छोड़कर चली गई है। जिसका कोई पता नहीं है और गांव में उसके घर में ताला लगा हुआ है।
2. ग्राम पंचायत गगसीना (मूनक) :- भूतपूर्व सरपंच श्रीमती भाशीकलां (14515/-) को नोटिस देने के बाद लीगल नोटिस प्राप्त हुआ। कानूनी प्रक्रिया जारी है।
3. ग्राम पंचायत हसनपुर (333840/-) भूतपूर्व सरपंच श्री तेजबीर सिंह को नोटिस दिये गए थे परन्तु श्री तेजबीर सिंह की मृत्यु हो चुकी है।

**2- खंड असंध-**

क्र० सं०	ग्रा०प०	सरपंच व पंच का नाम	वसूल की गई राशि
1	जयसिंहपुरा	महेन्द्र सिंह	4941

नोट:- भूतपूर्व सरपंच श्री महेन्द्र सिंह, ग्राम पंचायत जयसिंहपुरा के कार्यालय से संबंधित कैश इन हैंड ग्राम पंचायत जयसिंहपुरा की कैशबुक अनुसार मु० 4941/- रु० रिकवरी थी जो भूतपूर्व सरपंच द्वारा जमा करवा दी गई है। भूतपूर्व सरपंच श्री महेन्द्र सिंह, ग्राम पंचायत जयसिंहपुरा के कार्यालय से संबंधित कैश इन हैंड की राशि गलती से ऑडिट पैरा में मु० 49410 /-रु० लिखि गई है। जिस कारण से ग्राम पंचायत जयसिंहपुरा में कुल राशि मु० 82000/- रु० दिखाई जा रही है परन्तु ग्राम पंचायत जयसिंहपुरा के भूतपूर्व सरपंचों के विरुद्ध कुल मु० 37282/- रु० बनती है जो भूतपूर्व सरपंचों द्वारा पंचायत के खाता में जमा करवा दी गई है।

## 3- खंड इन्द्री-

क्र० सं०	ग्रा०प०	सरपंच नाम	रिमार्कस
1	हंसु माजरा	गुरदयाल सिंह 146454 / -	मृत्यु हो चुकी है।
2	हंसु माजरा	पालाराम 4754 / -	मृत्यु हो चुकी है।
3	हंसु माजरा	सुखबीर 9395 / -	वर्तमान सरपंच है व इसके पास कैश इन हैंड की राशि 9395 / - रु० सरकार द्वारा तय सीमा से कम है तथा आगामी कार्यों में समायोजन योग्य है।
4	ईस्लामनगर	करेशनी 98067 / -	मृत्यु हो चुकी है।
5	राजेपुर	चलती 10000 / -	वसूली की कार्यवाही जारी है।
6	राजेपुर	श्रीचन्द 12000 / -	वसूली की कार्यवाही जारी है।
	<b>कुल</b>	<b>280670</b>	

**4- खंड कैथल-** बी०डी०पी०ओ० कैथल ने अपने पत्र क्रमांक 4666 दिनांक 23.04.2021 द्वारा सूचित किया है कि भूतपूर्व सरपंचां व पंचों के विरुद्ध वसूली की राशि मु० 462000 में से 344598 की वसूली हो चुकी है। शेष राशि 117402 की वसूली बारे नोटिस जारी किए जा चुके हैं। विवरण निम्नानुसार है:-

क्र० सं०	ग्रा०प०	सरपंच व पंच का नाम	राशि	रिमार्कस
1	शेरगढ	गोपाल दास	35260	मृत्यु हो चुकी है।
2	टीक	नफे सिंह	25000	मृत्यु हो चुकी है। मृत्यु प्रमाण पत्र संलग्न है।
3	सापन खेडी	जयनारायण	22784	श्री जयनारायण भूतपूर्व सरपंच ग्राम पंचायत सापनखेडी के विरुद्ध कार्यालय के पत्र क्रमांक 4630 दिनांक 22.04.2021 द्वारा भू-राजस्व घोषित करने करने बारे कलैक्टर महोदय कैथल की सेवा में लिखा हुआ है।
4	पाडला	कश्मीर सिंह	5030	मृत्यु हो चुकी है। प्रमाण पत्र साथ संलग्न है।

## 5 खंड राजौन्द

ग्रा०प०	संरपंच व पंच का नाम	राशि	टिप्पणी
सौंगल	श्रीमती सुशीला देवी	169000	वसूली हेतु नोटिस जारी कर दिया है।
	श्रीमती पालो देवी		
	श्री महेन्द्र सिंह		वसूली हेतु नोटिस जारी कर दिया है।
किठाना	श्री गजे सिंह पूर्व संरपंच	16000	5000 रुपये की वसूली की जा चुकी है।
	श्रीमती कस्तुरी देवी पूर्व संरपंच कार्यवाहक वर्ष 2005 से 2010		वसूली हेतु नोटिस जारी कर दिया है।
खेड़ी रायवाली	सरदारी लाल	11000	वसूली हेतु नोटिस जारी कर दिया है।

तालिका अनुसार कैशिंग हैंड राशि की वसूली बारे भू-राजस्व घोषित करने के लिए उपायुक्त कैथल को पत्र क्रमांक 253 दिनांक 22.01.2021 लिखा गया है।

## 8- खंड महेन्द्रगढ़-

1. **ग्राम पंचायत मालडावास** (153445 ब्याज सहित)- भूतपूर्व संरपंच श्री धन्नाराम से वसूली हेतु बी०डी०पी०ओ० महेन्द्रगढ़ ने लिखा है कि पत्र दिनांक 21.01.2021 द्वारा थाना कनीना से पत्राचार किया जा रहा है। शीघ्र ही वसूली बारे भू-राजस्व की कार्यवाही की जाएगी।
2. **ग्राम पंचायत कुक्सी-** (88690)- भूतपूर्व संरपंच श्री अजीत सिंह से वसूली हेतु पुलिस द्वारा मुकदमा नं० 169 दिनांक 07.04.2018 को दर्ज किया हुआ है।

**10-खंड कनीना-**

1. **उच्चतः** - भूतपर्व सरपंच श्री जंसवत सिंह को इस कार्यालय द्वारा पत्र लिखकर दो दिन का अंतिम अवसर दिया गया है। रसीद की प्रति संलग्न है।

**12- खंड अटेली नांगल:-**बी०डी०पी० अटेली नांगल ने रिपोर्ट भेजी है कि ग्राम पंचायत महासर के पूर्व सरपंच की तरफ बकाया हस्तगत जो भी थी उसमें से श्री बेद प्रकाश ने मु० 2457 रु तत्कालिन सरपंच श्री विकास को दे दी थी। रसीद साथ संलग्न है परन्तु यह राशि तत्कालिन सरपंच ने पंचायत फंड में जमा नहीं करवाई इस प्रकार पूर्व सरपंच विकास की तरफ मु० 452532.25 रुपये हस्तगत बकाया है जिस बारे एफ आई आर थाना अटेली नांगल में दर्ज करवाई गई है जिसकी प्रति साथ संलग्न है। इसी प्रकार बिमला देवी भूतपर्व सरपंच ने मु० 1452 रु० की राशि पंचायत खाते में जमा करवा दी गई थी अतः भूतपर्व सरपंच विकास कुमार से वसूली हेतु भू-राजस्व में केस दायर कर दिया गया है जिसकी प्रति साथ संलग्न है।

**14. खंड तावड़-**

1. **ग्राम पंचायत खरखड़ी (214322) :-** बी०डी०पी०ओ० तावड़ ने रिपोर्ट भेजी है कि भूतपर्व सरपंच श्रीमती नूरी के विरुद्ध उपायुक्त महोदय द्वारा भू-राजस्व घोषित करवाकर तहसीतदार तावड़ को पत्र दिनांक 04.10.2017 द्वारा वसूली हेतु लिखा जा चुका है। भूतपर्व सरपंच श्रीमती नूरी व इसके पति का देहान्त लगभग 2 वर्ष पूर्व हो चुका है जिस बारे वर्तमान सरपंच द्वारा दिया पत्र संलग्न है।
2. **ग्राम पंचायत खरकड़ी (15935):-** बी०डी०पी०ओ० तावड़ की रिपोर्ट दिनांक 28.04.2021 अनुसार श्री रविन्द्र कुमार सरपंच ने लिखकर दिया है कि श्रीमती समसून ने मु० 15935 रु० जमा करवा दिए हैं। सरपंच द्वारा दिया गया पत्र साथ संलग्न है।
3. **ग्राम पंचायत चिलावली (279000):-** B.D.P.O. कार्यालय के पत्र दिनांक 21.01.2021 के अनुसार भूतपर्व सरपंच श्रीमती समीना के विरुद्ध उपायुक्त महोदय द्वारा भू-राजस्व घोषित करवाकर तहसीतदार तावड़ को वसूली हेतु लिखा जा चुका है।

**15-खंड पुन्हाना-**

क्र० सं०	ग्रा०प०	सरपंच व पंच का नाम	भूतपर्व सरपंच की तरफ निकाली गई राशि	वसूल की गई राशि	भोश वसूल की जाने वाली राशि
1	शमसाबाद खुर्द	जसमाल	3826	—	3826 उक्त सरपंच मर्डर केस में घर से फरार चल रहा है।
	कुल		12560		7247

The Committee has desired to keep the para pending with regard to Sarpanches/ Panches from whom recovery is pending.

**[14] Para No. 2.9 for the year 2016-17 PRI:- Idle machinery:-**

Rule 52 of Haryana Panchayati Raj Finance. Budget, Accounts, Audit. Taxation and Works Rules, 1996 stipulates that no expenditure from the fund shall be incurred unless there exists a special or general sanction of the competent authority. According to Appendix-A (Sr.No.23) of the Rules, the competent authority was the Government for all non-recurring expenditure with value higher than 5,000.

The Panchayat Samiti, Nilokheri passed (June 2015) a resolution to purchase earth remover, tractor, hydraulic trolley, rotavator, cleaner tanker, leveler, etc. for carrying out sanitation work economically in villages of the block. Audit observed that an expenditure of 13.34 lakh was incurred (June to July 2015) by the BDPO-cum-EOPS, Nilokheri on purchase of machinery/equipment without obtaining the sanction of the Government.

Further, it was noticed that no expenditure was incurred on fuel for operating the machinery/equipment which implies that it was not put to use and remained idle since 2015. Thus, the purpose for which machinery/equipment were purchased was not served rendering the expenditure of 13.34 lakh unfruitful.

The BDPO-cum-EOPS, Nilokheri stated (September 2017) that the machinery could not be put to use as there was no driver with the Department. Further, the State Government had been requested to accord ex-post-facto sanction for incurring expenditure on purchases of machinery and equipment.

The matter was referred (October 2017) to the Additional Chief Secretary to Government of Haryana, Development and Panchayats Department for comments; the reply was awaited.

**The Department in its written reply stated as under: -**

बी०डी०पी०ओ० नीलोखेड़ी ने रिपोर्ट भेजी है कि नरेन्द्र कुमार मल्होत्रा खंड विकास एवं पंचायत अधिकारी अब हथिन ने अपने कार्यालय के दौरान ट्रैक्टर, ट्राली, वैक्यूम टैंकर, स्प्रे टैंकर, होलडीगर, ग्रास कटर तथा हरबोसाईड की खरीद की थी। हरबोसाईड मशीन कार्यालय में उपलब्ध नहीं है। व अन्य समान काफी खस्ता हालत में है न ही काफी समय से प्रयोग में लाए जा रहे हैं। इस बारे में श्री नरेन्द्र कुमार मल्होत्रा, बी०डी०पी०ओ० को विभाग के पत्र क्रमांक 2462 दिनांक 02.06.2020 द्वारा चार्जशीट किया जा चुका है व सरकार द्वारा नियुक्त जांच अधिकारी द्वारा जांच प्रक्रिया जारी है।

**The Committee has desired that para be kept pending till the completion of inquiry and submission of inquiry report against Sh. Narender Kumar Malhotra, B.D.P.O.**

**Part –III**

**ANNUAL AUDIT REPORT ON THE ACCOUNTS OF  
MUNICIPAL CORPORATION, GURUGRAM FOR  
THE YEAR 2018-19, AUDITED BY DIRECTOR,  
LOCAL AUDIT DEPARTMENT, HARYANA.**

**Part-III****ANNUAL AUDIT REPORT ON THE ACCOUNTS OF MUNICIPAL CORPORATION,  
GURUGRAM FOR THE YEAR 2018-19, AUDITED BY DIRECTOR, LOCAL AUDIT  
DEPARTMENT, HARYANA.****[15] PARA No.2-(A) (for the year 2018-19) M.C.Gurugram:-Record Not put up:-**

The record required in audit during the period under report was duly put up except that mentioned in **Appendix- "B"** to this report. This was not in order and the same may be got traced out now and shown to audit.

1. Building Application/development charges special requisition no. 1 to 6 dated 13.11.2002, 14.11.2002, 21.11.2002, 04.12.2002, 05.12.2002, 18.12.2002, Requisition no. 3 dated 09.06.2009 respectively.
3. Licenses L-I & L-II applications 1998-1999. Column No. 10 of L-II registers for 2003-04, 2004-05, 2005-06, 2007-08 & 2008-09 not completed.
4. Stock register of Light Branch since 1994 not put up.
5. Earnest Money Register/Deposit at call of contractor not maintained Requisition dated 01-07-2004, 26- 07-2004, 16-08-2004, 04-10-2004, 09.08.2005, 21.10.2005. Audit requisition no. 17 Dt. 29-02-2008 and for the year 2008-09 was again not put up.
6. Allotment Record of Municipal Residences including allotment orders for the year 2004-05,2005-06 requisition dated 09-07-04, 01-12-04, 29.09.2005 and for the year 2008-09, 2009-10, 2010-11 again not put up.
7. Balances of contractors security registers for the year 2001-02, 2002-03, 2003-04, 2004-05 not carried over in the register of 2005-06. Requisition dated 18-10-04, 24.11.04 again not carried over for the year 2006-07, 2007-08 and for the year 2008-09 was again not put up and for the year 2008-09 was not put up and for the year 2009-10, 2010-11 again not put up.
8. Sale Proceeds of Application for allotment of plot under Milk Dairy Requisition No. 24 Dt. 12.03.2008.
9. Consolidated work Register showing ward wise details of work not maintained Requisition No. 41 Dt. 21.10.2005.
10. Register of unauthorized constructions/composition cases not put up. Requisition No. 3 Dt. 21.04.2005, No.55 Dt. 6.2.2006, No.11, Dt. 20.12.2010.
11. Pass Books/Bank Statements from 7/05 onward not put up. Requisition No. 15 Dt. 17.8.2005, No. 35 Dt. 10.10.2005.
12. Record as mentioned in Requisition No. 02 Dt. 15.05.2009 not put up.

13. Immovable Property Register not properly maintained. Requisitions No. 32 Dt. 21.09.2005
14. Permanent Advance Register (Imprest Register) not maintained in concerned branches.
15. Non realization/short realization of Development Charges etc Audit Registration No. 28 Dt. 07.07.06 & No. 690 Dt.4.07.06
16. Non-return of G-8 receipt book, Requisition No.3 Dt.16-07-2007 & No. 13 dt. 3-02-2011.
17. Lifting/removal of dead animal contract for 2007-08 & 2008-09 Requisition No.5 Dt. 24-08-2007.
18. List of Municipal vehicle not put up Audit Requisition No. 8 Dt. 04-09-2007.
19. Consumption of Accounts of Electric Material Requisition No.25 Dt. 20-03-2008.
20. Sale proceeds of tender form not putup Requisition No.15 Dt. 29-02-2008.
21. Work register, Contractor Ledger, Security Register and Tender Register which relates to Engg. Branch not put up Requisition No.2 Dated 15-05-09.
22. Terms and conditions of more over 37 officers /officials who working on deputation not put up. Requisition No.17 Dated 17-09-09.
23. G8 receipt books as per detailed given vide Requisition No. 19 dated 6-11-09 were not put up.
24. Stock entry of Petrol/diesel for payment of Rs.28522/- of various vehicles of Corporation as detailed in Requisition No. 10 dated 16-07-09 not put up.
25. The payment of Rs.282700=00 gross for the repair of road from Patuadi Road Chowki to Khandsa Road was got executed by M/s Surya Co-operative L/c Society the payment of this bill made without producing the Administrative original sanction as well as technical sanction which may leads to chances of double payment as pointed out in Audit Requisition No.6 dated 12-06-09. Needful may be obtained and compliance shown to audit.
26. Payment made to Sh. Raj Kumar Gandhi, Contractor, for construction of road from shiv murti to jai cinema hall but technical sanction has not been obtained from competent authority. This work was sanctioned vide Financial Commissioner and financial Secretary to Govt. Haryana Urban Local Bodies vide No.20/2/2009-6(i) dated 19-5-2009 amounting to Rs.6.33 Crore, in agreement restricted to Rs.405.00 Lacs, as per DNIT

was approval by Chief Engineer for Rs.3.92Crore. Needful may be obtained and compliance shown to audit.

27. Rs.5,95,637.58 paid to M/s Maruti Suzuki India limited on account of purchase of new Car, but the sanction from the Govt. for this vehicle have not been got obtained. The ex-post-facto Sanction/approval may be obtained now and shown to audit.
28. Investment Register not produced from 1/2009 to 3/2019.
29. Cheque or draft receipts and disposal register prior to 03-07-2007 to 03/2019.
30. Demand & collection register in respect of License, not put up since long to 03/2019.
31. Birth and Death Accounts since 07/2008 to 03/2019.
32. Income realization from show tax since 12/2010 to 03/2018 and income realized from copying fee since 12/2010 to 03/2019.
33. Lease of Agriculture land and land record related to village merged in corporation since long to 03/2019.
34. Record related to income / recovery pending against the shopping malls for hoarding since the establishment of malls to 03/2018 and record related to hoarding in Municipal Area since long to 3/2019.
35. Record related to receipts from Vehicle taxes by Municipal Corporation since 05/2009 to 03/2019.
36. Log Book of office vehicles, fire vehicles, sanitation vehicles, generators, motor cycles, and other vehicles since long to 03/2019.
37. Record related to income realized from earnest money in all respect since 4/2008 to 03/2019.
38. Immovable property register not put up since long to 03/2019.
39. Laying of Communication cables and erection of dish antenna not put up since its inception to 03/2019.
40. Cellular power Installation/Annual charges record not put up since its inception 03/2019.
41. Classified abstract register in form G-3 record not put up since 09/2011 to 03/2019.
42. Income/Receipts realized by issuing G-8 record not put up since Jan 2015 to 03/2019.
43. Measurement issue register not put up since long to 03/2019.
44. Record of fire tax not produced from 01/4/2014 to 3/2019.

45. Slaughter House charge record since 04/2010 to 03/2019.
46. Record related to receipts from vehicle taxes from 01/04/2014 to 03/2019.
47. Cash book for the period 01/10/2014 to 31/03/2019 along with G-8, bank statement and vouchers.

**The Department in its written reply stated as under: -**

1. Detailed para is not available in the office. Director, Local Audit has been requested to provide the details of paras vide letter no. 607 dated 18.11.2021. Reply will be prepared and submitted after receipt of detail of paras. Till then para may be kept pending.
3. नगर निगम गुड़गांव की कर-शाखा द्वारा ट्रेडलाइसेन्स एल-2 के वर्ष 2004-05, 2008-09, 2011-12 व वर्ष 2015-16 से सम्बन्धित ट्रेडलाइसेन्स फाईलें कर-शाखा द्वारा उप निदेशक ऑडिट, नगर निगम गुरुग्राम को रिकार्ड उपलब्ध करवा दिये गये हैं। letter no. ZTO(HQ)/19722 dated 22.07.2021.

**Hence para may be dropped.**

4. This audit para is almost 28 years old during the period office has been shifted many times as of now record pertaining to this audit para is not traceable. It is also stated that the work of supply, installation, O & M us allotted to EESL 2017-18 and buy back option of lights is already included in it.
5. Earnest money record from 31.12.2010 to 31.12.2019 has been attached and same is being sent for consideration
6. The record of allotment order of Municipal residences has been received from Deputy Commissioner, Gurugram. So, this para may please be dropped.

**Record submitted in audit branch. vide MCG/Estt./OA-1/2021/22990 dated 12.08.2021.**

7. The register of EMD/Security is attached. So, this para may please be dropped.
8. Erstwhile MC acquired 39 acre-2 Kanal – 7 Marla land in village Kherki Majra, Dhankot vide notification no. 8/15/02-04-01 dated 13.05.2002 (**copy enclosed**) for shifting of dairies. At the time of the acquisition of land, the above said land was located in Agriculture Zone as per the proposals of FDP-2021, but this became part of residential sector-102, 102A as per published FDP GMUC-2031 AD, where such activities are not permissible.

No other suitable municipal land is available outside urbanizable limit in Agricultural Zone of FDP-2031 AD. Consequently, this office vide memo no. MCG/Tehsildar/2015/4726 dated 30.11.2015 (**copy enclosed**) had requested Deputy Commissioner, Gurgaon to issue directions to concerned Block Development & Panchayat Officers and respective Tehsildars to identify about 90 acres of village

panchayat land for shifting of dairies in Agriculture Zone of Final Development Plan of GMUC-2031 AD.

Thereafter, letter no. 1733 dated 19.07.2018 and subsequent reminder bearing no. 35212 dated 10.08.2018 (**copies enclosed**) were sent to Deputy Commissioner, Gurugram for convening a meeting of officers of MCG, DDPOs / BDPOs and DTP, Gurugram for identification of panchayat land in the Agriculture Zone at suitable locations, but the reply is still awaited. Again a communication bearing no. 40063 dated 11.09.2018 (**copy enclosed**) and subsequent reminders bearing no. 50023-50024 dated 16.11.2018, 53740-43 dated 17.12.2018, 1680-1681 dated 11.01.2019, 21531-21536 dated 09.05.2019, 53143-44 dated 24.12.2019 and 1360-1361 dated 18.05.2020 (**copies enclosed**) were sent to DC, Gurugram and DRO, Gurugram with the request to explore the possibility/availability of transfer of panchayat land in villages situated in Agriculture Zone of FDP GMUC-2031AD up to 50 acres in each of the four zones for the purpose of shifting of milk dairies, but the response has not yet received. So, the issue of shifting of milk dairies outside the Gurugram city can be resolved only after availability of land in Agriculture Zone at suitable locations.

During the meeting dated 24.06.2020, W/ADC, Gurugram had directed that all four JCs will give the specific names of the villages where they want the land for shifting of dairies. The Revenue Branch of MCG has informed the names of the villages of all the zones and DC and DRO, Gurugram has been requested to provide the land in said villages vide memo no. 2365-2370 dated 31.08.2020 (**copy enclosed**), subsequent reminders bearing no. 2712-2717 dated 06.10.2020 and 1291-1293 dated 14.01.2021 (**copies enclosed**). But, vide Govt. notifications dated 28.12.2020 and 24.12.2020, the villages identified by the Revenue Branch of MCG came under the extended limit of MCG or newly created Municipal Corporation, Manesar. Therefore, Revenue Branch has been requested to identify another site at adjoining villages. After receipt of the report, District Administration, Gurugram will be informed accordingly.

In view of the above, it is clear that no land/plot has been sold/allotted by MCG for milk dairy purpose.

9. Work register has been maintained and copy is attached.

Hence para may be dropped.

10. Requisition No. 3 of the year 2005 and 2006 needs to be dropped because record must have been handed over by the concerned Executive Officer of Municipal Committee to the Municipal Corporation Gurugram in the year 2006 onwards i.e. the year of establishment of MCG. But no further requisition after 2006 was made or received to MCG from 2006 onwards. Since the requisition upto 2006 was not met and due to the fact that record of 2006 is an age old record, tracing the same will be a task in itself. However, MCG will make effort to trace the said record. Regarding Requisition no. 11 dated 20.12.2010, it is intimated that record regarding composition cases are maintained with Planning Branch of MCG. However, register of unauthorized construction is a separate issue and that requires time to time survey, detection, removal by MCG after

following due course of law. MCG will ensure to get an inventory of all such unauthorised buildings/ colonies by engaging an agency, so that proposal for removal/ regularisation is referred to Govt. for decision.

On the basis of position explained above this para may be dropped please.

11. All the Bank Accounts have been reconciled and submitted in audit. The copy of bank reconciliation is attached up to 31.12.2019. So, this para may please be dropped.
12. Detailed para is not available in the office. Director, Local Audit has been requested to provide the details of paras vide letter no. 36589 dated 17.11.2021. Reply will be prepared and submitted after receipt of detail of paras. Till then para may be kept pending.
13. इस कार्यालय के पत्र क्रमांक 6813, दिनांक 02.02.2017 द्वारा पहले रिपोर्ट दी जा चुकी है कि नगर निगम, गुरुग्राम क्षेत्र में भामिल सभी 51 गावों के प्रोपर्टी रजिस्टर बनाये हुए हैं। जिनकी फोटो प्रतियां भी आपकी सेवा से पहले प्रस्तुत की जा चुकी है। अतः आपसे पैरा समाप्त करने का अनुरोध किया जाता है।
14. No permanent advance has been given as Imprest to any officer/official. So, this para may please be dropped.
15. This audit para needs to be dropped because with the operationalisation of No Dues Certificate (NDC) Portal by the Govt., recoveries in all such cases is being ensured and recoveries are made at one time as per the updated rate notified by the Govt. The development charges are being linked with the PropertyID details of each property.
16. Record of G-8 receipt book for the year 2007-08 has been submitted in audit.  
Hence para may be dropped.
17. वर्ष 2007-08 में दिये गये मृत पशु उठाने का ठेका बारे ठेकेदार ने ठेके की पूर्ण राशि 85,000/- रुपये निगम कोश में जमा करवा दी गई थी। रसीदों की फोटो प्रति साथ सलंग्न है।  
अतः इस पैरे को समाप्त करने का कष्ट करे।
18. The list of Municipal vehicles prepared and same will be put up to Audit very shortly  
This para may please be dropped.
19. The record of consumption of electrical goods and Immovable Property register have been maintained.  
This para may please be dropped.
20. Record related to sale proceed of tender form pertaining to period of 26.10.2010 to 31.12.2019 has been arranged and same has been attached. Record pertaining to period prior to 26.10.2010 is not traceable. Record submitted for kind consideration please.

This para may please be dropped.

21. The record of tender register has been maintained and copy of register is attached. So, this para may please be dropped.
22. Terms and conditions of official/officer on deputation is attached herewith.  
Record submitted in audit branch. vide MCG/Estt./OA-1/2021/22990 dated 12.08.2021.  
This para may please be dropped.
23. Record of G-8 receipt book for the year 2007-08 has been submitted in audit.  
This para may please be dropped.
24. Detailed para is not available in the office. Director, Local Audit has been requested to provide the details of paras vide letter no. MCG/Accounts/2021/608 dated 19.11.2021. Reply will be prepared and submitted after receipt of detail of paras. Till then para may be kept pending.
25. It is submitted that the payment was made to the agency Rs.2,36,603/- vide cheque no. 824353 dated 25.06.2009 vide no. 193.  
The cash book (Financial year 2009-10) has been checked and this entry found on page no. 52, on this head M/s Surya Co-Operative L/C Society paid only single time and as per the due procedure. Photo copy of the cash book attached for your kind consideration. So the para may be dropped please.
26. A letter has been sent to competent authority to accord the Ex-post facto sanction of the said administrative approval/ sanction.  
This para may please be dropped.
27. Ex-post-facto sanction for purchase of new Car Amounting to Rs. 595637.58 paid to M/s Maruti Suzuki India limited has been obtained from Govt. vide letter No. 19/62/2011-6 C I, dt. 29.03.12. The copy of approval is attached. So, this para may please be dropped.
28. इस कार्यालय के पत्र क्रमांक 6813, दिनांक 02.02.2017 द्वारा पहले रिपोर्ट दी जा चुकी है कि नगर निगम, गुरुग्राम क्षेत्र में भामिल सभी 51गावों के प्रोपर्टी रजिस्ट्रर बनाये हुए हैं। जिनकी फोटो प्रतियां भी आपकी सेवा से पहले प्रस्तुत की जा चुकी है। अतः आपसे पैरा समाप्त करने का अनुरोध किया जाता है।
29. The record of cheque issue register has been maintained. The copy of register is attached. So, this para may please be dropped.
30. नगर निगम गुडगांव की कर-शाखा द्वारा ट्रेडलाईसैन्स एल-2 के वर्ष 2004-05, 2008-09, 2011-12 व वर्ष 2015-16 से सम्बन्धित ट्रेडलाईसैन्स फाईल कर-शाखा द्वारा उप निदेशक ऑडिट, नगर निगम गुरुग्राम को रिकार्ड उपलब्ध करवा दिये गये हैं।

letter no. ZTO(HQ)/19722 dated 22.07.2021.

अतः आपसे पैरा समाप्त करने का कष्ट करें।

31. Record submitted in Audit. Vide Letter no. MCG/B&D/2021/114 dated 02.08.2021.

Hence para may be dropped.

32. नगर निगम गुड़गांव की कर-शाखा द्वारा ट्रेडलाइसेन्स एल-2 के वर्ष 2004-05, 2008-09, 2011-12 व वर्ष 2015-16 से सम्बन्धित ट्रेडलाइसेन्स फाईल कर-शाखा द्वारा उप निदेशक ऑडिट, नगर निगम गुरुग्राम को उपलब्ध करवा दिये गये है।

Letter No. ZTO(HQ)/19722 dated 22.07.2021.

अतः आपसे पैरा समाप्त करने का कष्ट करें।

33. विषय वर्णित मामले में अवगत कराया जाता है कि नगर निगम, गुरुग्राम का गठन दिनांक 02.06.2008 को हुआ था। गांव प्वाँला खुशरूपुर दिनांक 20.03.2010 को नगर निगम, गुरुग्राम में शामिल हुआ था। साल 2011-12 में प्वाँला खुशरूपुर में 81 कनाल 1 मरला (10 एकड़) व गांव सराय अलावर्दी में 20 कनाल 0 मरला (2.5 एकड़) नगर निगम, गुरुग्राम की मलकियती भूमि एक वर्ष के लिए पट्टे पर देने के लिए उपयुक्त नहीं थी। गांव प्वाँला खुशरूपुर व सराय अलावर्दी की उक्त भूमि को पट्टे पर देने के लिए आयुक्त महोदय की स्वीकृती हेतु नोट प्रस्तुत किया गया था। लेकिन आयुक्त महोदय ने मौखिक आदेश दिये कि अब नगर निगम, गुरुग्राम की कोई मलकियती भूमि पट्टे पर नहीं दी जाये। क्योंकि नगर निगम की भूमि पर अवैध कब्जा होने का अन्देशा रहता है।

34. Record related to income/Recovery pending against the shopping malls for hording since the establishment of Mall to 03/2018 and record related to hording in Municipal area Since Long to 03/2019

In this regard it is submitted that there were no advertisement policy before 2010. Advertisement policy was notified in 2010 but advertisement fees/Rates was not fixed. MCG has passed a resolution in 2010 for advertisement fee @ Rs.100/- per sq. ft. and notices were served to advertisement agencies with pending fees (detail attached). The agency file application in Hon'ble Court (RSA) to challenge the rates i.e Rs.100/- per sq. ft. claiming Commissioner MCG is not Competent for approval of rates.

Vide letter memo no CE/MCG/2012/194 Dated 09.02.2012 Government of Haryana being competent authority has been requested by MCG to approve the rate for permission of advertisement so the disputes can be settled accordingly. The recovery amount pending against advertisement agency in (RSA) is Amounting to Rs. 151.68 Cr.

In 2018 Haryana Municipal Corporation Advertisement Bye Laws were Notified. But the advertisement agency has moved to Hon'ble High Court and challenged the HMCA bye Laws 2018. Hon'ble High Court has granted stay in CWP15216/2018 (Copy Attached). The recovery amount pending against advertisement agency in CWP no. 15216/2018 is Amounting to Rs. 55.59 Cr.

Proceeding for the recovery of out standing dues of Rs. 39.403 cr. on the account of advertisement fees are going on under section 130 of HMC Act 1994.

Total 202 Agencies has been registered on MCG Advertisement portal for advertisement in MCG but 25 Agencies are active. Detail of agencies applied for advertisement during the year 2019 is attached herewith. Agencies other than above mention stay/Court Case involved are paying advertisement fees to MCG.

35. It is stated that this office has already been requested to Director, ULB, Haryana vide memo No. MCG/JC(HQ)/2016/1466 dated 28.10.2016, MCG/JC(HQ)/2017/1513 dated 13.01.2017 & MCG/ADMC/ 2021/138 dated 17.11.2021, to write to Commissioner, Transport deptt. Haryana, Chandigarh for deposit the share of registration of vehicle fee. So, the efforts are being made to recover the Amt. of Rs. 5335233/- but the concern deptt. has not deposited the said amount till date.
36. The log book of various vehicles of sanitation branch has been submitted to audit for verification.
37. Record related to income realized from earnest money in all respect 04/2008 to 03/2019 in 1722 page in soft copy (sample copy of first page and last page is attached)  
Hence Para may please be dropped.
38. इस कार्यालय के पत्र क्रमांक 6813, दिनांक 02.02.2017 द्वारा पहले रिपोर्ट दी जा चुकी है कि नगर निगम, गुरुग्राम क्षेत्र में भामिल सभी 51 गावों के प्रोपर्टी रजिस्ट्रर बनाये हुए है। जिनकी फोटो प्रतियां भी आपकी सेवा से पहले प्रस्तुत की जा चुकी है। अतः आपसे पैरा समाप्त करने का अनुरोध किया जाता है।
39. No application for seeking permission for erection of dish antenna has been received. However, the matter is being taken up with the Bank Manager of District Lead Banks i.e. PNB to pay the requisite charges as per the Haryana Municipal Corporation (Communication & Connectivity Infrastructure) Bye-laws, 2013. The legal action as per the provisions of HMC Act-1994 is proposed to be initiated after following due course of law because this comes under the essential services.  
Hence para may be please be dropped.
40. This audit para needs to be dropped because requisite action regarding maintaining year wise record upto 2019 has been handed over by the Planning Branch of MCG to the Audit team.
41. Classified abstract for the year 2007-08 has been prepared and submitted to the audit. It is also clarified that balance sheet has also been prepared and submitted to audit.
42. Income/Receipts realized by issuing G-8 record has been prepared and put up for audit.  
Hence, Para may be please dropped.
43. M.B issue register has been put up Audit. So, this para may please be dropped.

44. Fire tax has been account for with property Tax and record has been maintained up to date. The copy of Demand & Collection register is attached upto 2017-18 and for the year 2018-19 in process. So, this para may please be dropped.
45. As per record available in this office, there is no Slaughter House in MCG area.  
It is also mentioned here that no fee has been received in the head of Slaughter House. Hence para may kindly be dropped.
46. It has been prepared and all the amount of Vehicle tax is being deposited by the concern authority in Municipal Corporation, Gurugram account. The copy of receipt amount of vehicle tax is attached. So, this para may please be dropped.
47. Cash book for the period 01/10/14 to 31/03/19 is upto date with G-8, bank statement & vouchers. Record has been submitted to audit for verification.  
Hence para may kindly be dropped.

**The Committee has desired to keep the para 2- (A) 1 & 3 to 47 pending.**

**[16] PARA No. 5 (for the year 2018-19) M.C. Gurugram:-Grants-B**

**(B)** The position of grant received prior to 2018-19 is exhibited in Appendix "C-2" this report and summarized as under:-

- (i) The grant shown at Sr. No. 1, 2, 3, 5 to 104 and 106 to 118, were deposited with EE-PWDB&R (PH), Gurugram. The expenditure statement duly audited by the Accountant General Haryana is still awaited for issuance of their utilization and adjustments.

**The Department in its written reply stated as under: -**

- (i) Necessary direction has been issued to Executive Engineer PWD B&R (PH) Gurugram and Chief Engineer concerned for submission of utilization certificate. Letter issued to EE, PWD (B & R) (PH), Gurugram vide letter No. 19523 dated 16.07.2021.

Sr. No.	Deposits	Total amount (Rs. In Crore)	Remarks
1	1 to 60 (except 4)	9.87 cr.	The amount of deposit work have been written off vide Govt. letter No. 6/73/2000-4 dated 20.04.2001.
2	61 to 118 (except 105)	28.29 cr.	Letter has been written to EE-PWD (PH), GGN vide letter No. 19523 dated 16.07.2021 to submit the UC of Rs. 28.29 cr.

**The Committee has desired to keep the para pending due to non-availability of record as a result there of utilization certificates is not traceable. The Committee**

also directed the department and to take necessary action in coordination with Local audit Department.

**[17] PARA No. 5 (for the year 2018-19) M.C. Gurugram:-Grants-B**

- (III) The grant shown at Sr. No. 126, 154, 161, 175, 176, 185, 191, 210, 214 and 230 were neither utilized nor refunded to Government so far. These may be utilized after obtaining revised sanction from the Government or refunded at the earliest.

**The Department in its written reply stated as under: -Grants-B**

III Work is under process for these grants.

Audit Para no. 5(B-III)							
Sr. No.	Grant shown at Sr. No.	Particular	Year	Received Amount (Rs.)	Amount Utilized Rs.)	Balanced (Rs.)	Remarks
1.	126	Local Area Dev.(LADT) ULB Non plan	2009-10	14000000	0.00	14000000.00	To be utilized
2.	154	Discretionary Grant	2011-12	500000	0	500000.00	To be utilized

**The Committee has desired to keep the para 5 (B)-III, pending for want of utilization certificates regarding grant to Sr. No. 1 & 2.**

**[18] PARA No. 5 (for the year 2018-19) M.C. Gurugram:-Grants-B-IV**

- (IV) The grant shown at Sr. No. 119, 131, 134, 135, 186, 199, 209, 211, 212, 213,215, 222 , 228, 229,233,234,236,238, 245 to 248,250 to 254,256,259 to 264, 266 to 279, 281 were spent partly these were neither utilized nor refunded to Govt. so far. These may be utilized after obtaining revised sanction from the Government or refunded at the earliest.

**The Department in its written reply stated as under: -**

Para:-5-B-IV Work is under process as some grants are utilized and some are under process.

Audit Para no. 5(B-IV)							
Sr. No.	Grant shown at Sr. No.	Particular	Year	Grant Amount (Rs.)	Amount Utilized (Rs.)	Balance d (Rs.)	Remarks
1	119	Solid Waste Management	2007-08	10000000	10000000	0	UC Sent
2	131	DISTRICTS GRANT	2010-11	3202000	3202000	0	UC Sent
3	134	State Finance Commission	2010-11	9704863	3170515	6534348	To be utilized
4	135	Development of SC Basties	2010-11	3218000	3218000	0	UC Sent
5	186	Development of SC Basties	2014-15	12555000	9677137	2877863	To be utilized
6	199	Development of SC Basties	2014-15	15066000	9383853	5682147	To be utilized
7	209	RGUDMH SC Component	2015-16	24931000	5091783	19839217	To be utilized
8	211	RGUDMH CM Announcement	2015-16	20000000	8604909	11395091	To be utilized
9	212	RGUDMH CM Announcement	2015-16	30000000	336000	29664000	To be utilized
10	213	State Finance Commission	2015-16	24905000	24905000	0	UC Sent vide letter No. Accounts/MCG / 2021/26504 dt. 07.09.2021 (Copy attached)
11	215	Development of SC Basties	2015-16	10816000	8613320	2202680	To be utilized
12	222	State Finance Commission SC Component	2015-16	15562000	2241648	13320352	To be utilized
13	228	State Finance Commission	2015-16	37358000	37358000	0	UC Sent
14	229	State Finance Commission SC Component	2015-16	18675000	18675000	0	UC Sent
15	233	RGUDMH-VAT Normal	2015-16	28737000	28737000	0	UC Sent vide letter No. Accounts/MCG / 2021/32030 dt. 11.10.2021 (Copy attached)

16	234	RGUDMH-VAT Normal	2015-16	29923000	14971082	14951918	To be utilized
17	236	RGUDMH-VAT Normal	2016-17	26689000	26689000	0	-
18	238	State Finance Commission	2016-17	31426000	31426000	0	-
19	245	State Finance Commission	2016-17	39282000	39282000	0	UC Sent vide letter No. Accounts/MCG / 2021/32030 dt. 11.10.2021 (Copy attached)
20	246	State Finance Commission SC Component	2016-17	19346000	19346000	0	-
21	247	RGUDMH-SC Component	2016-17	27787000	15781240	12005760	To be utilized
22	248	RGUDMH-VAT Normal	2016-17	26689000	26689000	0	-
23	250	Deen Dayal Upadhaya Sewa Basti Uthan Scheme /SC Basti	2016-17	15078000	7203295	7874705	To be utilized
24	251	Central Finance Commission	2016-17	219392000	219392000	0	UC Sent vide letter No. Accounts/MCG / 2021/ 32030 dt. 11.10.2021 (Copy attached)
25	252	State Finance Commission	2016-17	47139000	47139000	0	UC Sent vide letter No. Accounts/MCG / 2021/32030 dt. 11.10.2021 (Copy attached)
26	253	Central Finance Commission	2016-17	73324000	73324000	0	UC Sent vide letter No. Accounts/MCG / 2021/26504 dt. 07.09.2021 (Copy attached)
27	254	State Finance Commission SC Component	2016-17	23215000	21013280	2201720	To be utilized

28	256	RGUDMH-VAT Normal	2016-17	33349000	29320005	4028995	To be utilized
29	259	AMRUT	2016-17	24300000	24300000	0	Send to MC karnal
30	260	RGUDMH-VAT Normal	2017-18	32040000	19835337	12204663	To be utilized
31	261	SFC SC component	2017-18	19436000	13513573	5922427	To be utilized
32	262	State Finance Commission	2017-18	41301000	41301000	0	-
33	263	Deen Dayal Upadhaya Sewa Basti Uthan Scheme /SC Basti	2017-18	7539000	7539000	0	-
34	264	SFC SC Component	2017-18	15549000	13659643	1889357	To be utilized
35	266	Central Finance Commission	2017-18	147412000	147412000	0	UC Sent vide letter No. Accounts/MCG / 2021/26504 dt. 07.09.2021 (Copy attached)
36	267	RGUDMH-VAT Normal	2017-18	24625000	24625000	0	UC sent
37	268	RGUDMH-SC Component	2017-18	25632000	20443675	5188325	To be utilized
38	269	RGUDMH (CM Announcement Grant)	2017-18	20000000	20000000	0	UC sent vide letter No. Accounts/MCG / 2020/344 dt. 06.10.2020 (copy attached)
39	270	RGUDMH (CM Announcement Grant)	2017-18	20000000	20000000	0	UC sent vide letter No. Accounts/MCG / 2020/344 dt. 06.10.2020 (copy attached)
40	271	State Finance Commission SC Component	2017-18	19436000	19436000	0	UC sent vide letter No. Accounts/MCG / 2020/344 dated 06.10.2020 (copy attached)
41	272	State Finance Commission	2017-18	41301000	41301000	0	UC sent vide letter No. Accounts/MCG / 2020/344 dated 06.10.2020 (copy attached)

42	273	RGUDMH-SC Component	2017-18	32040000	32040000	0	UC sent vide letter No. Accounts/MCG / 2020/32030 dt. 10.11.2021 (copy attached)
43	274	RGUDMH-VAT Normal	2017-18	30781000	30781000	0	UC Sent
44	275	State Finance Commission	2017-18	49475000	49475000	0	UC sent vide letter No. Accounts/MCG / 2020/344 dated 06.10.2020 (copy attached)
45	276	State Finance Commission SC Component	2017-18	23282000	23282000	0	UC sent vide letter No. Accounts/MCG / 2020/344 dated 06.10.2020 (copy attached)
46	277	RGUDMH-SC Component	2017-18	36814000	36814000	0	UC sent vide letter No. Accounts/MCG / 2020/344 dated 06.10.2020 (copy attached)
47	278	RGUDMH-VAT Normal	2017-18	38325000	38325000	0	UC sent vide letter No. Accounts/MCG / 2020/344 dated 06.10.2020 (copy attached)
48	279	Central Finance Commission	2017-18	149163000	149163000	0	UC sent vide letter No. Accounts/MCG / 2020/344 dated 06.10.2020 (copy attached)
49	281	Deen Dayal Upadhaya Sewa Basti Uthan Scheme /SC Basti	2017-18	7955000	7955000	0	-
<b>Total</b>				<b>1683774863/-</b>	<b>1525991295/-</b>	<b>157783568/-</b>	

**The Committee has desired to keep the para 5-B (IV) pending with regard to grants at Sr. No. 03, 05 to 09, 11 to 12, 16 to 18, 20 to 23, 27 to 34, 37 & 49 for want of utilization certificates.**

**[19] PARA No. 7 (for the year 2018-19) M.C. Gurugram:- LOANS:-**

The position of loans received upto 31-03-2019 and also those received in previous years is depicted in "Appendix-E" to this report alongwith repayment position thereof. The loans received from Govt. and life insurance corporation of India for the execution of water supply/sewerage scheme from time to time were deposited with the Public Health Department Haryana, but the utilization thereof were not admitted in audit for want of statement of expenditure duly verified by the Accountant General Haryana. The requisite statement duly verified by A.G .Haryana may be obtained now to effect adjustment in books of Corporation. In respect of the work not under taken and completed by the Public Health so far, the Corporation may claim refund along with interest there on. Government loans from 1970-71 to 1995-96 were written off by the Govt. vide Commissioner & secretary to Government, Haryana Urban Department Letter No.6/73/2000-4 Dated 20-04-2001. Repayment of Government loans were not being made. As a result of it, Principal amount and interest there on were awaiting repayment. The non-payment of installment of Government loans would ultimately result in accrual of penal interest. This is brought to the notice of Govt. for timely action in the matter as repayment of loan is a priority charge on the Corporation Fund which may be even affected economy in expenditure and by tapping new sources of income. The repayment of Govt./LIC loans had been stopped since long by the Municipal Corporation even though the repayment of loan was a priority charge on the corporation fund. The repayment of the loan may be started forthwith to avoid payment of penal interest on delayed payments.

**The Department in its written reply stated as under: -**

The statement showing the position of loan received by Municipal Corporation, Gurugram up to 2018-19 i.e. on 31.03.2019 as per detail mentioned in Appendix "E", which have been further deposited with Public Health Department, Haryana for Execution of work. Letters have been issued to Engineer-in- Chief, Public Health Department, Haryana Panchkula Vide this office Memo No. 26773 Dated-08-06-2016 to send the utilization certificate's of all received amount. Utilization certificate has been received amounting to Rs. 56.65 Lakh out of Rs.500.98 Lakh.

Further a letter has also been issued to Engineer-in- Chief, Public Health Department, Haryana to send the utilization certificate of balance amount. The case has also been sent to Principal Secy. to Govt. Urban Local Bodies, Haryana with the request to issue necessary direction to concern Department to submit the Utilize Certificate OR refund the Un-utilization balance very shortly for that compliance the Audit report may be made accordingly.

These loans have been received many years ago as depicted in annexure and utilized by the executing authority and U.C. has been sent by them directly. At this stage it is not possible to ascertain the U.C. Executive Engineer, PWD (PH) has been requested to send the UC of balance amount of Rs. 4.43 Crore.

Hence para may please be dropped.

**The Committee has desired to keep the para pending with the direction that quick and effective measures be taken with regard to recovery of un-utilized funds.**

**[20] PARA No. 14 (for the year 2018-19) M.C. Gurugram:-****EXCESS/IRREGULAR AND AVOIDABLE EXPENDITURE INCLUDING CASES OF ESTABLISHMENT:-**

- (ii) A large number of loans such as i.e. House Building Advances, Vehicle Advances etc were given to employees but their utilization certificate were not obtained from them as required vide rule 10.21 read with 10.22 of PFR Vol.I. The loan/advances of various types granted in favor of the employees up to 31/03/2019 (as detailed in Appendix 'G' to this report) which were also outstanding along with interest there on against the officials. This has been resulting recurring loss to the corporation fund which may be recovered or got waived off in case of employees die in harness from the officials along with up to date interest there on, under intimation to audit.

**The Department in its written reply stated as under: -**

- ii) As per record only 109 employees taken loan/ advance i.e. house building advance, vehicle advance and marriage advances total amounting Rs. 7569641/- (with interest). The total balance including interest after recovery during this period is Rs.6439286/- which has also been recovered from employee including interest. 98 utilization certificates has been received from concerned employees.

<b>Total No. of Employees whom Loan sanctioned</b>	<b>Loan amount as on 01.04.2018 (with interest)</b>	<b>Total recovery of Loan as on 31.03.2021</b>	<b>Balance is being recovered</b>
109	7569641/-	6439286/-	1130355/-

The recovery of Loan given to employees is an on going process which is being recovered fully from the employees.

**Hence para may please be dropped.**

**The Committee has desired that the para be kept pending with the direction that record of all the employees be checked and referred to Local Audit Department for reconciliation.**

**Part-IV**

**ANNUAL AUDIT REPORT ON THE ACCOUNTS OF  
MUNICIPAL CORPORATION, FARIDABAD FOR  
THE YEAR 2018-19, AUDITED BY  
THE DIRECTOR, LOCAL AUDIT  
DEPARTMENT, HARYANA**

**ANNUAL AUDIT REPORT ON THE ACCOUNTS OF MUNICIPAL CORPORATION,  
FARIDABAD FOR THE YEAR 2018-19, AUDITED BY THE DIRECTOR, LOCAL  
AUDIT DEPARTMENT, HARYANA**

**[21] PARA No. 1 (for the year 2018-19) Municipal Corporation, Faridabad:-**

**LAST AUDIT REPORT:-**

The Annual Audit Report of the Corporation for the year 2017-2018 was received in the office of the Municipal Corporation in April, 2019, but the same was neither laid before the Corporation for such action as may be deemed appropriate by Corporation as per provisions of Section 169(2) of Municipal Corporation Act, 1994 nor otherwise action taken under section 170 of the Act ibid by the Commissioner/ Corporation to settle the audit paras embodied in the report. Even annotated copy showing the action taken thereon was not prepared and sent to Director, Local Audit office even though it was required to be sent within three months of its receipt under Rule XVII- 17(2)(e) of the Municipal Account Code, 1930.

The Report still contained as many as 630 Audit Paras, besides Audit Requisitions, Audit Objections & old paras relating to Gram Panchayats of various natures like Embezzlement/Mis- appropriation of Funds, Shortage of Stock/Stores, Non/Short recoveries, Loss of Revenue, Excess/Irregular/Avoidable Expenditure including irregularities in Establishment Cases, Irregularities in Works Accounts, Non/defective maintenance of record and many other acts of omissions and commissions. The indifferent attitude towards this important task is defeating the very objective of pre-audit and is resulting in accumulation of audit objections year after year, besides encouraging the defaulting officials to go on committing irregularities without any action against them. The seriousness of matter is again brought to the notice of the Govt. in the Urban Local Bodies Department for immediate action for early settlement of outstanding audit objections. The submission of annotated reply showing action taken on the Audit Report to the Director, Local Audit, Haryana, within three months of its receipt may also be ensured.

However, position of the outstanding audit objections as on submission of this report was as given in Appendix-A to this report.

<b>Sr. No.</b>	<b>Name of the Officer</b>	<b>Period</b>
1.	Sh. Mohammad Shayin, IAS	01.04.18 to 10.12.18
2.	Sh. Atul Kumar, IAS	10.12.18 to 08.01.19
3.	Smt. Anita Yadav, IAS	09.01.19 to 31.03.19

**The Department in its written reply stated as under: -**

Annual Audit Report for the year 2017-18 shows that 630 audit paras are pending, out of which 307 paras belong to the period from 6/1961 to 1/1972 which are

related to Gram Panchayats Budhaina, SaraiKhwaja, Palla, Itmadpur, Daultabad, Ajronda, Anangpur, Mujessar, Jharsaintly, Unchagaon, Sihi, Saran and Ranhera, these Gram Panchayat were merged during the formation of erstwhile Faridabad Complex Administration.

As far as the issues of 222 audit paras are concerned, the related record is not available with corporation because all these paras are related with erstwhile Faridabad Complex Administration.

Record of all above mentioned audit paras (307+222=529) which belong to above period; is not available with Corporation though all out efforts were made to trace out the same. The remaining 101 paras (630-529=101) belong to the period 1986-87 to 2017-18 and the compliance of audit report has already been submitted to Govt. as well as Hon'ble Vidhan Sabha Committee from time to time.

However, Joint Director (Audit) has been requested vide this office Memo No MCF/FC/2021/3288 dated 20.08.2021 (**Annexure A**) to provide complete details of 630 paras as mentioned in para 1 of Annual Audit Report 2018-19 and compliance shall be ensured as soon as information is provided.

Therefore it is requested that para may be dropped.

**The Committee has desired to keep the para pending with the direction that responsibility be fixed regarding non-presentation of Audit report in the House and necessary action may be taken under intimation to the Committee.**

**[22] PARA No. 2-A for the year (2018-19), Municipal Corporation, Faridabad:-**

**Record Not put up (2-A):-**

Record as detailed in Appendix-B to this report was again not put up for audit scrutiny despite issue of various communications/Memos and raising objection in relevant Paras. The perusal of Appendix-B would also reveal that very old record relating to the year 1962 also remain un-produced to audit and possibilities of defrauding of Municipal Corporation Fund, misappropriation or fraudulent payments out of Corporation Fund could not be ruled out. The delinquent officials may escape from action for their wrong doings besides defeating the very purpose of day to day audit system of accounts of the Corporation.

The matter deserves to be looked into thoroughly, relevant record be traced out, completed and made available for checking besides initiating suitable action against those who avoided the production of record in audit for several years. Matter involving revenue is also brought to the special notice of the Govt. in Urban Local Bodies Department Haryana, for expediting timely action lest any embezzlement may take place causing substantial loss of revenue to the Corporation.

**The Department in its written reply stated as under: -**

The record mentioned in appendix B of the audit report pertains to various branches of this Corporation and belongs to different years from 2010-11 to 2016-17.

Inspite of the fact that vouchers are 5 to 10 years old, and 656 vouchers/records have been traced out of above said period and provided to JD (Audit) for audit purpose (**Annex-A1**). However sincere efforts are being made to put remaining record before the audit as pointed out.

Therefore, it is requested that the para may be dropped.

**The Committee has desired to keep the para pending with the direction that the record be traced out within a period of 15 days and in case record not found FIR be lodged accordingly.**

**[23] PARA No. 3 (i) for the year (2018-19) Municipal Corporation, Faridabad:-**

**Finances:-**

The financial position of the Corporation Fund is exhibited below in a comparative for

The decrease in income during the year 2018-19 as compared to the previous years was due to less receipts of pending installments of Sale of land and less recovery of EDC/Taxes and increase in expenditure due to more execution of development works of roads, street lights, tube-wells modernization of Parks & expenses to control Pollution as per NGT guidelines in each Constituency.

<b>Particulars</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>
	<b>(Rs. In Lacs)</b>	<b>(Rs. In Lacs)</b>	<b>(Rs. In Lacs)</b>
Opening Balance	8061.47	36435.45	35559.40
Income	80686.39	75734.89	51888.63
Total	88747.86	112170.34	87448.03
Expenditure	52312.41	76610.94	83585.35
Closing Balance	36435.45	35559.40	3862.68

**The Department in its written reply stated as under: -**

1. The major expected income from sale of land during the year 2018-19 was from recovery of pending installment of Group Housing sites allotted in Sector 41, Faridabad. However, it was deferred due to orders of Court of Divisional Commissioner/ PSULB and Hon'ble High Court. Efforts are being made to recover the same.

Corporation has earned revenue/income of Rs. 802.00 lacs and 589.11 Lacs against the budgeted income of Rs. 300.00 and Rs. 300.00 Lacs respectively for the Financial year 2017-18 and 2018-19 as EDC charges/development charges. There is an increase in Tax revenue in the year 2018-19 (159.23 Cr) comparative to Financial year 2017-18 (Rs. 117.22 Cr.)

Increase in expenditure is caused because of more execution of development works, street light, parks, expenses to Control pollution and maximum work done through grant-in-aid and C.M Announcement and funds provided by Haryana Govt. under different scheme. (**Annexure B**)

Therefore it is requested that para may be dropped.

**The Committee has desired to keep this para pending with the direction that report for the last two years be submitted to the Committee in this regard.**

**[24] PARA No. 5-B (ii) for the year (2018-19) Municipal Corporation, Faridabad:- Grants:-**

(B) The position of utilization of unspent balances of grants received upto 31.03.2018 and utilized during the period under report is shown in Appendix-C II to this report and the position of each grant shown in this Appendix is summarized as under:-

(ii) The amount of grants shown at Sr. No. 100, 101, 102, 103, 105, 107, 108, 110, 111, 116, 119, 129, 135, 152, 170, and 277 of this Appendix were deposited with NBCC Ltd., Faridabad for execution of various deposit works by the said agency under JNNURM Scheme of the city. In accordance with the terms and conditions of these grants and Memorandum of agreement dated 22.12.2006 executed between Govt. of India, State Govt. and Municipal Corporation Faridabad, the record of utilization of amount advanced to NBCC was to be checked by audit for verification of proper Utilization of the grants but the complete record of utilization of these grants was not arranged/made available for audit check. The same may be obtained from the NBCC at the earliest and put up for audit check for necessary verification.

**The Department in its written reply stated as under: -**

During the year 2018-19 Sr. No. 1 to 363 (Appendix-C1I) grant amounting to Rs. 193540.65 Lacs was received and Rs. 62265.68 was spent during the Year 2018-19 for the purpose for which the grant was received.

**(Rs. In Lacs)**

<b>Grant Received</b>	<b>Spent</b>	<b>Balance/ Unspent</b>	<b>UC.Sent</b>
1930.41	1874.44	63.18	763.32

**(Reply of b(i) to b(vii))**

Out of grant received Rs. 1930.41 Cr. an amount of Rs. 1874.44 Cr. has been spent for the purposes it was received. Out of spent grant Rs. 1874.44 Cr., U.C amounting to Rs. 763.32 Cr. has been sent to DULB for information and perusal. The amount remained unspent because the works are either in progress or final bill are not submitted by Engineering Branch. The balance U.Cs (1874.44-763.32= 1111.12 Cr.) could not be sent because these are pending with other Government Department. Details of unspent amount could not be given due to shortage of time more time may be granted for providing further detail. Details of UC placed at **Annexure-G1**. Record seen by Joint Director, Local Audit and recommended to drop the Para partly. **(Annexure-E)**

Therefore, it is requested that the para may be dropped.

**The Committee has desired to keep this para pending with the direction that the para be got reconciled from Local Audit Department.**

**[25] PARA No. 6 (i) for the year (2018-19) Municipal Corporation, Faridabad :- Loans:-**

The position of Loans received by the Corporation and outstanding for repayment as on 31.03.19 is depicted in Appendix D to the Report. The statement of expenditure duly verified by the Accountant General, Haryana in respect of loans advanced to PWD (Public Health) for execution of different nature of works as deposit work as shown at Sr. No.1 to 17 of this Appendix and even in respect of those which already stood repaid were not obtained so far. The matter may be taken up with the quarter concerned and the expenditure statements duly verified by the Accountant General Haryana in respect of all such deposits may be expedited now.

**The Department in its written reply stated as under:-**

It is submitted that as per repayment schedule payment of loan to PWD (Public health) has been made by Municipal Corporation, Faridabad well in time and there is no default in repayment of loan.

(Amount in Lacs)

Total Loan	Repayment	Balance as on 31.03.2021	Remarks
88.50	82.88	5.62	These are 17 loan accounts whose installments are paid annually.

All accounts will be fully settled in 2025. There is no default in repayment.

Therefore, para may be dropped.

**The Committee has desired to keep the para pending with the direction that expenditure statements be got verified from the Accountant General.**

**[26] PARA No. 8 for the year (2018-19) Municipal Corporation, Faridabad:-**

**ARREARS OF RENT/TAXES & OTHERS:-**

Even though the Demand & Collection Registers of various taxes, fees, levies, charges etc; were not maintained or lying incomplete without proving accuracy of demands, collections and arrears by striking horizontal and vertical totals of all these Registers. As per figures supplied by Municipal Corporation Administration, heavy amount on account of various Taxes/Fees/Cess etc. viz; Fire Charges, Development Charges, Show Tax, House Tax, Water & Sewerage Charges etc; as detailed in Appendix 'F' to this report Rs. 20831.42 lacs were outstanding. Even the required targets of recovery as fixed by the Director, Urban Local Bodies Department, Haryana circulated vide Director, Local Audit, Haryana memo No. III (37) Vol.XXII-70(220) dated 12.03.70 were not achieved nor any concrete efforts appeared to have been made to liquidate arrears and results thereof intimated by the Corporation Administration. The Demand & Collection Registers may be updated, balanced struck correctly and amount of arrears be recovered now by resorting the provision of Section 130 of the Municipal Corporation Act, 1994 so that the provision of Section 374 of the Act ibid in this regard may not favour the Tax/Cess payer and resultantly the Corporation may not sustain any financial loss due to its own fault.

**The Department in its written reply stated as under: -**

The Demand & Collection Registers up to year 2020-21 in respect of property tax already stand prepare and are ready for audit.

It is also submitted here that huge amount of the arrear for property tax has been recovered during the last five years 2015-16 to 2019-20 details whereof is given as under:-

**Amount in Lakh**

<b>Year</b>	<b>Budgeted Amount</b>	<b>Actual Received</b>
2015-16	5400.00	4167.33
2016-17	5270.00	7418.71
2017-18	7250.00	4044.25
2018-19	7300.00	5515.28
2019-20	7000.00	6033.21
<b>Total</b>	<b>32220.00</b>	<b>27178.78</b>

Therefore, para may be dropped.

**The Committee has desired that para be kept pending with the direction that necessary checks regarding online payments be imposed and Urban Local Bodies Department has to coordinate with Local Audit Department.**

**[27] PARA No. 12 (for the year 2018-19) Municipal Corporation, Faridabad:-**

**House Tax:-**

- (i) The computerized House Tax Assessment/Demand & Registers were being maintained by the Corporation from the years 2000-2001 to onwards instead of maintaining registers on prescribed forms namely TS-I and TS-5 as per relevant rule mentioned in chapter VII of the Municipal Account Code, 1930. The accuracy of computerized registers particularly the demand and collection register could not be proved because of the reason that there were no prescribed monthly collection columns as per computerized register therefore, horizontal and vertical totals could not be struck and accuracy of page-wise Demand & Collection checked. There were cuttings/overwriting, additions alteration etc. on the computerized formats without proving the accuracy of demand and collection as per provision contained in Municipal Account Code in Chapter-VII. Moreover, House Tax D&C Register for the year 2009-10, 2010-11 & 2011-12 were not maintained. Demand & Collection Registers which are being prepared are not verified by Incharge of Zone. No opening & closing balances can be verified in absence of proper balancing totaling & cutting of figures without attestation of concerned Officer. Even House/unit No. of property are not properly written & demand have been increased or decreased at own level. Therefore, the occurrence of short/less realization even embezzlement etc. cannot be ruled out. Necessary certificate as noted below on D&C Register/G-8 receipt book by Tax Superintendents/ZTOs/STO as the case may be, which are required to be recorded on D & C register and also on the G-8 receipts through which income of House Tax is realized, were not recorded which stands objected by the Audit specifically through detailed requisition in this behalf vide No. MCF/JD/2006/79 dated 31.3.06 issued by the Joint Director (Audit),Municipal Corporation as well as Audit Para 12 for the year 2005-06, 2006-07, 2007-08, 2008-09,2009-10, 2010-11,2011-12,2012-13, 2013-14, 2014-15,2015-16, 2016-17, 2017-18 and 2018-19. The serious irregularities in maintenance of record are noted below for taking of necessary action as.

**The Department in its written reply stated as under: -**

Previously Property Tax was known as House Tax and the assessment of House Tax was based on rental value of the property i.e., by considering the value of actual rent being received in respect of the property or expected value of rent on which it can be rented out. Due to various deficiencies, Annual Rental Value (ARV) system was introduced during 2001-02 which focused on calculating tax on cost of

land determined by the prevalent Collector Rate. The cost of building across the State was worked out at average rate of Rs. 300/- per sq. ft. and 5% of the total cost of land & building was taken as the ARV. Depreciation on the cost of building was permissible @ 1% for each year subject to maximum ceiling of 50% as per the age of the building.

Therefore, para may be dropped.

After computerization of the record as per approved format from Local Audit, Haryana, the property tax registers were prepared by the municipalities. As such, the apprehension of any manipulation, cutting, over-writing, addition, alteration etc. has been obviated due to online computation and automatic record creation. Presently ULB Department has uploaded the property tax details of all the municipal bodies on the 'No Dues Certificate' Portal (<https://ulbhryndc.org>) of Urban Local Bodies Department. In this way, as and when the payments in respect of property tax and other municipal dues are made by citizens, the same is updated automatically on the said portal. Hence, all the observations of Audit Department in this regard are duly considered and implemented by the Urban Local Bodies Department.

This para may kindly be dropped as action has already been taken.

**The Committee has desired to keep the para pending.**

**[28] PARA No. 14 (ii) for the year (2018-19) Municipal Corporation, Faridabad :-  
Works :- Irregularities in Works Procedure/account.**

**Change in specification of widening of road & construction of drain & central verge (from Bodh Vihar Chowk to ITI, ITI to Neelam Chowk, Neelam Chowk to Bodh Vihar, NIT Faridabad) after issue of work order for Rs. 72.53 crore dated 07.07.17:-**

The above cited work was announced by the Hon'ble C.M. of Haryana (Code No. 10202) with the estimated cost of Rs. 102 crore and approval of the same granted by the Govt. vide memo No. TA/DULB/2017/169 dated 19.01.2017 and subsequently the work was allotted to Sh. R.K.Gandhi-P.S. Constructions (JV) for Rs. 72,52,89,652/- vide memo No. MCF/EE-II/2017/269 dated 07.07.2017 after calling the tenders.

While passing the running bill in the audit of the above mentioned work it was observed by the audit that the roads under the proposed work were to be carpeted by using bitumen as per Ministry of Road & Transport and Highway (MORTH) specification. In the beginning some work was got executed as per items mentioned in DNIT. But on 20.02.2018, a Note was put up by the Engg. Branch to Ld. CMC with regard to constructions the following roads:-

1. Neelam Chowk to Bata Chowk Road.
2. Bata Chowk upto Flyover.
3. Mullah Hotel to Shivaji Park and in front of ITI.
4. Chowk of NH-4 & 5 and in front of Vaishno Devi Mandir.

It was proposed to construct RMC road in the above four roads by changing the approved specifications instead of bitumen roads on the ground that these are low lying area and frequently got damaged due to water logging making it difficult for vehicles to commute and causing great inconvenience to general public. As a result a committee was constituted by the Ld. CMC and on the recommendation of the committee Ld. CMC authorized the Chief Engineer to take call on the matter of changing of specification. After the matter was got OK by the Chief Engineer than the contractor was allowed to execute the work on rated offered by the Contractor & recommended by Committee. However, in the noting neither the total length of stretch which was to be constructed by P/L RMC was mentioned nor the estimated quantity of material to be used at site was calculated. Further recommendations of committee were proposed to constructed by bitumen in the original estimate keeping in view the actual requirement at site.

In the opinion of the audit since the construction of road by using RMC was not include in the original estimate/DNIT, the proposed work(if required) should have been executed by deriving the cost factor through competitive market rates as the estimated cost on the entire stretch to be constructed by using RMC was around 16.12 crores. For which no justification as how this amount was calculated enclosed.

Moreover, since the approval of the original work was granted by the Govt. then the approval of the revised specification should have been issued to obtain from the Govt. given the huge cost involved in the work. Apart from it, the revised work order may have been issued to Contractor with the amended conditions to protect the interest of the Corporation, but it seems nothing was done in this matter.

Hence, the approval of Govt. may be obtained to regularize the expenditure at the earliest. A huge same payment may be held until the proper approval from State Govt. is not received. Strict action may be initiated after the receipt of approval against erring officials who did not got prior approval of such big tender work and executed at the own level. The matter was brought to the notice of authority of Municipal Corporation Faridabad for early compliance vide Audit Requisition No. 07 dated 27.08.18.

**The Department in its written reply stated as under: -**

It is submitted that this road was under the CM Announcement; is the main road of the city and connects the entire Badkhal Constituency. It was proposed to construct bituminous road by the Engineering department, but it was proposed by the Hon'ble MLA to make some part of the road made of cement concrete where there is water logging problem. This was also approved by constituted committee and the road was constructed by the same agency and changed in the estimate was approved by the competent authority the cost incurred in this work was adjusted in the already approved amount. The work was executed after competing all formalities, justification and approval. **(Annexure-L)**

**The Committee has desired to keep the para pending.**

**[29] PARA No. 14 (v) for the year (2018-19) Municipal Corporation, Faridabad:-  
Irregularities in Works: –**

While pre-auditing the works bills of various type of development works viz. Roads Sewerage, water supply are being carried out in MCF, It was observed ( by the audit) that during the execution of these works a lot of works got revised up-to 50% or 100% of the original estimate and in some cases even up-to 200% or more citing the various reasons like Public demand, urgency of work, VIP visits and instructions of Local Minister & M.L.A. etc. without following the proper procedure.

As an instance Sh. Anil Dahiya, Contractor was issued a work order No. MCF/XEN-V/2017/65 dated 04.01.18 for Rs. 20,20,360/- only for provisions of 2 Nos. Tube well with reverse Rotary Technique in Ward No. 27. But later on this work was revised for Rs. 60,43,936/-only vide CMC order dated 10.05.18 with two additional tube well in this Ward at other locations.

**The Department in its written reply stated as under: -**

It is submitted that the work of installation of 2 Nos. tube-well in ward No. 27 was being done by Anil Dahiya, Contractor. At the same time 3 more tube-well in ward No. 27 got damaged. On investigation by technical officers, it was found that these tubewells were not fit to provide water in any condition. So these tube-wells were not declared abandoned, due to which water supply in this area was severely affected. Demonstration were held by the people of the area at the office of the Hon'ble Minister and Hon'ble Minister has directed to the higher officers to resolve the issue of water supply at priority, Therefore, 4 Nos. additional tube-wells were installed by the same contractor in Ward No. 27 whose admin approval was obtained from the competent authority. **(Annexure-N1)**

Therefore, keeping in view of the above facts, the said audit para may please be dropped

**The Committee has desired to keep the para pending in view of the fact that vigilance inquiry in this regard is going on and the matter is under consideration of the Government.**

**[30] PARA No. 14 (vi) for the year (2018-19) Municipal Corporation Faridabad:-**

In another instance Sh. Parveen Kumar Contractor was issued work order No. MCF/EEIV/2018/890 dated 09.04.2018 for Rs. 49,97,022/- only for providing O & M of sewerage system in Ward 39 for the period 01.05.2018 to 30.04.2019 but it got revised for Rs. 87,73,722/- only with Extension of time 30.06.19.

As per Municipal Works Rule 1976 & Faridabad Complex Administration Works Rules, 1977, an estimate of a work can be revised up-to 10% after obtaining approval from the competent authority with proper justification like , increase in work, change of nature of work, items to be additionally executed etc. As per latest instruction issued by Director Urban local Bodies vide memo No. DULB/BA-1/2018\111784-864 dated 11-01-2018, there is provision for the revision of estimate amount when it exceeds 10% Therefore, fresh tender shall be called by the concerned local body to derive the

benefit of competitive market rates after obtaining approval from the competent authority, if the revised estimated cost of a work exceed more than 10% of the original work. However, these rules/instructions are not being followed by concerned branch while submitting the estimate for revised administrative approval to the competent authority. Moreover, the proposal for revision are usually made for the extension of work in the favour of present contractor with their already allotted rates depriving the Corporation from such benefit like non-payment of additional earnest money deposit & in some cases short fall in rates, thus not following Govt. Rules and instructions issued in this regard from time to time, yet they are certifying on works files that all rules and regularization and Govt. Instructions in this regard have been followed.

Hence, it was again brought to the notice of authority vide A.R. No. 16 dated 22.03.19 that directions may be issued to the Engineering branch to comply these rules while submitting the files for revised administrative approval from competent authority & avoid irregularities. However, the payment of such type of cases was admitted by the audit to avoid any litigation as these works are wholly/partly have been executed by the contractor.

**The Department in its written reply stated as under: -**

It is said that Praveen Kumar, Contractor was allotted the work of cleaning of sewer of Rs. 49,97,022/- in ward No. 39, which went on smoothly, but due to geographical location of this ward and sewer line of other wards running through this ward, more problems of sewer has arisen for which it become necessary to get these other lines also cleaned, so these sewer lines were cleaned by the said contractor for which the amount of this contract was extended according to executed work as per approval of competent authority.

**The Committee has desired to keep the para pending being of similar nature to par 14(v).**

**[31] PARA No. 15 for the year (2018-19) Municipal Corporation, Faridabad:-**

**Unauthorized Expenditure:-**

**Payment of stipend to 262 Apprentice for the period Dec.2017 to March 2018 Rs. 48, 2,028/- without pre-audit.**

During the checking of stipend bill of apprentices for the period of April 2018 to June 2018 which was put up in Audit in the month Of August, it was noticed that sanction of Rs. 48,72,028/- for payment of stipend to various apprentices for the period Dec. 2017 to March 2018 was obtained from competent authority on 11.04.18. Out of which Rs. 26,45,165/- was paid through various contingency bill to concerned, apprentices directly. Contingent bills for these payments were not got pre-audited from Audit Branch before making payments.

Making such type payments without the pre-audit is against the modified instructions issued by FD of Haryana in 2010-11 issued vide Finance Department letter no. 14/79/2007-3FA dated 05.02.2010 and Directorate Endst. No. I(9) LAD/2010/10(24) Dated 03.03.2010. Vide this letter it has been made compulsory to pre-audit contingency Bill about point 50 Lacs in any Corporation which has not been

done in this case by Municipal Corporation in 2010-11 issued vide Finance Department letter no. 14/79/2007-3FA dated 05.02.2020 and Endst. No. I(9) LAD/2010/10(24) dated 03.03.2010.

Therefore, it may be clarified under which circumstances these bills were not got pre-audited. Matter was brought to the notice of Corporation authority vide A.R. No.08 dated 06.09.18 for fixing the responsibility of erring officials at fault under intimation to audit.

**The Department in its written reply stated as under: -**

In compliance observation of audit the following Record submitted to Joint Director (Audit) for dropping the para. **Annexure-O.**

1. Establishment Check Register
2. Expenditure Cash Book
3. Proposal for dropping para.

Therefore, keeping in view of the above facts, the said audit para may please be dropped

**The Committee has desired to keep the para pending due to non-availability of record with the direction that a record be re-checked and report in this regard be submitted in next meeting of the Committee.**

**[32] PARA No. 17(ii) for the year (2018-19) Municipal Corporation, Faridabad: - MISCELLANEOUS:-**

While checking of Log Book of Boosting, Tubewells Sewerage Treatment Plant, Disposal, Rainny well, Sucker Machine, using Pump Diesel, it was observed that these field stations are taking diesel regularly for their use from Municipal Corporation Faridabad Pump but Log Book of these stations have not been put up the record for audit .It is therefore, requested to direct concerned officer/ official to put up the record for audit immediately otherwise their fuel should be stopped through Incharge Officer of Diesel Pump with required approval.

**The Department in its written reply stated as under: -**

All log book of all vehicle/ generators are regularly put up for audit on regular basis. Every indent of diesel was audited on regular basis.

**The Committee has desired to keep the para pending with the direction that log book of machines consuming diesel be re-checked by the Local Audit Department.**

**[33] PARA No. 17(vi) for the year (2018-19) Municipal Corporation Faridabad: - MISCELLANEOUS:-**

Considerable numbers of residential accommodation have been allotted to the officers/officials of the Corporation but necessary Demand & Collection Register envisaging classification of type of accommodation allotted to each of them with total area/plinth area, date of allotment and occupation, month-wise posting of license

fee/rent so deducted commensurately from their salaries was not prepared for verification of correctness of license fee/rent according to norms fixed by the Govt. The same may be got prepared now duly complete in all respect and shown to audit for necessary checking.

**The Department in its written reply stated as under: -**

The details of residential accommodation which has been allotted to different Officer have been attached herewith. **(Annexure-Q)** There are approx. 125 municipal houses for various categories of staff. The allotment register may be shown at any time.

**The Committee has desired to keep the para pending with the direction that action as per law be taken against illegal occupants of Government houses and cost be imposed upon those who are using Air conditioners without entitlement or penalty may also be imposed List of all such employees be submitted to the Committee.**

**[34] PARA No. 17(viii) for the year (2018-19) Municipal Corporation, Faridabad: MISCELLANEOUS:-**

The monthly balances of General Cash Book of the Corporation Fund were still not reconciled with the balances of banks as already pointed out vide para No. 16 (i) & 15 (i) of Annual Audit Report for the year 2004-05, 2007-08, 2008-09, 2009-10, 2010-11, 2011-12, 2012-13, 2013-14, 2014-15, 2015-16, 2016-17, & 2017-18 respectively. The position remained same during the period of this Audit report i.e. 2018-19. This was a serious matter and brought to the notice of Commissioner for directing the Financial Controller of the Corporation to get the needful done at the earliest without further delay.

**The Department in its written reply stated as under: -**

**(viii)** It is submitted that Bank Reconciliation upto 2017-18 has been completed by C.A. Firm through Faridabad Smart City Ltd work order. After 2018 bank reconciliation process will be start immediately the work order is awarded whose file is under process for approval with FSCL.

**The Committee has desired to keep the para pending after considering the request of the department.**

**[35] PARA No. 17(ix) for the year (2018-19) Municipal Corporation, Faridabad: - MISCELLANEOUS:-**

The accounts of General Provident Fund of the Corporation Employees were lying incomplete since 2016-17. The postings in PF-1 Register were not worked out since long. Similarly, the balances of PF-1A Registers at the close of the year were not worked out since 2016-17. The Investment Register (PF-5) of GPF was lying incomplete as the investment made with scheduled Banks out of GPF were entered that in but summery of total investment of close of each month with date of maturity & due were not recorded also Register was not signed/verified by the Competent Officer. This is a serious lapse on the part of Officers/Officials concerned and brought to the

notice of Commissioner Municipal Corporation Faridabad to direct the official/officers concerned to complete the requisite registers ibid duly completed in all respects and put up to audit for audit at the earliest.

**The Department in its written reply stated as under: -**

The PF-1A Register of GPF are completed and PF-5 are also completed and got audited at relevant time which are signed/verified by the competent authority.

**The Committee has desired to keep the para pending on the request of the department.**

**[36] PARA No. 17(x) for the year (2018-19) Municipal Corporation, Faridabad: - MISCELLANEOUS:-**

It has been observed that several stock registers (G-29), Moveable Property Registers (G-31) and Repair Registers and other registers were being maintained and in-use in different Branches/Works Divisions/Zonal Offices of the Corporation but Inventory Registers at the level of each Branch/Works division/zone were not maintained and the Sr. No./page No. of Inventory Register at which a particular stock register/property register/repair register/other register entered were not recorded on these registers. In absence of which proper check over the maintenance of stock registers in use could not be exercised in audit. Similarly, the total No. of Immovable Property Registers on R-1 was neither pointed out nor could be ascertained. The triennial physical verification of the balances of items as per stock registers and property registers as required vide rule XVII.12 of Municipal Account Code, 1930 was not carried out since long. This being a serious matter, is brought to the special notice of Corporation/Commissioner/each Head of Branch for getting the needful done now and ensuring proper maintenance of stock record in future besides pointing out the results of physical verification of stock.

**The Department in its written reply stated as under: -**

As per Municipal Account code, 1930, a central store set up in Municipal Corporation. All material record in G-31 at Central Store, central store issue the material at field stores. MCF have approx 40 No. field store. Every field store have own G-29, G-31 which totally record every issue indent which issued by central store and contingency purchase in G-29, G-31, repair regular and put into account and to local audit on regular basis.

**The Committee has desired to keep the para pending as the issue regarding disposal of wrong entries is under process and the same will be completed within three Months.**

**[37] PARA No. 17(xi) for the year (2018-19) Municipal Corporation Faridabad: - MISCELLANEOUS:-**

Large number of store/stock items including machinery and vehicels etc. cost lakhs of rupees having being rendered unserviceable/obsolete due to non use or due to normal wear and tear were lying decomposed in stores or in open as junk or want of disposal/auction with the result such stores were deteriorating and diminishing further

in value unserviceable items of store may be auctioned at the earliest and record shown to audit for necessary check.

**The Department in its written reply stated as under: -**

The field store/central store regular check by higher officers on regular basis during inspection of purchase material. **(Annexure-R)**

It is requested that para may be dropped.

**The Committee has desired to keep the para pending till the completion on of process of disposal/auction of un-serviceable items of store.**

**[38] PARA No. 17(xii) for the year (2018-19) Municipal Corporation, Faridabad: - MISCELLANEOUS:-**

While tracing the expenditure in General Cash Book following vouchers as detailed in Annexure-"B" (P-No. 59) were not put up for tracing. In the absence of which genuineness of expenditure could not be verified. Any discrepancy of loss if deducted at large stage would be the responsibility of concerned officer/official.

**The Department in its written reply stated as under: -**

Voucher submitted to JD (Audit) for checking. The recommendation is awaited. **(Annexure-A-1)**

**The Committee has desired to keep the para pending with the direction to complete the process.**

**[39] PARA No. 18 for the year (2018-19) Municipal Corporation, Faridabad: - Audit Requisitions/Objections:-**

The Audit requisitions No. 02, 04, 05, 07, 08, 09, 10, 11, 12, 13, 14, 15 & 16 were also outstanding which may be attended to at the earliest.

**The Department in its written reply stated as under: -**

The Record of Audit Requisition no. 4, 9 and 12 seen by Joint Director, Local Audit who recommended for drop the Para. Joint Director, Local Audit has been requested to provide details of remaining Audit requisitions so that the para's can be taken up with the concerned Heads of Department to settle all the pending requisitions. **(Annexure-E & F-1)**

**The Committee has desired to keep the para pending.**

**Part-V**  
**ANNUAL AUDIT REPORT OF THE LOCAL AUDIT**  
**DEPARTMENT,**  
**HARYANA ON THE ACCOUNTS OF LOCAL**  
**BODIES (ULBs) &**  
**PANCHAYATI RAJ (PRIs) INSTITUTIONS**  
**FOR THE YEAR 2015-16, AUDITED**  
**BY THE DIRECTOR,LOCAL (AUDIT),**  
**HARYANA**

**ANNUAL AUDIT REPORT OF THE LOCAL AUDIT DEPARTMENT, HARYANA ON  
THE ACCOUNTS OF LOCAL BODIES (ULBs) & PANCHAYATI RAJ (PRIs)  
INSTITUTIONS FOR THE YEAR 2015-16, AUDITED BY THE DIRECTOR,  
LOCAL (AUDIT), HARYANA**

**DEVELOPMENT & PANCHAYAT DEPARTMENT**

**[40]** Appendix I of Para No.3 (i) of Part-II(A) of annual audit Report of LAD for the year 2015-16.

**Para No.03:-Misappropriation/likely cases of Embezzlement:-**

Large number of cases of embezzlement/misappropriation and likely cases of embezzlement involving huge amount of ₹ 1,55,95,523.15 as detailed in Appendix - I, J, K, L, M were detected during the period under report. Brief detail of the modus-operandi usually adopted to embezzle/ misappropriate the Gram Panchayats Funds are as under:-

- I. Cash in hand to the tune of ₹ 1,07,06,904.15 as detailed in Appendix-'I' was either not handed over or less handed over by the Ex- Sarpanches while handing over the charge to their successors/Sarpanches.
- II. The closing balance of cash book at the end of each month was either wrongly worked out or less carried forwarded to the next month resulting into embezzlements of ₹ 3,37,632 as detailed in Appendix- J.
- III. Income realized was either not accounted for or less accounted for in the cash book resulting into embezzlement of ₹ 1,71,513 as detailed in Appendix- K.
- IV. Amount of ₹ 5,07,401 on account of Grants/Land Tax/ Lease Money and interest etc. received by Gram Panchayats was credited direct in their Bank/Post Office, Saving Bank Account as detailed in Appendix- L but the corresponding credit entries in the cash book were not made and the failure to account for said income may result into corresponding decrease in cash in hand shown in the reconciliation statement (when prepared) and there are maximum chance of embezzlement of the amount ₹ 5,07,401.
- V. A further resume of cases of suspected embezzlement/ misappropriation / likely cases thereof involving ₹ 38,72,073 is given in Appendix- M were noticed during the audit of Gram Panchayat Funds.

**Appendix- 'I'**

As referred to in **Para 3(i) of Part-II(A)** of the Annual Audit Report of Local Audit Department, Haryana for the year 2015-16 on the accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs).

Details of Cases where Panchayat Fund (cash in hand) was not handed over or less handed over by the Sarpanches/Panches/Gram Sachives and other functionaries of Gram Panchayats, while handing over the charge to their successors/sarpanches.

Sr. No.	Name of Gram Panchayat	Block	Period of Audit	Amount not handed over ₹	By whom retained	Since when retained
1.	Jahangirur	Jhajjar	4/10 to 3/14	22,031	Sh. Duli Chand Ex-Sarpanch	Since long
				1,013	Sh. Umed Singh Ex-Sarpanch	Since long
2.	Jhamri	Matanhail	4/10 to 3/14	6,283	Sh. Hansraj S/o Ram Sarup	Since long
				14,995	Sh. Hansraj S/o Hardawari	Since long
3.	Padana	Julana	4/10 to 3/14	25,519.97	Smt. Anguri Devi Ex-Sarpanch	Since long
4.	Gosai Khera	Julana	4/10 to 3/14	1,01,518	Sh. Krishan Chand Ex-Sarpanch	Since long
5.	Anoop Garh	Julana	4/10 to 3/14	33,598	Sh. Rambhaji Ex-Sarpanch	Since long
6.	Shera	Mudlana	4/12 to 3/14	22,000	Sh. Suman Chand Ex-Sarpanch	since long
7.	Mansurpur	Radour	4/10 to 3/14	1,450	Sh. Jagir Singh Ex-Panch	Since long
				6,409	Sh. Bihari Lal Ex-Panch	since long
				20,000	Smt. Chinto Devi Ex-Sarpanch	Since long
				23,654.99	Sh. Raj Kumar Ex-Sarpanch	Since long
				42,379	Sh. Sher Singh Ex-Sarpanch	Since long
8.	Alahar	Radour	4/10 to 3/14	9,490	Smt. Kalaso Devi Ex-Sarpanch	since long
9.	Fatehgarh Pabri	Radour	4/10 to 3/14	10,981.71	Sh. Partap Singh B.D.P.O.	since long
10.	Seonsar	Pehowa	4/10 to 3/14	16,859	Smt. Lakhvinder Kaur Ex-Sarpanch	since long

11.	Khan Ahmedpur	Barara	4/10 to 3/14	60,664.69	Sh. Mahander Singh Ex-Sarpanch	since long
				752	Smt. Surjit Kaur Ex-Sarpanch	Since long
12.	Subri	Karnal	4/12 to 3/14	17,709	Smt. Dhanpati Ex-Sarpanch	3/05
13.	Baindi	Radour	4/11 to 3/14	13,665	Smt. Sunita Devi Ex-sarpanch	since long
14.	Nahra	Barara	4/10 to 3/14	6,684	Smt. Kaushlya Devi Ex-Sarpanch	4/10
15.	Unheri	Radaur	4/12 to 3/14	45,470	Sh. Jagir Husain Ex-Sarpanch	4/12
16.	Antawa	Radaur	4/12 to 3/14	3,939	Sh. Dhani Ram Ex-Panch	4/12
				7,849	Sh. Dharam Singh Ex-Sarpanch	4/12
				706	Sh. Sarwan Singh Ex-Sarpanch	4/12
				7,500	Sh. Rajbir Singh B.D.P.O.	4/12
17.	Hari Singh Pura	Gharounda	4/12 to 3/14	6,000	Sh. Suraj Ex-Sarpanch	Since long
				14,792	Smt. Sarbati Devi Ex- Sarpanch	since long
18.	HemuMajra	Indri	4/12 to 3/14	1,46,454	Sh. Gurdial Singh Ex-Sarpanch	since long
				4,754	Sh. Pala Ram Ex-Sarpanch	Since long
19.	Jhamola	Julana	4/10 to 3/14	59,304	Sh. Mahender Singh Ex-Sarpanch	Since long

				490	Sh. Prithi Singh Ex-Sarpanch	Since long
				4,889	Sh. Hari Singh, Ex-Sarpanch	Since long
20.	Mau	Patoudi	4/11 to 3/15	1,556	Sh. Jage Ram Ex-Sarpanch	Since long
				150	Sh. Mange Ram Ex-Sarpanch	Since long
				10,100	Sh. Umrao Singh Ex-Sarpanch	Since long
				1,511	Smt. AsarfiDevi Ex-Sarpanch	sincelong
21.	Sikandra	Radaur	4/11 to 3/15	6,857.37	Sh. BalkarSingh Ex-Sarpanch	sincelong
22.	Muana	Safidon	4/11 to 3/15	16,108	Sh. Sadhu Ram Ex-Sarpanch	sincelong
23.	Kalsora	Indri	4/12 to 3/14	49806	Smt. KasturiDevi Ex-Sarpanch	sincelong
24.	Panjokhra	Indri	4/12 to 3/14	2,59,489	Smt. ChintoDevi Ex-Sarpanch	sincelong
				13,293	Sh. Inder Singh Ex-Sarpanch	Since long
25.	Garhpur Khalsa	Indri	4/12 to 3/14	8,43,216	Sh. Jai Singh Ex-Sarpanch	Since long
26.	Pathera	Indri	4/12 to 3/14	14,285	Sh. Nika Singh Ex-Sarpanch	Since long
				619.79	Sh. Sat Pal Ex-Sarpanch	Since long
27.	Khandra	Madlauda	4/12 to 3/14	53,296	Sh. Ram Singh Ex-Sarpanch	Since long
28.	Malvi	Julana	4/10 to 3/14	4,090.98	Sh. Ram Bhaj Ex-Sarpanch	Since long

				46,979.55	Sh. Ram Bhaj Ex-Sarpanch	Since long
29.	Mehrara	Julana	4/10 to 3/14	2,86,355.37	Sh. Virender Singh Ex-Sarpanch	since long
				8,915.23	Sh. Gulab Singh Ex-Sarpanch	Since long
30.	LajwanaKalan	Julana	4/10 to 3/14	50,571	Sh. Ram Lal Ex-Sarpanch	4/08
31.	Killorad	Sonepat	4/08 to 3/14	34,209	Sh. Bhagat Ram Ex-Sarpanch	since long
32.	Morthali	Pehowa	4/12 to 3/14	10,647	Sh. Kuldeep Singh Ex-Sarpanch	Since long
33.	Gagsina	Gharounda		1,690	Sh. Mela Singh Ex-Sarpanch	Since long
				15,335	Sh. Surjeet Singh Ex-Sarpanch	Since long
				3,42,624	Gram Sachive	Since long
				3,005.96	Sh. Kuldeep Singh Ex-Sarpanch (PRI)	Since long
34.	Dodwa	Sonepat	4/11 to 3/14	41,790	Smt. Sheela Devi Ex-Sarpanch	Since long
35.	Hari Garh	Pehowa	4/11 to 3/14	7,992	Sh. Budh Ram Ex-Sarpanch	Since long
				1,412	Smt. Piar Kaur Ex-Sarpanch	Since long
				10,500	Sh. Sish Pal Ex-Sarpanch	Since long
				6,115.87	Smt. Laksmi Devi Ex-Sarpanch	Since long

				5,776	Smt. Ravinder Kaur Ex-Sarpanch	since long
				5,760	Sh. Sadhu Ram Ex-Sarpanch	Since long
36.	Bakhtua	Pillu Khera	4/10 to 3/14	9,694	Smt. Kelo Devi Ex-Sarpanch	Since long
37.	Rodh	Safidon	4/12 to 3/14	5,816	Smt. Amarjeet Kaur Ex-Sarpanch	since long
38.	Sandhali	Radour	4/11 to 3/14	1,217	Sh. Devi Lal Ex-Sarpanch	Since long
				13,603	Smt. Champa Devi Ex-Sarpanch	since long
39.	Megha Majra	Ismailabad	4/11 to 3/15	28,101.28	Sh. Ramesh Chander Ex-Sarpanch	since long
40.	Kheri Sishgran	Pehowa	4/11 to 3/14	1,009.83	Smt. Sudesh Kumari Ex-Sarpanch	since long
				7,703.12	Sh. Rattan Singh Ex-Sarpanch	Since long
41.	Adiyana	Madlauda	4/12 to 3/14	23,141	Sh. Mahavir Singh Ex-Sarpanch	since long
				79,532	Smt. Rajo Devi Ex-Sarpanch	Since long
42.	Bhalsi	Madlauda	4/12 to 3/14	1,09,781	Sh. Om Parkash Ex-Sarpanch	Since long
				19,309	Sh. Surat Singh Ex-Sarpanch	Since long
43.	Bhandari	Madlauda	4/12 to 3/14	21,668	Sh. Suraj Mal Ex-Sarpanch	Since long
44.	Satgoli	Radour	4/09 to 3/14	1,994	Sh. Singhara Singh Ex-Sarpanch	Since long

				23,968	Sh. Balbir Singh Ex-Sarpanch	sincelong
				17,153	Sh. Kashmir Singh Ex-Sarpanch	sincelong
				999	Sh. Major Singh Ex-Sarpanch	sincelong
45.	Jalbhera	Ismailabad	4/11 to 3/14	50,000	Sh. Silokh Chand Ex-Sarpanch	since long
				10,000	Sh. Parkash Chand Ex-Panch	since long
				10,963	Sh. Mahabir Singh Ex-Sarpanch	sincelong
46.	Majra Gurdas	Rewari	4/11 to 3/14	5,144	Sh. Krishan Ex-Sarpanch	sincelong
47.	Sadewala	Rania	4/11 to 3/14	69,177.20	Sh. Brij Lal Ex-Sarpanch	sincelong
48.	Bojna	Gharounda	4/12 to 3/14	8,528	Sh. Hans Pal Ex-Sarpanch	since long
				7,127	Sh. Beer Singh Ex-Sarpanch	since long
49.	Dokhera	Nangal Chaudhery	4/07 to 3/13	26,273	Ex-Sarpanch	sincelong
50.	Chandawas	Rewari	4/11 to 3/14	10,162	Sh. RakeshKumar Ex-Sarpanch	4/05

51.	Jaipur	Safidon	4/11 to 3/14	19,659	Sh. Pawan Kumar Ex-Sarpanch	4/05
52.	Imlota	Dadri-I	4/10 to 3/14	28,451	Sh. Hari Ram Ex-Sarpanch	since long
53.	Ghuskani	Rohtak	4/08 to 3/13	21,319	Sh. Jai Kishan Ex-Sarpanch	4/2k
				99,715	Smt. Santosh Ex-Sarpanch	4/05
				58,318	Sh. Sube Singh Ex-Sarpanch	12/2k
54.	LandaHeri	Cheeka	4/08 to 3/12	7,176.58	Sh. Kurah Ram Ex-Sarpanch	since long
				8,435	Sh. Ramdiya Ex-Panch	since long
				2,088.96	Sh. Sunder Ram Ex-Sarpanch	since long
				233	Sh. Dalip Singh Ex-Panch	since long
55.	Bishanpur	Bawal	4/09 to 3/14	41,850	Sh. Phool Singh Ex-Sarpanch	4/09
56.	Galedwa	Pehowa	4/11 to 3/14	14,600	Sh. Joginder Singh, Ex-Sarpanch	since long
				11,923	Sh. Balkar Singh Ex-Sarpanch	since long
				2,800	Sh. Jila Singh Gram Sachive	since long
57.	ChityeOlia	Sonepat	4/11 to 3/14	1,79,671.20	Sh. Balbir Singh Ex-Sarpanch	since long

58.	MaujGarh	Barara	4/13 to 7/15	4,33,000	Smt. Satinder Kumar Ex- Sarpanch	4/15 to 7/15
59.	Barara	Barara	4/10 to 7/15	29,029	Sh. Roop Singh Ex-Sarpanch	Last10 years
				6,790	Sh. Gulab Singh Ex-Sarpanch	Last10 years
60.	ManakMajra	Indri	4/12 to 3/14	6,209	Sh. Surat Singh Ex-Sarpanch	4/05
61.	Bhoji Khalsa	Indri	4/12 to 3/14	7,390	Sh. Ram Ji Lal Ex-Sarpanch	4/05
62.	Ghandra	Lakhan Majra	4/10 to 3/14	36,542.55	Sh. Sarup Singh Ex-Sarpanch	since long
63.	Kard	Israna	4/12 to 3/15	12,075	Smt. BharpaiDevi Ex-Sarpanch	4/08
64.	Oldeypur	Sonepat	4/11 to 3/14	2,36,083.37	Sh. Suresh Kumar Ex-Sarpanch	4/11
65.	Karami	Dadri-II	4/10 to 3/15	1,54,936.24	Sh. Sunil Kumar Ex-Sarpanch	8/10
66.	Zatti Pur	Panipat	4/11 to 3/15	1,06,980	Smt. SunitaDevi Ex- Sarpanch	since long
67.	Phaphrana	Assandh	4/13 to 3/15	6,945	Sh. Surinder Kumar Ex-Sarpanch	since long
				4,621	Sh. Satpal Ex-Panch	since long

68.	Garhi Chhaju	Samalkha	4/13 to 3/15	45,419	Smt. Bimla Devi Ex- Sarpanch	4/13
69.	Karora	Pundri	4/11to 3/15	2,473	Sh. Sunder Singh Ex-Sarpanch	since long
				6,075	Sh. Ganga Ram Ex-Sarpanch	since long
				26,610	Sh. Maya Ram Ex-Sarpanch	3/05
				4,649	Sh. Karmbir Singh Ex-Sarpanch	3/10
70.	Busthala	Ismailabad	4/11 to 3/15	21,468	Sh. Mahak Singh Ex- Sarpanch	since long
				516.61	Sh. Ved Parkash Ex-Sarpanch	since long
				2,40,244.68	Smt. Om Pati Ex-Sarpanch	since long
				274.77	Smt. Shiksha Devi Ex-Sarpanch	since long
71.	ChammuKalan	Ismailabad	4/08 to 3/15	10,537	Sh. SawranSingh Ex-Sarpanch	since long
				47,023	Sh. Lakhvinder Ex-Sarpanch	since long
				3,142	Sh. Tehal Singh Ex-Sarpanch	since long

72.	Ahun	Pundri	4/12 to 3/15	11,483	Sh. Sher Singh Ex-Sarpanch	since long
				47,740	Sh. Kuldeep Singh Ex-Sarpanch	since long
				616	Sh. Jagjit Singh Ex-Sarpanch	since long
				924	Sh. Norta Ram J.E.	since long
73.	Guldhera	Pehowa	4/11 to 3/14	15,033	Sh. Nathu Ram Ex-Sarpanch	since long
				4,643.57	Smt. Narender Kaur Ex-Sarpanch	since long
				8,923.39	Sh. Hari Singh Ex-Sarpanch	since long
74.	Habri	Pundri	4/12 to 3/15	22,055	Sh. Raghbir Singh Ex-Sarpanch	since long
75.	Jhar Chandana	Mustafabad	4/10 to 3/14	10,000	Sh. Inderjit Singh Ex-Sarpanch	since long
76.	Salimpur Trally	Sonepat	4/11 to 3/14	82,045	Sh. Bijender Ex-Sarpanch	2/14
77.	Kanipla	Thanesar	4/12 to 3/15	21,687	Sh. Dilbag Singh Ex-Sarpanch	since long
78.	Nandhera	Sadhaura	4/13 to 3/15	74,047	Sh. Jeet Singh Ex-Sarpanch	since long

79.	Muniyarpur	Thanesar	4/12 to 3/14	84,432	Sh. Ram Chander Ex-Sarpanch	since long
				2,002	Smt. Nirmala Devi Ex-Sarpanch	since long
80.	Taranwala	Chhachrouli	4/11 to 3/15	17,223	Smt. Urmila Devi Ex-Sarpanch	since long
				1,743	Smt. Satya Devi Ex-Sarpanch	since long
81.	Ramkali	Julana	4/10 to 3/14	2,953	Sh. Abhey Ram Ex-Sarpanch	since long
				29,455	Sh. Rajbir Singh Ex-Sarpanch	since long
82.	Naultha	Israna	4/12 to 3/15	94,774	Smt. Raj Devi Ex-Sarpanch	8/10
83.	Badshami	Ladwa	4/12 to 3/15	12,392	Sh. Balwant Singh Ex-Sarpanch	since long
84.	Dhayangla	Ladwa	4/13 to 3/15	11,000	Smt. Urmila Devi Ex-Sarpanch	since long
85.	Salempur	Ladwa	4/13 to 3/15	27,875	Late Sh. Sukhvinder Singh -do-	since long
				26,260	Smt. Prito Devi Ex-Sarpanch	since long
86.	Samaspur	Dadri-I	4/10 to 3/15	6,978	Smt. Vidya Devi Ex-Sarpanch	6/09
				1,56,144	Sh. Karan Singh Ex-Sarpanch	6/09

				1,61,907	Sh. SurenderSingh Ex-Sarpanch	4/10
87.	SantokhMajra	Rajound	4/14 to 3/15	2,31,359	Sh. Deva Singh Ex-Sarpanch	since long
88.	Balwari	Khol	4/10 to 3/15	31,573	Sh. Rati Ram Ex-Sarpanch	since long
				1,20,000	Smt. Seema Ex-Sarpanch	since long
89.	Jourasisarf Khas	Samalkha	4/13 to 3/15	16,335	Sh. MahavirSingh Ex-Sarpanch	4/13
90.	Dadupur	Nissing	4/13 to 3/15	30,421	Smt. Bhurmi Devi Ex-Sarpanch	since long
				1,457	Sh. Davinder Singh Ex-Sarpanch	since long
91.	Bhukhri	Naraingarh	4/09 to 3/14	7,224	Sh. GurdevSingh Ex- Sarpanch	4/09
				54,884	Smt. DulariDevi Ex-Sarpanch	3/14
92.	Saragthal	Gohana	4/10 to 3/14	11,606	Sh. Risalo Devi Ex-Sarpanch	since long
				71,648	Sh. Ram Phal Ex-Sarpanch	since long
93.	Lathi Dhanoura	Ladwa	4/13 to 3/15	3,735	Sh. Mehar Singh Ex-Sarpanch	since long

				2,68,122.63	Smt. Anita Devi Ex-Sarpanch	since long
94.	BhiwaniKhera	Thanesar	4/12 to 3/14	15,645	Smt. SoolwatiDevi Ex- Sarpanch	since long
95.	MuradNagar	Ladwa	4/13 to 3/15	23,062	Smt. Simiti Devi Ex-Sarpanch	since long
				65,947	Smt. Simiti Devi Ex-Sarpanch	since long
96.	AjranaKhurd	Ismailabad	4/12 to 3/15	3,14,608	Sh. Kuldeep Singh Ex-Sarpanch	since long
				24,104	Smt. DekhiDevi Ex-Sarpanch	since long
				2,525	Smt. Jito Devi Ex-Sarpanch	since long
				4,091	Sh. MohanSingh Ex- Sarpanch	since long
97.	Jalmana	Assandh	4/13 to 3/15	2,000	Sh. Jai Singh Ex-Sarpanch	since long
				5,540	Sh. Dalip Singh EX-Sarpanch	since long
				2,540	Smt. Paramjit Kaur Ex-Sarpanch	since long
				7,000	Sh. Baaj Singh Ex-Sarpanch	since long
98.	Janetpur	Ambala-II	4/07 to 3/14	3,868	Sh. RaghbirSingh Ex- Sarpanch	since long
				8,816	Sh. JaswantSingh Ex- Sarpanch	since long

99.	Khan Ahmedpur	Ambala-II	4/10 to 3/14	60,664.69	Sh. Mohinder Singh Ex-Sarpanch	since long
				752	Smt. Surjit Kaur Ex-Sarpanch	since long
100	Tangail	Ambala-II	4/09 to 3/14	20,353	Sh. Prem Chand Ex-Sarpanch	since long
101	Bhawpur	Guhla	4/12 to 3/15	36,148	Smt. Premo Devi Ex-Sarpanch	since long
102	Dhanota	Guhla	4/11 to 3/15	16,300	Sh. Jetha Singh Ex-Sarpanch	Since long
				14,101	Sh. ThawaSingh Ex-Sarpanch	Since long
				11,600	Sh. Jita Singh Ex-Sarpanch	Since long
				36,619	Smt. Pato Devi Ex-Sarpanch	since long
103	Bhagal	Guhla	4/11 to 3/15	41,628	Smt. NarenderKaur Ex-Sarpanch	4/10
104	Jai SinghPura	Assandh	4/13 to 3/15	31,333	Sh. RaghbirSingh Ex-Sarpanch	4/10
				4,941	Sh. MohinderSingh Ex-Sarpanch	4/10
				1,009	Sh. Jai Pal Singh Ex-Sarpanch	4/10

105	BahamniWala	Kalayat	4/13 to 3/15	5,825	Sh. Partap Singh Ex-Sarpanch	since long
				2,084	Sh. Partap Singh Ex-Sarpanch	since long
				36,509	Sh. Chhatar Singh Ex-Sarpanch	since long
				3,302	Sh. Chhatar Singh Ex-Sarpanch	since long
106	Dupedi	Assandh	4/13 to 3/15	34,474	Sh. Mohinder Singh Ex-Sarpanch	since long
107	Adhoya	Barara	4/11 to 3/15	24,355	Sh. Bharat Bhushan Ex-Sarpanch	4/2k
				922	Sh. Vijay Mohan Ex-Sarpanch	since long
108	Chhapra	Salhawas	4/10 to 3/15	10,494	Smt. Om Pati Ex-Sarpanch	since long
109	Bikampura	Barara	4/14 to 3/15	14,601	Smt. Shanti Devi Ex-Sarpanch	since long
				3,400	Sh. Mam Chand Ex-Sarpanch	since long
110	Anawas	Kaithal	4/12 to 3/15	9,768	Smt. Bimla Devi Ex-Sarpanch	6/11
				2,584	Smt. Bimla Devi Ex-Sarpanch	6/11
111	Patti Afgan	Kaithal	4/12 to 3/15	52,019	Smt. Khajani Devi Ex-Sarpanch	since long

				2,00,000	E.O.P.S. Kaithal	since long
112	Nanu Kalan	Patoudi	4/11 to 3/15	28,200	Sh. Sunil Kumar Ex-Sarpanch	since long
113	GulDhera	Pehowa	4/14 to 3/15	15,033	Sh. Nathu Ram Ex-Sarpanch	since long
				8,923	Sh. Hari Singh Ex-Sarpanch	since long
				4,643	Sh. Narender Singh Ex-Sarpanch	since long
114	Sulchani	Narwana	4/08 to 3/15	15,412	Sh. Mahavir Singh Ex-Sarpanch	since long
115	BudhaKhera	Kaithal	4/12 to 3/15	28,001	Sh. Jila Singh Ex-Sarpanch	since long
				4,377	Sh. Fakriya Ex-Sarpanch	since long
116	Sainthly	Narwana	4/05 to 3/15	12,507	Sh. Sube Singh Ex-Sarpanch	since long
117	Sundal	Agroha	4/09 to 3/15	12,806	Sh. Dharam Singh Ex-Sarpanch	since long
118	Sarsa	Pehowa	4/14 to 3/15	5,687	Sh. Puran Singh Ex-Sarpanch (PRI)	since long
				9,108	Sh. Puran Singh Ex-Sarpanch (P.F.)	since long
				6,582	Sh. Puran Singh Ex-Sarpanch (P.F.)	since long

				16,257	Sh. Pirthi Singh Ex-Sarpanch	since long
119	Mohangarh	Uchana	4/11 to 3/15	52,018	Sh. Raj Singh Ex-Sarpanch	since long
120	Morthali	Pehowa	4/04 to 3/15	1,696	Sh. Mela Singh Ex-Sarpanch	since long
				15,335	Sh. Surjeet Singh Ex-Sarpanch	since long
				10,647	Sh. Kuldeep Singh Ex-Sarpanch	since long
				3,005	Sh. Kuldeep Singh Ex-Sarpanch (PRI)	since long
121	MaujamNagar	Gohana	4/11 to 3/15	2,275	Sh. Jagbir Singh Ex-Sarpanch(TFC)	since long
				54,102	Sh. Jagbir Singh Ex-Sarpanch(PF)	since long
				7,798	Sh. Dharam Chander Ex-Sarpanch	since long
122	Dayalpur	Thanesar	4/14 to 3/15	35,415	Sh. Ramesh Ex-Sarpanch	since long
123	Kharawar	Sampla	4/10 to 3/15	13,818	Sh. Dharampal Ex-Sarpanch	since long
124	Karsindhu	Uchana	4/13 to 3/15	23,914	Smt. Santi Devi Ex-Sarpanch (PF)	since long

				5,736	Smt. Santi Devi Ex-Sarpanch (PRI/TFC)	since long
125	Dhusala	Thanesar	4/14 to 3/15	92,273	Sh. Rajinder Kumar Ex-Sarpanch	since long
126	Kirmach	Thanesar	4/14 to 3/15	18,213	Smt. Ramkali Ex-Sarpanch	since long
127	Jyotisar	Thanesar	4/14 to 3/15	4,428	Sh. Surjit Singh Gram Sachive	since long
				1,125	Sh. Isham Singh Ex-Sarpanch	since long
				12,000	Sh. Mange Ram Ex-Sarpanch	since long
				60,676	Sh. Mohan Lal Ex-Sarpanch	since long
				15,360	Sh. Birbal Sharma Ex-Sarpanch	since long
				9,990	Sh. Zila Singh Ex-Sarpanch	since long
128	Sarita	Sahlawas	4/10 to 3/15	12,073	Sh. Ram Sarup Ex-Sarpanch	since long
129	Raison	Nilokheri	4/13 to 3/15	1,98,122	Sh. Fateh Singh Ex-Sarpanch	since long
130	Jakholi Kaman	Rajound	4/12 to 3/15	6,000	Sh. Rai Singh Ex-Panch	since long
				50,286	Smt. Omi Devi Ex-Sarpanch	since long

131	Nand Karan Majra	Rajound	4/12 to 3/15	5,000	Sh. Raja Ram Ex-Sarpanch	since long
				33,500	Sh. Baljeet Singh Ex-Sarpanch	since long
132	Kassan	Rajound	4/12 to 3/15	9,19,082	Smt. Kamla Devi Ex-Sarpanch	since long
				1,37,165	Smt. Kamla Devi Ex-Sarpanch	since long
133	Ishargarh	Thanesar	4/14 to 3/15	189,652	Smt. Nirmla Devi Ex-Sarpanch	since long
134	Dhurala	Thanesar	4/14 to 3/15	27,775	Smt. Nirmla Devi Ex- Sarpanch (PF)	since long
				34,017	Smt. Nirmla Devi Ex- Sarpanch (PRI)	since long
135	Kathwar	Kaithal	4/12 to 3/15	12,700	Sh. Parkash Ex-Sarpanch	since long
				2,476	Sh. Jagan Nath Ex-Sarpanch	since long
136	Balwanti	Kaithal	4/12 to 3/15	14,506	Sh. Shri Ram Ex-Sarpanch	since long
137	Fideri	Rewari	4/10 to 3/15	97,763	Sh. Sudhan Ex-Sarpanch	since long
		<b>Total</b>		<b>1,07,06,904.15</b>		

**The Department in its written reply stated as under: -**

Out of total Rs.1,07,06,904/-, an amount of Rs. 20,07,065.11/- from 73

Ex-Sarpanches has been recovered. 27 ex-sarpanches having cash in hand Rs.10,36,893.52/- have been expired. Detail of recovery is as under:-

Sr. No.	Reply	Recovery	Death
1	बीडीपीओ बादली की रिपोर्ट अनुसार भूतपूर्व सरपंच श्री दूलीचंद ग्राम पंचायत जहागीरपुर की मृत्यु हो चुकी है और उनके परिवार का कोई सदस्य गांव में नहीं रहता है।	0.00	22,031.00
	बीडीपीओ बादली की रिपोर्ट अनुसार भूतपूर्व सरपंच श्री उमेश सिंह ग्राम पंचायत जहागीरपुर की मृत्यु हो चुकी है व उसके पोते प्रवीण ने यह राशि पंचायत के खाते में जमा करवा दी है।	1,013.00	0.00
2	रसीद नं० 44, दिनांक 04.08.2021 द्वारा रिकवरी हो चुकी है। रसीद संलग्न है।	14,995.00	0.00
	रसीद नं० 45, दिनांक 04.08.2021 द्वारा रिकवरी हो चुकी है। रसीद संलग्न है।	6,283.00	0.00
3	मृत्यु हो गई है, जिस बारे सरपंच ग्राम पंचायत पडाना ने प्रमाण पत्र दिया है।	0.00	25,519.97
4	बीडीपीओ जुलाना की रिपोर्ट अनुसार इस भूतपूर्व सरपंच की मृत्यु हो चुकी है व उसके वारिसों से राशि वसूलने के लिए पत्राचार किया जा रहा है।	0.00	1,01,518.00
5	रसीद नं० 000192, दिनांक 10.07.2021 द्वारा रिकवरी हो चुकी है। रसीद संलग्न है।	33,598.00	0.00
6	बीडीपीओ मतलौडा ने गो त्वारा की प्रति भेजते हुए लिखा है कि संबंधित ग्राम सचिव ने कैश बुक का अवलोकन कर लिया है जिसमें श्री सुगन चन्द भूतपूर्व सरपंच की और मु० 22,000/-रुपये की राशि कैश इन हैंड बकाया नहीं है। अतः पैरा समाप्त करने का कष्ट करें।	0.00	0.00
7	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	खाता संख्या नं० 52010158820213 दिनांक 25.03.2019 द्वारा रिकवरी हो चुकी है। रसीद संलग्न है।	1,450.00	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00

	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
8	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
9	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
10	मृत्यु हो चुकी है।	0.00	16,859.00
11	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
12	रिकवरी हो चुकी है।	17,709.00	0.00
13	खाता संख्या 50100156202520 दिनांक 08.09.2021 द्वारा रिकवरी हो चुकी है। रसीद संलग्न है।	13,665.00	0.00
14	खण्ड कार्यालय के पत्र क्रमांक स्पेशल 10 दिनांक 02.08.2021 द्वारा श्री मति कौशल्य देवी भूतपूर्व सरपंच नाहरा को कैश इन हैंड जमा करवाने बारे नोटिस दिया गया है।	0.00	0.00
15	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
16	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	खाता संख्या 51872121007404 दिनांक 28.05.2021 द्वारा रिकवरी हो चुकी है। रसीद संलग्न है।	7,500.00	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00

17	खाता संख्या 50100151381612 दिनांक 05.08.2021 द्वारा रिकवरी हो चुकी है।	6,000.00	0.00
	खाता संख्या 50100151381612 दिनांक 05.08.2021 द्वारा रिकवरी हो चुकी है।	14,792.00	0.00
18	कार्यालय के पत्र क्रमांक 3031 दिनांक 22.07.2021 व क्रमांक 3349 दिनांक 04.08.2021 के द्वारा श्री गुरदयाल सिंह पूर्व सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	कार्यालय के पत्र क्रमांक 3347 दिनांक 04.08.2021 व क्रमांक 3027 दिनांक 22.07.2021 के द्वारा श्री पालाराम पूर्व सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
19	मृत्यु हो गई है। वारिसों से पत्राचार किया जा रहा है।	0.00	4,889.00
	एक्स सरपंच श्री महेन्द्र सिंह ग्राम पंचायत झमौला को इस कार्यालय के पत्र क्रमांक 604-05 दिनांक 30.06.2021 को उक्त राशि ग्राम पंचायत के पास जमा करवाने बारे पंजीकृत डाक के माध्यम से लिखा गया था। वसुली का कार्यवाही की जा रही है।	0.00	0.00
	मृत्यु हो गई है।	0.00	490.00
20	रिकवरी दिनांक 09.08.2021 को हो चुकी है व यह राशि पंचायत के खाता संख्या 16182041007665 पी०एन०बी० में जमा करवा दी गई है।	1,556.00	0.00
	रिकवरी दिनांक 09.08.2021 को हो चुकी है व यह राशि पंचायत के खाता संख्या 16182041007665 पी०एन०बी० में जमा करवा दी गई है।	150.00	0.00
	रिकवरी हो चुकी है। भूवपूर्व सरपंच के परिजनों ने अप्रैल 2018 में यह राशि श्रीमती सुनील कुमारी सरपंच के पास जमा करवा दी थी व सरपंच ने 04.05.2018 को यह राशि पंचायत के खाते में जमा करवा दी थी जिसका इन्द्राज रोकड बही पृष्ठ न० 28 पर दर्ज है।	10,100.00	0.00
	रिकवरी हो चुकी है। यह राशि दिनांक 09.08.2021 को भूतपूर्व सरपंच ने पंचायत के खाता नं० 16182041007665 पी०एन०बी० में जमा करवा दी गई है।	1,511.00	0.00
21	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
22	दिनांक 15.08.2021 को रिकवरी हो चुकी है।	16,108.00	0.00
23	कार्यालय के पत्र क्रमांक 3029 दिनांक 22.07.2021 व क्रमांक	0.00	0.00

	3351 दिनांक 04.08.2021 के द्वारा श्रीमति कसतूरी देवी पूर्व सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।		
<b>24</b>	कार्यालय के पत्र क्रमांक 3035 दिनांक 22.07.2021 व क्रमांक 3353 दिनांक 04.08.2021 के द्वारा श्री इन्द्र सिंह पूर्व सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	कार्यालय के पत्र क्रमांक 3033 दिनांक 22.07.2021 व क्रमांक 3355 दिनांक 04.08.2021 के द्वारा श्रीमति चिन्तो देवी सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
<b>25</b>	कार्यालय के पत्र क्रमांक 3037 दिनांक 22.07.2021 व क्रमांक 3357 दिनांक 04.08.2021 के द्वारा श्री जय सिंह पूर्व सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
<b>26</b>	कार्यालय के पत्र क्रमांक 3039 दिनांक 22.07.2021 व क्रमांक 3361 दिनांक 04.08.2021 के द्वारा श्री मिका सिंह पूर्व सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	कार्यालय के पत्र क्रमांक 3041 दिनांक 22.07.2021 व क्रमांक 3359 दिनांक 04.08.2021 के द्वारा श्री० सतपाल पूर्व सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
<b>27</b>	In this connection submitted here that the record of that time Sarpanch seen and found that the recovery case under Land Revenue Sent to DC Panipat. In this regard, the Tehsildar Madlauda given a report by their letter no. 16/TRA dt. 09-03-2021 that he is the owner of 5 Sarsai and he built a Pacca House, so no amount recovered from him.	0.00	0.00
<b>28</b>	एक्स सरपंच श्री रामभज ग्राम पंचायत झमौला को इस कार्यालय के पत्र क्रमांक 600 दिनांक 30.06.2021 को उक्त राशि ग्राम पंचायत के पास जमा करवाने बारे पंजीकृत डाक के माध्यम से लिखा गया था। वसुली का कार्रवाही की जा रही है।	0.00	0.00
<b>29</b>	जनवरी 2021 में रिकवरी हो चुकी है।	8,915.23	0.00
	दिनांक 17.12.2015 को रिकवरी हो चुकी है।	2,86,355.37	0.00
<b>30</b>	इस कार्यालय के पत्र क्रमांक 598 दिनांक 30.6.2021 को पंजीकृत डाक के माध्यम से उक्त राशि जमा करवाने बारे	0.00	0.00

	लिखा गया है रिकवरी बारे कार्यवाही की जा रही है ।		
<b>31</b>	भूतपूर्व सरपंच श्री भगत राम को खण्ड कार्यालय के पत्र क्रमांक 4856 दिनांक 15.07.2021 को रिकवरी हेतु प्रथम नोटिस दिया गया तथा दूसरा नोटिस पत्र क्रमांक 4962 दिनांक 26.07.2021 तथा तीसरा नोटिस पत्र क्रमांक 5134 दिनांक 03.08.2021 के तहत दिया गया है। अन्तिम नोटिस हरियाणा पंचायती राज अधिनियम 53(2) के तहत पत्र क्रमांक 5452 दिनांक 11.08.2021 को दिया गया है। नोटिस अवधि उपरान्त यदि भूतपूर्व सरपंच रिकवरी की राशि ग्राम पंचायत के खाता में जमा नहीं करवाता है तो उनके खिलाफ कानूनी कार्यवाही हेतु सम्बन्धित थाना में FIR दर्ज करवा दी जाएगी।	0.00	0.00
<b>32</b>	सम्बन्धित पूर्व सरपंच से राशि वसूल करने हेतु नोटिस दिया हुआ है। पैरा में दर्शाई गई राशि सम्बन्धित पूर्व सरपंच से वसूल करके ग्राम पंचायत के खाता में जमा करवाकर रिपोर्ट आपकी सेवा में भीघ्न भेज दी जाएगी।	0.00	0.00
<b>33</b>	वर्तमान में यह ग्राम पंचायत खण्ड मूनक जिला करनाल में पडती है। अतः यह पैरा खण्ड मूनक से सम्बन्धित है।	0.00	0.00
	वर्तमान में यह ग्राम पंचायत खण्ड मूनक जिला करनाल में पडती है। अतः यह पैरा खण्ड मूनक से सम्बन्धित है।	0.00	0.00
	वर्तमान में यह ग्राम पंचायत खण्ड मूनक जिला करनाल में पडती है। अतः यह पैरा खण्ड मूनक से सम्बन्धित है।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
<b>34</b>	भूतपूर्व सरपंच श्रीमती भीला देवी को खण्ड कार्यालय के पत्र क्रमांक 4122 दिनांक 16.08.2017 को रिकवरी हेतु प्रथम नोटिस दिया गया तथा दूसरा व तीसरा नोटिस क्रमशः पत्र क्रमांक 4682 दिनांक 29.08.2017, 6565 दिनांक 15.12.2017 तथा तीसरा नोटिस पत्र क्रमांक 4860 दिनांक 15.07.2021 के तहत दिया गया है। अन्तिम नोटिस हरियाणा पंचायती राज अधिनियम 53(2) के तहत पत्र क्रमांक 5454 दिनांक 11.08.2021 को दिया गया है। नोटिस अवधि उपरान्त यदि भूतपूर्व सरपंच रिकवरी की राशि ग्राम पंचायत के खाता में जमा नहीं करवाती है तो उनके खिलाफ कानूनी कार्यवाही हेतु सम्बन्धित थाना में FIR दर्ज करवा दी जाएगी।	0.00	0.00
<b>35</b>	दिनांक 9.8.2021 रिकवरी हो चुकी है।	8,000.00	0.00
	मृत्यु हो चुकी है।	0.00	5,760.00
	सम्बन्धित पूर्व सरपंच से राशि वसूल करने हेतु नोटिस दिया हुआ है। पैरा में दर्शाई गई राशि सम्बन्धित पूर्व सरपंच से	0.00	0.00

	वसूल करके ग्राम पंचायत के खाता में जमा करवाकर रिपोर्ट आपकी सेवा में भीघ्र भेज दी जावेंगी।		
	मृत्यु हो चुकी है।	0.00	6,115.87
	खाता संख्या 81420100027487 दिनांक 16.08.2021 द्वारा रिकवरी हो चुकी है।	1,412.00	0.00
	सम्बन्धित पूर्व सरपंच से राशि वसूल करने हेतु नोटिस दिया हुआ है। पैरा में दर्शाई गई राशि सम्बन्धित पूर्व सरपंच से वसूल करके ग्राम पंचायत के खाता में जमा करवाकर रिपोर्ट आपकी सेवा में भीघ्र भेज दी जावेंगी।	0.00	0.00
<b>36</b>	दिनांक 9.8.2012 को रिकवरी हो चुकी है।	9,694.00	0.00
<b>37</b>	दिनांक 13.08.2021 को रिकवरी हो चुकी है।	5,816.00	0.00
<b>38</b>	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
<b>39</b>	नोटिस क्रमांक 248-52 दिनांक 28.07.2021 जारी कर दिया है।	0.00	0.00
<b>40</b>	8/2020 में रिकवरी हो चुकी है।	7,703.12	0.00
	खाता संख्या 001934024000004 दिनांक 17.08.2021 द्वारा रिकवरी हो चुकी है।	1,009.83	0.00
<b>41</b>	रसीद नं० 53, दिनांक 17.07.2021 द्वारा रिकवरी हो चुकी है।	23,141.00	0.00
	19.4.2021 को समायोजित हो चुकी है।	79,532.00	0.00
<b>42</b>	मृत्यु हो गई है।	0.00	1,09,781.00
	मृत्यु हो गई है।	0.00	19,309.00
<b>43</b>	दिनांक 08.03.2016 द्वारा रिकवरी हो चुकी है।	21,668.00	0.00
<b>44</b>	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबन्धित सरपंच को	0.00	0.00

	नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।		
45	नोटिस क्रमांक 248-52 दिनांक 28.07.2021	0.00	0.00
	नोटिस क्रमांक 248-52 दिनांक 28.07.2021	0.00	0.00
	नोटिस क्रमांक 248-52 दिनांक 28.07.2021	0.00	0.00
46	दिनांक 23.10.2014 को रिकवरी हो चुकी है।	5,144.00	0.00
47	दिनांक 31.5.2012 को रिकवरी हो चुकी है।	69,177.20	0.00
48	मृत्यु हो गई है।	0.00	7,127.00
	मृत्यु हो गई है।	0.00	8,528.00
49	दिनांक 16.7.2021 को समायोजित हो चुकी है। रसीद व पंचायत कार्यावाही की प्रति साथ संलग्न है।	26,273.00	0.00
50	दिनांक 14.08.2021 को रिकवरी हो चुकी है।	10,162.00	0.00
51	दिनांक 14.08.2021 को रिकवरी हो चुकी है।	19,659.00	0.00
52	5/2014 में रिकवरी हो चुकी है।	28,451.00	0.00
53	दिनांक 9.5.2017 को रिकवरी हो चुकी है।	21,319.00	0.00
	रिकवरी हो चुकी है।	58,318.00	0.00
	दिनांक 7.2.2018 को रिकवरी हो चुकी है।	99,715.00	0.00
54	First Notice:- इस ऑफिस के पत्र क्रमांक 4210, 4202, 4207, 4213 Dated 12.07.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैण्ड की राशी 21% ब्याज सहित पंचायत फण्ड में जमा करवाने बारे नोटिस दिया गया है ! दूसरा Notice:- इस ऑफिस के पत्र क्रमांक 4557, 4558, 4551, 4554 Dated 05.08.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैण्ड की राशी 21% ब्याज सहित पंचायत फण्ड में जमा करवाने बारे दूसरा नोटिस दिया गया है !	0.00	0.00
	First Notice:- इस ऑफिस के पत्र क्रमांक 4210, 4202, 4207, 4213 Dated 12.07.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैण्ड की राशी 21% ब्याज सहित पंचायत फण्ड में जमा करवाने बारे नोटिस दिया गया है ! दूसरा Notice:- इस ऑफिस के पत्र क्रमांक 4557, 4558, 4551, 4554 Dated 05.08.2021 द्वारा क्रमशः SR. NO.	0.00	0.00

	1,2,3,4 को कैश इन हैंड की राशी 21% बयाज सहित पचायत फण्ड में जमा करवाने बारे दूसरा नोटिस दिया गया है !		
	First Notice:- इस ऑफिस के पत्र क्रमांक 4210, 4202, 4207, 4213 Dated 12.07.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैंड की राशी 21% बयाज सहित पचायत फण्ड में जमा करवाने बारे नोटिस दिया गया है ! दूसरा Notice:- इस ऑफिस के पत्र क्रमांक 4557, 4558, 4551, 4554 Dated 05.08.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैंड की राशी 21% बयाज सहित पचायत फण्ड में जमा करवाने बारे दूसरा नोटिस दिया गया है !	0.00	0.00
	First Notice:- इस ऑफिस के पत्र क्रमांक 4210, 4202, 4207, 4213 Dated 12.07.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैंड की राशी 21% बयाज सहित पचायत फण्ड में जमा करवाने बारे नोटिस दिया गया है ! दूसरा Notice:- इस ऑफिस के पत्र क्रमांक 4557, 4558, 4551, 4554 Dated 05.08.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैंड की राशी 21% बयाज सहित पचायत फण्ड में जमा करवाने बारे दूसरा नोटिस दिया गया है !	0.00	0.00
55	खण्ड कार्यालय द्वारा भूतपूर्व सरपंच फूल सिंह को पत्र क्रमांक 1401 दिनांक 04.10.2021 द्वारा हरियाणा पंचायती राज अधिनियम 1994 की धारा 53 के तहत वसूली की कार्यवाही जारी है।	0.00	0.00
56	खाता संख्या 001934024000105 दिनांक 19.08.2021 द्वारा रिकवरी हो चुकी है।	.00	0.00
	सम्बन्धित पूर्व ग्राम सचिव से राशि वसूल करने हेतु नोटिस दिया हुआ है। पैरा में दर्शाई गई राशि सम्बन्धित पूर्व ग्राम सचिव से वसूल करके ग्राम पंचायत के खाता में जमा करवाकर रिपोर्ट आपकी सेवा में शीघ्र भेज दी जावेगी।	0.00	0.00
	खाता संख्या 001934024000056 दिनांक 16.08.2021 द्वारा रिकवरी हो चुकी है।	14,600.00	0.00

57	रसीद संख्या 21 दिनांक 07.03.2017 द्वारा रिकवरी हो चुकी है।	1,79,671.20	0.00
58	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
59	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
60	कार्यालय के पत्र क्रमांक 3043 दिनांक 22.07.2021 व क्रमांक 3363 दिनांक 04.08.2021 के द्वारा श्री सूरत सिंह पूर्व सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
61	कार्यालय के पत्र क्रमांक 3022 दिनांक 22.07.2021 व क्रमांक 3359 दिनांक 04.08.2021 के द्वारा श्री सतपाल पूर्व सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
62	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
63	रिकवरी हो चुकी है।	12,075.00	0.00
64	भूतपूर्व सरपंच श्री सुरेश कुमार को खण्ड कार्यालय के पत्र क्रमांक 4124 दिनांक 16.08.2017 को रिकवरी हेतु प्रथम नोटिस दिया गया तथा दूसरा नोटिस पत्र क्रमांक 4679 दिनांक 29.08.2017 तथा तीसरा नोटिस पत्र क्रमांक 4862 दिनांक 15.07.2021 को दिया गया है। अन्तिम नोटिस हरियाणा पंचायती राज अधिनियम 53(2) के तहत पत्र क्रमांक 5456 दिनांक 11.08.2021 को दिया गया है। नोटिस अवधि उपरान्त यदि भूतपूर्व सरपंच रिकवरी की राशि ग्राम पंचायत के खाता में जमा नहीं करवाता है तो उनके खिलाफ कानूनी कार्यवाही हेतु सम्बन्धित थाना में FIR दर्ज करवा दी जाएगी।	0.00	0.00
65	माननीय न्यायालय द्वारा दिनांक 3.8.2014 को बरी कर दिया गया है।	1,54,936.24	0.00
66	श्रीमती सुनीता देवी भूंपू सरपंच ग्राम पंचायत झटीपुर को हरियाणा पंचायती राज अधिनियम 1994 के अर्न्तगत आडिट आपत्ति अनुसार मू० 106980-रू० की राशि 21 प्रतिषत ब्याज सहित जमा कराने के लिये पंचायत व खण्ड कार्यालय द्वारा	0.00	0.00

	नोटिस जारी किये गये । लेकिन निरन्तर नोटिस जारी करने के बाद भी भू०पू० सरपंच द्वारा राशि जमा नहीं कराई गई । इसके बाद खण्ड कार्यालय के पत्र क्रमांक 462 दिनांक 14-2-2019 द्वारा जिला विकास एवं पंचायत अधिकारी पानीपत को भू-राजस्व घोषित कराकर वसूली के लिये केस भेजा हुआ है। रिकवरी होते ही विभाग को अवगत करा दिया जायेगा। अतः अनुरोध है कि उक्त कारण के मददेनजर इस पैरा को समाप्त करने की कृपा करें।		
<b>67</b>	दिनांक 24.6.2020 को समायोजित हो चुकी है।	4,621.00	0.00
	Amount has been recovered by dated 6.8.2021.	6,945.00	0.00
<b>68</b>	रिकवरी हो चुकी है।	45,419.00	0.00
<b>69</b>	खण्ड कार्यालय के पत्र क्रमांक 2469 दिनांक 06.08.2021 के तहत रिकवरी की राशि जमा करवाने बारे नोटिस दिया गया है।	0.00	0.00
	117 खण्ड कार्यालय के पत्र क्रमांक 2478 दिनांक 06.08.2021 के तहत रिकवरी की राशि जमा करवाने बारे नोटिस दिया गया है।	0.00	0.00
	खण्ड कार्यालय के पत्र क्रमांक 2475 दिनांक 06.08.2021 के तहत रिकवरी की राशि जमा करवाने बारे नोटिस दिया गया है।	0.00	0.00
	खण्ड कार्यालय के पत्र क्रमांक 2472 दिनांक 06.08.2021 के तहत रिकवरी की राशि जमा करवाने बारे नोटिस दिया गया है।	0.00	0.00
<b>70</b>	14.06.2006 को मृत्यु हो चुकी है प्रमाण पत्र नहीं है।	0.00	21,468.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	08.05.2015 को मृत्यु हो चुकी है। प्रमाण पत्र नहीं है।	0.00	2,40,244.68
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
<b>71</b>	नोटिस क्रमांक 248-52 दिनांक 28.07.2021 दे दिया है।	0.00	0.00
	नोटिस क्रमांक 248-52 दिनांक 28.07.2021 दे दिया है।	0.00	0.00
	नोटिस क्रमांक 248-52 दिनांक 28.07.2021 दे दिया है।	0.00	0.00
<b>72</b>	खण्ड कार्यालय के पत्र क्रमांक 918 दिनांक 06.08.2021 के तहत रिकवरी की राशि जमा करवाने बारे नोटिस दिया गया है।	0.00	0.00
	खण्ड कार्यालय के पत्र क्रमांक 921 दिनांक 06.08.2021 के	0.00	0.00

	तहत रिकवरी की राशि जमा करवाने बारे नोटिस दिया गया है।		
	खण्ड कार्यालय के पत्र क्रमांक 924 दिनांक 06.08.2021 के तहत रिकवरी की राशि जमा करवाने बारे नोटिस दिया गया है।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
<b>73</b>	दिनांक 9.8.21 को रिकवरी हो चुकी है।	8,923.39	0.00
	दिनांक 9.8.21 को रिकवरी हो चुकी है।	15,033.00	0.00
	रिकवरी 9.8.21 हो चुकी है।	4,643.57	0.00
<b>74</b>	श्री रघबीर सिंह भूतपूर्व सरपंच से मु० 20250 रु की रिकवरी हो चुकी है। बकाया राशि 1805 की रिकवरी के लिये खण्ड कार्यालय के पत्र क्रमांक 2481 दिनांक 06.08.2021 के तहत रिकवरी की राशि जमा करवाने बारे नोटिस दिया गया है।	20,250.00	0.00
<b>75</b>	दिनांक 19.7.2021 को रिकवरी हो चुकी है।	10,000.00	0.00
<b>76</b>	भूतपूर्व सरपंच श्री बिजेन्द्र को खण्ड कार्यालय के पत्र क्रमांक 4864 दिनांक 15.07.2021 को रिकवरी हेतु प्रथम नोटिस दिया गया तथा दूसरा नोटिस पत्र क्रमांक 4960 दिनांक 26.07.2021 व तीसरा नोटिस पत्र क्रमांक 5132 दिनांक 03.08.2021 को व अन्तिम नोटिस हरियाणा पंचायती राज अधिनियम 53(2) के तहत पत्र क्रमांक 5430 दिनांक 11.08.2021 को दिया गया है। नोटिस अवधि उपरान्त यदि भूतपूर्व सरपंच रिकवरी की राशि ग्राम पंचायत के खाता में जमा नहीं करवाता है तो उनके खिलाफ कानूनी कार्यवाही हेतु सम्बन्धित थाना में FIR दर्ज करवा दी जाएगी।	0.00	0.00
<b>77</b>	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
<b>78</b>	खण्ड कार्यालय सढौरा पत्र क्रमांक 1731 दिनांक 14.07.2021 द्वारा श्री जीत सिंह पूर्व सरपंच ग्राम पंचायत नौषहरा को मु० 74047/- रु० की रिकवरी जमा करवाने के लिए नोटिस जारी किया गया है।	0.00	0.00
<b>79</b>	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00

80	रिकार्ड के अवलोकन अनुसार पाया गया है कि कैश बुक में मु० 1743 /—रु० की राशि श्री मति सत्या देवी भूतपूर्व सरपंच के नाम कैश—इन—हैण्ड खड़ी हुई है जो कि श्री मति सत्या देवी भूतपूर्व सरपंच द्वारा पंचायत में जमा नहीं करवाई गई है। रिकवरी की कार्यवाही हेतु इस कार्यालय के पत्र क्रमांक 48 दिनांक 14/07/2021 के माध्यम से सम्बंधित को नोटिस जारी कर दिया गया है।	0.00	0.00
	रिकार्ड के अवलोकन अनुसार पाया गया है कि कैश बुक में मु० 17223 /—रु० की राशि श्री मति उर्मिला देवी भूतपूर्व सरपंच के नाम कैश—इन—हैण्ड खड़ी हुई है जो कि श्री मति उर्मिला देवी भूतपूर्व सरपंच द्वारा पंचायत में जमा नहीं करवाई गई है। रिकवरी की कार्यवाही हेतु इस कार्यालय के पत्र क्रमांक 50 दिनांक 14/07/2021 के माध्यम से सम्बंधित को नोटिस जारी कर दिया गया है।	0.00	0.00
81	रशीद नं० 63, दिनांक 02.12.2021 द्वारा रिकवरी हो चुकी है।	2,953.00	0.00
	श्री राजबीर एक्स सरपंच, ग्राम पंचायत रामकली को खण्ड कार्यालय के पत्र क्रमांक 602 दिनांक 30.06.2021 द्वारा उक्त राशि ग्राम पंचायत के पास जमा करवाने बारे पंजीकृत डाक के माध्यम से नोटिस भेजा गया था। डाकिये द्वारा लिखकर दिया गया है कि प्राप्तकर्ता इस पते पर नहीं रहता लम्बे समय के लिए किसी दूसरे पते पर चला गया है। पता लगा कर रिकवरी बारे कार्यवाही कर दी जाएगी।	0.00	0.00
82	खण्ड कार्यालय के पत्र क्रमांक 841 दिनांक 21.07.2020 व 2208 दिनांक 08.07.2021 व पत्र क्रमांक 2300 दिनांक 22.07.2021 को रिकवरी बारे लिखा गया है। रिकवरी करके ऑडिट रिपोर्ट आपकी सेवा में सुचित कर दिया जाएगा।	0.00	0.00
83	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
84	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
85	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
86	प्रमाणित किया जाता है कि ग्राम पंचायत समसपुर में पूर्व सरपंच कर्ण सिंह ने राशि 156144 /—रु०, पूर्व सरपंच सुरेन्द्र	0.00	0.00

<p>सिंह ने राशि 161907/—रु०, तथा पूर्व सरपंच विद्या देवी ने राशि 6978/—रु०, वर्ष 04/2010 से 03/2015 तक की अवधि में ग्राम पंचायत समसपुर के पंचायत फंड से राशि निकालकर केश ईन हैंड रखी गई थी। उपरोक्त अनुसार उक्त तत्कालीन सरपंचों द्वारा पंचायत फंड से निकाली गई राशि न तो जमा कराई गई न ही उसके बाउचर जमा करवाए गए। उक्त अवधि का पंचायत का रिकार्ड उपलब्ध नहीं है क्योंकि वह जल गया था जिसकी एफ०आई०आर० की प्रति संलग्न है तथा इस कार्यालय के पत्र क्रमांक 4650—52 दिनांक 06.08.2021 के द्वारा उक्त तत्कालीन सरपंचों को उपरोक्त राशि जमा करवाने बारे नोटिस जारी कर दिया गया है। जिसकी प्रति संलग्न है। रिपोर्ट आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।</p>		
<p>प्रमाणित किया जाता है कि ग्राम पंचायत समसपुर में पूर्व सरपंच कर्ण सिंह ने राशि 156144/—रु०, पूर्व सरपंच सुरेन्द्र सिंह ने राशि 161907/—रु०, तथा पूर्व सरपंच विद्या देवी ने राशि 6978/—रु०, वर्ष 04/2010 से 03/2015 तक की अवधि में ग्राम पंचायत समसपुर के पंचायत फंड से राशि निकालकर केश ईन हैंड रखी गई थी। उपरोक्त अनुसार उक्त तत्कालीन सरपंचों द्वारा पंचायत फंड से निकाली गई राशि न तो जमा कराई गई न ही उसके बाउचर जमा करवाए गए। उक्त अवधि का पंचायत का रिकार्ड उपलब्ध नहीं है क्योंकि वह जल गया था जिसकी एफ०आई०आर० की प्रति संलग्न है तथा इस कार्यालय के पत्र क्रमांक 4650—52 दिनांक 06.08.2021 के द्वारा उक्त तत्कालीन सरपंचों को उपरोक्त राशि जमा करवाने बारे नोटिस जारी कर दिया गया है। जिसकी प्रति संलग्न है। रिपोर्ट आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।</p>	0.00	0.00
<p>प्रमाणित किया जाता है कि ग्राम पंचायत समसपुर में पूर्व सरपंच कर्ण सिंह ने राशि 156144/—रु०, पूर्व सरपंच सुरेन्द्र सिंह ने राशि 161907/—रु०, तथा पूर्व सरपंच विद्या देवी ने राशि 6978/—रु०, वर्ष 04/2010 से 03/2015 तक की अवधि में ग्राम पंचायत समसपुर के पंचायत फंड से राशि निकालकर केश ईन हैंड रखी गई थी। उपरोक्त अनुसार उक्त तत्कालीन सरपंचों द्वारा पंचायत फंड से निकाली गई राशि न तो जमा कराई गई न ही उसके बाउचर जमा करवाए गए। उक्त अवधि का पंचायत का रिकार्ड उपलब्ध नहीं है क्योंकि वह जल गया था जिसकी एफ०आई०आर० की प्रति संलग्न है तथा इस कार्यालय के पत्र क्रमांक 4650—52 दिनांक 06.08.2021 के द्वारा उक्त तत्कालीन सरपंचों को उपरोक्त राशि जमा करवाने बारे नोटिस जारी कर दिया गया</p>	0.00	0.00

	है। जिसकी प्रति संलग्न है। रिपोर्ट आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।		
87	मृत्यु हो गई है।	0.00	2,31,359.00
88	मृत्यु हो गई है।	0.00	31,573.00
	Notice send to Smt. Seema Ex-Sarpanch Gram Panchayat Balwari as per panchayati Raj Act 1994 rule 53 (2) vide this office letter memo no. 115-120 dated 10-01-2011. Sarpanch has applied to civil court against this notice. Now the dicision came in favour of gram panchayat balwari. Action will be taken against to Smt. Seema Ex-Sarpanch for recovery of loss to Gram Panchayat.	0.00	0.00
89	मृत्यु हो गई है।	0.00	16,335.00
90	दिनांक 5.8.2021 को रिकवरी हो चुकी है।	1,457.00	0.00
	मृत्यु हो गई है।	0.00	30,421.00
91	8/2014 में रिकवरी हो चुकी है। रसीद की प्रति संलग्न है।	7,224.00	0.00
	मृत्यु हो गई है।	0.00	54,884.00
92	भूतपूर्व सरपंच श्री रामफल को खण्ड कार्यालय के पत्र क्रमांक 1919 दिनांक 18.09.2018 को रिकवरी हेतु प्रथम नोटिस दिया गया अन्तिम नोटिस हरियाणा पंचायती राज अधिनियम 53(2) के तहत पत्र दिया गया है। नोटिस अवधि उपरान्त यदि भूतपूर्व सरपंच रिकवरी की राशि ग्राम पंचायत के खाता में जमा नहीं करवाता है तो उनके खिलाफ कानूनी कार्यवाही हेतु सम्बन्धित थाना में FIR दर्ज करवा दी जाएगी।	0.00	0.00
	मृत्यु हो चुकी है।	0.00	11,606.00
93	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
94	दिनांक 29.4.2019 को रिकवरी हो चुकी है।	15645.00	0.00
95	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
96	नोटिस क्रमांक 148 दिनांक 16.01.2019 व नोटिस क्रमांक 244 दिनांक 28.07.2021	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है।	0.00	0.00

	जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।		
	22.11.1998 को मृत्यु हो चुकी है	0.00	24,104.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
<b>97</b>	मृत्यु हो गई है।	0.00	7,000.00
	मृत्यु हो गई है।	0.00	5,540.00
	रिकवरी हो चुकी है।	2,000.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
<b>98</b>	मृत्यु हो गई है। मृत्यु प्रमाण पत्र की प्रति संलग्न है।	0.00	8,816.00
	मृत्यु हो गई है।	0.00	3,868.00
<b>99</b>	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	रिकवरी हो चुकी है।	752.00	0.00
<b>100</b>	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
<b>101</b>	ग्राम सचिव भागल द्वारा ग्राम पंचायत फण्ड की कैश बुक माह 03/2021 तथा एच आर डी ऍफ़ स्कीम माह 03/21, 04/21, 05/21 पी आर आई की कैश बुक की प्रति अनुसार श्री मति प्रेमो देवी भूतपूर्व सरपंच की तरफ कोई इन्द्राज नहीं है !	0.00	0.00
<b>102</b>	1 <sup>st</sup> . First Notice:- इस ऑफिस के पत्र क्रमांक 4178, 4193, 4190, 4196 Dated 12.07.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैण्ड की राशी 21: बयाज सहित पचायत फण्ड में जमा करवाने बारे नोटिस दिया गया है ! 2 दूसरा Notice:- इस ऑफिस के पत्र क्रमांक 4539, 4542, 4536, 4545 Dated 05.08.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैण्ड की राशी 21: बयाज सहित पचायत फण्ड में जमा करवाने बारे दूसरा नोटिस दिया गया है !	0.00	0.00
	1 <sup>st</sup> . First Notice:- इस ऑफिस के पत्र क्रमांक 4178, 4193, 4190, 4196 Dated 12.07.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैण्ड की राशी 21: बयाज सहित पचायत फण्ड में जमा करवाने बारे नोटिस दिया गया है ! 2 दूसरा Notice:- इस ऑफिस के पत्र क्रमांक 4539, 4542, 4536, 4545 Dated 05.08.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैण्ड	0.00	0.00

	की राशी 21% बयाज सहित पचायत फण्ड में जमा करवाने बारे दूसरा नोटिस दिया गया है !		
	1 <sup>st</sup> . First Notice:- इस ऑफिस के पत्र क्रमांक 4178, 4193, 4190, 4196 Dated 12.07.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैण्ड की राशी 21: बयाज सहित पचायत फण्ड में जमा करवाने बारे नोटिस दिया गया है ! 2 दूसरा Notice:- इस ऑफिस के पत्र क्रमांक 4539, 4542, 4536, 4545 Dated 05.08.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैण्ड की राशी 21: बयाज सहित पचायत फण्ड में जमा करवाने बारे दूसरा नोटिस दिया गया है !	0.00	0.00
	1 <sup>st</sup> . First Notice:- इस ऑफिस के पत्र क्रमांक 4178, 4193, 4190, 4196 Dated 12.07.2021 द्वारा क्रमशः NO. 1,2,3,4 को कैश इन हैण्ड की राशी 21: बयाज सहित पचायत फण्ड में जमा करवाने बारे नोटिस दिया गया है। 2 दूसरा Notice:- इस ऑफिस के पत्र क्रमांक 4539, 4542, 4536, 4545 Dated 05.08.2021 द्वारा क्रमशः SR. NO. 1,2,3,4 को कैश इन हैण्ड की राशी 21% बयाज सहित पचायत फण्ड में जमा करवाने बारे दूसरा नोटिस दिया गया है !	0.00	0.00
103	ग्राम सचिव भागल द्वारा ग्राम पंचायत फण्ड की कैश बुक माह 03/2020 तथा एच आर डी एफ स्कीम माह 02/21 पी आर आई माह 3/20 की कैश बुक की प्रति अनुसार श्री मति नरेंद्र कौर भूतपूर्व सरपंच की तरफ कोई इन्द्राज नहीं है !	0.00	0.00
104	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	दिनांक 5.6.2015 को रिकवरी हो चुकी है।	31,333.00	0.00
105	बी0डी0पी0ओ0 कलायत ने अपने पत्र दिनांक 17.11.2021 द्वारा जिला राजस्व अधिकारी, कैथल को लैंड रवेन्यू के तहत रिकवरी करने हेतु लिख दिया है।	0.00	0.00
	मृत्यु हो गई है। मृत्यु प्रमाण पत्र की प्रति साथ संलग्न है।	0.00	7,909.00
106	A notice has been issued to Ex. Sarpanch Sh. Mahinder Singh Gram Panchayat Dupedi for recovery. The reply will be delivered after recovery.	0.00	0.00
107	खण्ड कार्यालय के पत्र क्रमांक स्पैषल 01 दिनांक 02.08.2021 द्वारा श्री भारत भूषण भूतपूर्व सरपंच अधोया को कैश इन हैण्ड	0.00	0.00

	जमा करवाने बारे नोटिस दिया गया है।		
	रिकवरी हो चुकी है।	922.00	0.00
<b>108</b>	रिकवरी हो चुकी है।	10,494.00	0.00
<b>109</b>	खण्ड कार्यालय के पत्र क्रमांक स्पेशल 03 दिनांक 02.08.2021 द्वारा श्री माम चन्द भूतपूर्व सरपंच बिकमपुर को कैष इन हैण्ड जमा करवाने बारे नोटिस दिया गया है।	0.00	0.00
	खण्ड कार्यालय के पत्र क्रमांक स्पेशल 02 दिनांक 02.08.2021 द्वारा श्री मति शान्ति देवी भूतपूर्व सरपंच बिकमपुर को कैष इन हैण्ड जमा करवाने बारे नोटिस दिया गया है।	0.00	0.00
<b>110</b>	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
<b>111</b>	यह राशि ग्राम पंचायत द्वारा ई०ओ०पी०एस० कैथल को पंचायत समिति ड्यूज के रूप में दी गई थी। परन्तु ग्राम पंचायत द्वारा उक्त राशि का इन्द्राज कैशबुक में खर्च में नहीं लिया जिसके कारण यह राशि ग्राम पंचायत के गोशवारे में लम्बित है। जिसका इन्द्राज कैशबुक में करवा दिया जाएगा।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
<b>112</b>	उपरोक्त सरपंच से कैश-इन-हैण्ड की राशि की वसुली का प्रयास जारी है।	0.00	0.00
<b>113</b>	रिकवरी हो चुकी है।	8,923.39	0.00
	रिकवरी हो चुकी है।	4,643.57	0.00
	रिकवरी हो चुकी है।	15,033.00	0.00
<b>114</b>	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
<b>115</b>	रिकवरी हो चुकी है।	2,612.00	1,765.00
	ग्राम पंचायत बुढाखेडा खण्ड कैथल इस कार्यालय के पत्र क्रमांक 5572 दिनांक 30.07.2021 द्वारा रिकवरी की राशि हेतु नोटिस जारी किया हुआ है। रिकवरी होने उपरान्त आपकी सेवा में सुचित कर दिया जाएगा।	0.00	0.00
<b>116</b>	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00

117	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
118	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
119	भूतपूर्व सरपंच श्री राय सिंह द्वारा वसूली नहीं की गई है। खंड कार्यालय के पत्र क्रमांक 2717 दिनांक 27.09.21 के पत्र द्वारा सूचित किया है कि इसके विरुद्ध एफ आई आर दर्ज करवाने बारे पुलिस को लिख दिया गया है। एफ०आई०आर० की कॉपी पेंडिंग है।	0.00	0.00
120	सम्बन्धित पूर्व सरपंच से राशि वसूल करने हेतु नोटिस दिया हुआ है। पैरा में दर्शाई गई राशि सम्बन्धित पूर्व सरपंच से वसूल करके ग्राम पंचायत के खाता में जमा करवाकर रिपोर्ट आपकी सेवा में शीघ्र भेज दी जावेगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	दिनांक 16.8.2021 को रिकवरी हो चुकी है।	15,335.00	0.00
121	यह गांव खरखौदा ब्लाक में चला गया है। रिकवरी के प्रयास जारी है।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00
122	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00	0.00

123	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
124	दिनांक 27.9.2021 को वसूली की जा चुकी है।	23,914.00	0.00
	दिनांक 27.9.2021 को वसूली की जा चुकी है।	5,736.00	0.00
125	दिनांक 6.8.2015 को रिकवरी हो चुकी है।	92,273.00	0.00
126	भू राजस्व के लिए लिख दिया गया है।	0.00	0.00
127	दिनांक 10.9.2021 को रिकवरी हो चुकी है।	15,360.00	0.00
	रिकवरी हो चुकी है।	1,125.00	0.00
	भू राजस्व के लिए लिख दिया गया है।	0.00	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00	0.00
	रिकवरी हो चुकी है।	4,428.00	0.00
	रिकवरी हो चुकी है।	9,990.00	0.00
128	मृत्यु हो गई है।	0.00	12,073.00
129	मृत्यु हो चुकी है।	0.00	1,98,122.00
130	इस ऑफिस के पत्र क्रमांक 1814 दिनांक 16.07.2021 को नोटिस दिया गया है।	0.00	0.00
	इस ऑफिस के पत्र क्रमांक 1816 दिनांक 16.07.2021 व पत्र क्रमांक 2018 dt. 02.08.21 को नोटिस दिया गया है।	0.00	0.00
131	इस ऑफिस के पत्र क्रमांक 1818 दिनांक 16.07.2021 व पत्र क्रमांक 3054 dt. 05.08.21 को नोटिस दिया गया है।	0.00	0.00
	रिकवरी हो चुकी है।	5,000.00	0.00
132	बीडीपीओ राजौंद की रिपोर्ट अनुसार भूतपूर्व सरपंच श्रीमति कमला देवी के विरुद्ध इस मामले में एफ०आई०आर० नं० 8 दिनांक 09.02.2010 दर्ज हुई थी। जिसमें माननीय जिला न्यायालय कैथल ने अपने आदेश दिनांक 20.12.2014 द्वारा श्रीमति कमला देवी भूतपूर्व सरपंच ग्राम पंचायत कसान को 2500 रु का जुर्माना व दो माह की सजा सुनाई गई थी। माननीय जिला न्यायालय कैथल द्वारा पारित आदेशों की प्रति साथ संलग्न है। इस प्रकार मामले में कोई भी आगामी कार्यावाही नहीं की जा सकती। अतः पैरे को ड्राप करने की कृपा करें।	0.00	0.00
133	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है।	0.00	0.00

	जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।		
<b>134</b>	भू राजस्व के लिए लिख दिया गया है।	0.00	0.00
	भू राजस्व के लिए लिख दिया गया है।	0.00	0.00
<b>135</b>	रिकवरी हो चुकी है।	2,476.00	0.00
	रिकवरी हो चुकी है।	12,700.00	0.00
<b>136</b>	रिकवरी हो चुकी है।	14,506.00	0.00
<b>137</b>	दिनांक 17.9.2015 को समायोजित हो चुकी है।	97,763.00	0.00
		20,07,065.11	10,36,893.52
<b>In 64 remaining GPs, notices for recovery have been issued by the concerned BDPOs. Thereafter, action under section 53(1) of Land Revenue Act will be pursued. Hence, para may kindly be dropped.</b>			

**The Committee has desired to keep the para pending with regard to Gram Panchayats from which recovery is yet to be made with the direction to the department that latest report in this regard be submitted to the Committee.**

[41]

**Appendix- 'J'**

As referred to in **Para 3(ii) of Part-II(A)** of the Annual Audit Report of Local Audit Department, Haryana for the year 2015-16 on the accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs).

Cases of Embezzlement, Misappropriation by wrongly working out totals of expenditure/ Closing Balance or Less carrying forward the Closing Balances to the next month as Opening Balance in Cash Book of Gram Panchayat.

Sr. No.	Name of G.P	Block	Period of Audit	Amount ₹	Particulars
1.	Kalu Majra	Ambala-II	4/10 to 3/14	14,490	Total expenditure for the month of 3/13 was worked out to ₹6,46,565 but booked in the cash book of ₹ 6,61,055 as such ₹14,490 were booked in excess, thus embezzled.
2.	Dodwa	Sonepat	4/11 to 3/14	6,995	Closing balance as on 31.12.11 worked out to ₹ 4,56,245 but only ₹ 4,49,250 were carried over as opening balance on

					1/1/12. Hence ₹ 6,995 less shown, resulting into embezzlement.
3.	Mohana	Sonepat	4/08 to 3/14	28,000	Closing balance as on 31.8.10 worked out of ₹ 1,94,725 but only ₹ 1,66,725 were carried over as opening balance on 01/09/10. Hence ₹ 28,000 less shown, resulting into embezzlement.
				13,200	₹ 26,400 were received vide receipt no. 18 dated 15.10.08 from Sh. Hawa Singh S/o Sh. Kasi Ram on account of fish pond installement for the year 2006-07 and 2007-08 but only ₹ 13,200 were accounted for in income side of cash book. Hence, ₹ 13,200 were less accounted for in cash book thus embezzled.
4.	Salimputtrolley	Sonepat	4/08 to 3/14	31,300	Due to wrong calculation closing balance is less taken.
5.	SandalKalan	Sonepat	4/08 to 3/14	1,28,852	Closing balance short taken and interest not taken in the cash book. Thus embezzled.
6.	Tihar Malik	Gohana	4/09 to 3/14	74,241	Closing balance as on 31/3/09 worked out to ₹ 1,45,902 but only ₹ 71,660.50 were carried over as opening balance on 01/04/09. Hence ₹ 74,241.50 less shown, resulting into embezzlement.
7.	Dhariawas	Rewari	4/11 to 3/14	22,554	Opening balance shown takenless.
8.	Nanakpur	Pinjore	4/07 to 3/14	18,000	Opening balance short carriedover.
			<b>Total</b>	<b>3,37,632</b>	

**The Department in its written reply stated as under: -**

Out of total Rs.3,37,632/-, an amount of Rs. 42,749/- from 3 ex-sarpanches has been recovered. Detail of recovery is as under:-

Sr. No.	Reply	Death
1	ऑडिट आपत्ति के निपटान बारे खण्ड कार्यालय के पत्र क्रमांक 1470 दिनांक 20.07.2021 के माध्यम से श्री जसबीर सिंह पूर्व सरपंच, ग्राम पंचायत कालू माजरा, खण्ड अम्बाला-11 को ऑडिट आपत्ति के सम्बन्ध में अपना पक्ष रखने हेतु दिनांक 27.07.2021 तक खण्ड कार्यालय में बुलाया गया। जिसके प्रतिउत्तर में पूर्व सरपंच द्वारा दिनांक 27.07.2021 को खण्ड कार्यालय को सूचित किया है कि हमारे गांव की पंचायत का रिकार्ड नगर निगम अम्बाला के पास जमा है जिसके निरन्तर में खण्ड कार्यालय के पत्र क्रमांक 1526 दिनांक 27.07.2021 के माध्यम से समस्त ग्राम सचिव, खण्ड अम्बाला-11 को ग्राम पंचायतों के रिकार्ड के आधार पर ऑडिट रिपोर्ट में लगाई गई आपत्तियों से सम्बन्धित अपनी विस्तृत रिपोर्ट रिकार्ड की छायाप्रति सहित खण्ड कार्यालय अम्बाला-11 में प्रस्तुत करते हुए आपत्तियों का निपटान करवाने बारे आदेश जारी किये गये हैं। अब रिकार्ड प्राप्त हो गया है। LAD कार्यालय से आडिट करवाकर रिपोर्ट भेज दी जाएगी।	0.00
	ऑडिट पैरा की क्रम संख्या-3 के अनुसार तत्कालीन सरपंच श्री उमराव ग्राम पंचायत मोहाना की तरफ मु०-28,000/-रु० व मु०-13,200/-रु० कुल मु०-41,200/- रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5183 दिनांक 04.08.2021 दिया जा चुका है। जिसके उपरान्त उक्त सरपंच द्वारा खण्ड कार्यालय में रिकार्ड का अवलोकन करने उपरान्त पाया कि पट्टा तालाब की मु० 26400/-रु० की एक ही रसीद काटी गई हैजबकि मु० 13200/-रु० की आमदनी सितम्बर 2008 में तथा मु० 13200/-रु० की आमदनी अक्टूबर 2008 में कैशबुक में दर्ज है। अतः उक्त पैरा से मु० 13200/-रु० की राशि को ड्रॉप करने का कष्ट करें तथा मु० 28000/-रु० की राशि की रिकवरी हेतु कानूनी कार्यवाही जारी करें	0.00
4	ऑडिट पैरा की क्रम संख्या-4 के अनुसार तत्कालीन सरपंच श्री बिजेन्द्र ग्राम पंचायत सलीमपुर ट्राली की तरफ मु०-31,300/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5197 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5430 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में थ्ट दर्ज करवा दी जाएगी।	0.00
5	ऑडिट पैरा की क्रम संख्या-5 के अनुसार तत्कालीन सरपंच श्री सुभाष	0.00

Sr. No.	Reply	Death
	ग्राम पंचायत सांदल कलां की तरफ मु०-1,28,852/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5186 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5444 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में थर दर्ज करवा दी जाएगी।	
6	उक्त राशि रिकार्ड का अवलोकन करने उपरांत ऐसा कोई भी तथ्य सामने नहीं आया जिससे प्रतीत हो सके की भूतपूर्व सरपंच के पास 74241.50/रुपये कैश इन हैंड है। संबंधित रिकार्ड की प्रति साथ संलग्न है। ऐसा प्रतीत होता है कि ऑडिट के दौरान कुल खर्च की गणना करते समय कुछ त्रुटि हुई है। अतः उक्त को पुनः ऑडिट हेतु डी०आर०ओ० जीन्द को पत्र क्रमांक 3829 दिनांक 29.07.2021 के द्वारा लिखा गया है। अतः उक्त पैरा का निदान करने का कष्ट करे।	0.00
8	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
In 5 remaining GPs, notices for recovery have been issued by the concerned BDPOs. Thereafter, action under section 53(1) of Land Revenue Act will be pursued. Hence, para may kindly be dropped.		

**The Committee has desired to keep the para pending with regard to sr. no. 1,4 to 6 and 8 with the direction that matter may again be looked into by the department and necessary action be taken accordingly.**

**[42]**

#### **Appendix- 'K'**

[As referred to in **Para 3(iii) of Part-II(A)** of the Annual Audit Report of Local Audit Department, Haryana for the year 2015-16 on the accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs)]

Cases in which income realized by Gram Panchayat was either not accounted for or less accounted for in the cash book.

Sr. No.	Name of Gram Panchayat	Block	Period of Audit	Amount ₹	Particulars
1.	Chhari	Radour	4/11 to 3/14	95,200	₹ 95,200 were realized from Sh. Baljit S/o Nathu Ram on account of lease money of Plot No. 2 through receipt no. 14/3924 dated 18.05.12, but the same was neither accounted for in cash book nor deposited in bank of Panchayat fund, thus embezzled.
2.	Roopawas	Nathusari Chopta	4/11 to 3/14	37,600	₹ 37,600 were received on 29/10/13 on account of lease money of shop no. 2 to 6 but the same were not accounted for in cash book nor deposited in bank account of Panchayat fund, thus embezzled.
3.	Mohana	Sonepat	4/08 to 3/14	14,213	As per OBC Bank Pass book entries dated 25.3.10 and 5.7.10 shown credited. ₹ 14100 and ₹ 113 on account of pay of Safai Karmchhari and Interest by cheque but the said amount were not accounted for in cash book, thus embezzled.
4.	Ghasola	Dadri-I	4/10 to 3/14	24,500	₹ 24,500 of receipt no. 63 dated 12.4.12 less paid by Sh. Davinder on account of lease money but the same was not accounted for in cash book, thus embezzled.
			<b>Total</b>	<b>1,71,513</b>	

**The Department in its written reply stated as under: -**

Out of total Rs.171513/-, an amount of Rs.62100/- from 2 ex-sarpanches has been recovered. Detail of recovery is as under:-

Sr. No.	Reply	Death
1	बीडीपीओ रादौर की रिपोर्ट अनुसार 95200/-की राशि की वसूली हेतु पूर्व सरपंच/पूर्व संबंधित ग्राम सचिव, ग्राम पंचायत छारी को इस कार्यालय द्वारा दिनांक 14.08.2021 को नोटिस जारी कर दिया गया था। पूर्व सरपंच ग्राम पंचायत छारी तथा पूर्व संबंधित ग्राम सचिव श्री भाग सिंह की मृत्यु हो चुकी है। अतः उक्त रिकवरी उनके वारिसों से वसूली हेतु इस कार्यालय द्वारा नियमानुसार कानूनी कार्यवाही की जा रही है।	0.00
3	ऑडिट पैरा की क्रम संख्या-3 के अनुसार तत्कालीन सरपंच श्री उमराव ग्राम पंचायत मोहाना की तरफ मु०-14,213/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5183 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5450 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में थप्प दर्ज करवा दी जाएगी।	0.00

**In 2 remaining GPs, notices for recovery have been issued by the concerned BDPOs. Thereafter, action under section 53(1) of Land Revenue Act will be pursued. Hence, para may kindly be dropped.**

**The Committee has desired to keep the para partially pending i.e. with regard to sr.no.1 & 3 for want of recovery.**

[43]

**Appendix- 'L'**

[As referred to in **Para 3(iv) of Part-II(A)** of the Annual Audit Report of Local Audit Department, Haryana for the year 2015-16 on the accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs)]

Cases of Grant in Aid/Land Tax/Lease money/Wine share and interest etc. occurred on Post Office/Bank Accounts/investments etc. received but not

accounted for as income in the Cash Book of Gram Panchayats and corresponding entries of such income were reduced from cash.

Sr. No.	Name of Gram Panchayat	Block	Period	Amount ₹	Particulars
1.	Kalu Majra	Ambala-II	4/10 to 3/14	25,839	₹ 25,839 (₹ 1282.65 on 30.9.11, ₹ 10,000 on 01.3.12 and ₹ 14,556.57 on 31.3.12) received in respect of grant & interest was not accounted for in cash book, thus embezzled.
2.	Gudha	Gharounda	4/12 to 3/14	10,000	₹ 10,000 were entered in Bank Pass Book as interest on 13.05.13, but the same was not accounted in cash book thus embezzled.
3.	Pilani	Pundri	4/12 to 3/15	61,827	Amount received on account of Excise share and house tax were not accounted for in cash book, thus embezzled.
4.	Kheri Jagga	Ganaur	4/13 to 3/15	1,53,702	₹ 12,150 and ₹ 1,41,552 were entered in Bank PassBook as interest from 17.12.14 to 05.01.15 but the same was not accounted in the cash book, thus embezzled.

5.	Bhamnoor	Dabwali	4/05 to 4.8.10	2,13,733	₹ 2,13,733 were shown credited in account no. 871312009 by cheque no. 190325 in the bank pass book of Panchayat fund on 9.2.10 by Indian Bank Sirsa. But the same was not accounted for in Panchayat cash book, thus embezzled.
6.	Mohana	Sonepat	4/08 to 3/14	42,300	As per O.B.C. bank pass book ₹ 42,300 were shown credited on 25.6.2009 as salary of safai karamchari, but the same was not accounted for in cash book, thus embezzled.
		<b>Total</b>		<b>5,07,401</b>	

**The Department in its written reply stated as under: -**

Out of total Rs.507401/- an amount of Rs.163702/- from 2 ex-sarpanches has been recovered. Detail of recovery is as under:-

Sr. No.	Reply	Death
1	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
3	कार्यालय द्वारा सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
5	कार्यालय द्वारा सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
6	ऑडिट पैरा की क्रम संख्या-6 के अनुसार तत्कालीन सरपंच श्री उमराव ग्राम पंचायत मोहाना की तरफ मु०-42,300/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5183 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5450 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ	0.00

Sr. No.	Reply	Death
	नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	
In 4 remaining GPs, notices for recovery have been issued by the concerned BDPOs. Thereafter, action under section 53(1) of Land Revenue Act will be pursued. Hence, para may kindly be dropped		

**The Committee has desired to keep the para partially pending i.e. with regard to sr.no.1, 3, 5 & 6 for want of recovery.**

[44]

#### Appendix- 'M'

As referred to in **Para 3(v) of Part-II(A)** of the Annual Audit Report of Local Audit Department, Haryana for the year 2015-16 on the accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs)

Cases of suspected Embezzlements/Misappropriations/Fraudulent Payments likely casesthereof Gram Panchayat Fund.

Sr. No.	Name of Gram Panchayat	Block	Period	Amount ₹	Particulars
1.	Faijabad	Jhajjar	4/10 to 3/14	5,15,171	Purchase of 11 Qrl. RMC of ₹ 5,72,412 were made vide vr no. 11 of 7.3.12 whereas actual amount was ₹ 57,241 only. Thus ₹ 5,15,171 excess paid was embezzled.
2.	Nomunda	Samalkha	4/98 to 3/13	1,05,889	Entry of expenditure of ₹ 1,05,889 made between the period 6/09 to 7/09 (Page No. 41 of cash book) was again booked in the month of 11/09 (Page No. 49 of cash book), thus embezzled.
3.	Shahzadpur	Sonepat	4/11 to 3/14	2,11,458	Various vouchers related to the expenditure of ₹ 2,11,458 were not put up in audit. Hence, the amount seems to be embezzled.
4.	Batgaon Dungra	Sonepat	4/11 to 3/14	27,000	₹ 1,03,250 were paid to M/s Shiv Shankar Building Material Suppliers vide vr no. 30 of 5/11, but ₹ 1,30,250 were booked as expenditure in cash book, thus ₹ 27,000 were embezzled.

5.	Bagru	Sonepat	4/11 to 3/14	45,000	Lease money received from Vishav Dev were not accounted for in cash book, thus embezzled.
6.	Chitana	Sonepat	4/11 to 3/14	91,342	Wine share received but not taken in the income side of the cash book, thus embezzled.
7.	Bhatgaon Malyan	Sonepat	4/11 to 3/14	10,000	₹ 3,95,000 were paid vide vr no. 13 dated 10/12 but the actual amount worked out to ₹ 3,85,000. Thus, ₹ 10,000 paid in excess, thus embezzled.
8.	Rolad latifpur	Sonepat	4/11 to 3/14	32,312	Received by way to interest pay of Safai Karmchari but not accounted for in cashbook.
9.	Sandal Kalan Navad	Sonepat	4/11 to 3/14	46,578	Double expenditure debited which resulted in embezzlement.
10.	Karora	Pundri	4/11 to 3/15	19,384	Interest received not accounted for in cash book, thus embezzled.
11.	Sundroj	Rewari	4/10 to 3/15	37,781	Amount received but not accounted for in cash book, thus embezzled.
12.	Fideri	Rewari	4/10 to 3/15	12,168	On dated 3.2.11 CC bank was allowed interest of ₹ 13,520 in a/c no. 1221, but in cash book only ₹ 1,352 was entered. Hence ₹ 12,168 were embezzled.
				9,000	On dated 31.3.2012 CC Bank was allowed interest of ₹ 12,183 in account no. 1221 but in cash book only ₹ 3,183 were entered. Hence ₹ 9,000 were embezzled.
13.	Naultha	Israna	4/10 to 3/15	66,000	Lease money of sh. Navdeep S/o Sh. Dilbag not accounted for in cash book, thus embezzled.
14.	Barnala	Ambala-II	4/07 to 3/15	15,35,084	FDR interest not taken in cash book, thus embezzled.
15.	Kalu Majra	Ambala-II	4/10 to 3/14	60,225	Payment vouchers related to M/s Anil bricks & Co. was not debited in the cash book however the payment was made twicly to firm of ₹ 60,225 which tentamount to embezzlement.

16.	Tundi	Ambala-II	4/10 to 3/14	53,000	₹ 2,69,450 were paid to Sh. Anil Kumar contractor vide vr no. 6 dated 8/9/13 on account of purchase of building material but the calculation of the said bill was ₹ 2,16,450. Hence ₹ 53,000 were paid in excess, thus embezzled.
17.	Khel Khurd	Ambala-II	4/10 to 3/14	12,900	Cheque received not entered into cash book.
18.	Talheri	Ambala-II	4/09 to 3/14	19,990	Cheque received not entered into cash book.
19.	Brahman Majra	Nilokheri	4/13 to 3/15	4,30,900	Lease money received but not accounted for in cash book, thus embezzled.
20.	JafarpurJafri	Sadhaura	4/12 to 3/15	41,101	Double muster rolls of same labour debited in the gram fund and schemes.
21.	Ram Nagar	Dadri-I	4/10 to 3/15	17,350	Lease money received but not accounted for in cash book, thus embezzled.
22.	Samaspur	Dadri-II	4/10 to 3/15	69,500	Lease money received but not accounted for in cash book, thus embezzled.
23.	Bhola	Panipat	4/11 to 3/14	63,140	₹ 15,000 on account of security forfeited and Cheque of ₹ 11,000 of Honorarium of Safai Karmchari not taken into the cash book and ₹ 37,140 short credited over in closing balance not corrected.
24.	GudhiaKhera	Nathusari chopta	4/11 to 3/14	16,000	Lease money received but not accounted for in cash book, thus embezzled.
25.	Kassan	Rajaund	4/13 to 3/15	54,000	Payment of earthwork filling was made in cash instead of by cheque without passing any resolution from Panchayat. Apart from this actual payees receipt of the payment was not obtained from Sh. Randhir Singh, S/o Sh. Har Sarup.
				54,000	Payment of earthwork filling paid to cash instead of by cheque without any resolution passed from panchayat, thus embezzled not payment receipt for the actual payees. Sh. Shankar S/o Sh. Randhir

				54,000	Payment of earthwork filling paid to cash instead of by cheque without any resolution passed from panchayat. Sh. Rajpal S/o Sh. Sube Singh.
				54,000	Payment of earthwork filling paid to cash instead of by cheque without any resolution passed from panchayat Sh. Satpal S/o Sh. Krishan
				26,720	Payment of earthwork filling paid to cash instead of by cheque without any resolution passed from panchayat Sh. Rajpal
				16,360	Payment of earthwork filling paid to cash instead of by cheque without any resolution passed from panchayat Sh. Rajpal
				64,720	Payment of earthwork filling paid to cash instead of by cheque without any resolution passed from panchayat Sh. Rajpal
			<b>Total</b>	<b>38,72,073</b>	

**The Department in its written reply stated as under: -**

Out of total Rs.38,72,073/-, an amount of Rs.2,76,485/- from 7 ex-sarpanches has been recovered. Detail of recovery is given as under:—

<b>Sr. No.</b>	<b>Reply</b>	<b>Death</b>
1	रिकार्ड जल गया है। एफ आई आर की कॉपी साथ संलग्न है।	0.00
3	ऑडिट पैरा की क्रम संख्या-3 के अनुसार तत्कालीन सरपंच श्री रोशन लाल ग्राम पंचायत की तरफ मु०-2,11,458/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5187 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5442 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
4	ऑडिट पैरा की क्रम संख्या-4 के अनुसार तत्कालीन सरपंच श्री राजीव ग्राम पंचायत की तरफ मु०-27,000/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5184 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5448 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज	0.00

Sr. No.	Reply	Death
	करवा दी जाएगी।	
5	ऑडिट पैरा की क्रम संख्या-5 के अनुसार तत्कालीन सरपंच श्री सुरेन्द्र ग्राम पंचायत की तरफ मु०-45,000/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5185 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5446 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
6	ऑडिट पैरा की क्रम संख्या-6 के अनुसार तत्कालीन सरपंच श्री संजय ग्राम पंचायत की तरफ मु०-91,342/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5195 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5428 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
7	ऑडिट पैरा की क्रम संख्या-7 के अनुसार तत्कालीन सरपंच श्रीमती मुन्नी देवी ग्राम पंचायत की तरफ मु०-10,000/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5193 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5424 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
8	ऑडिट पैरा की क्रम संख्या-8 के अनुसार तत्कालीन सरपंच श्री धर्मपाल ग्राम पंचायत की तरफ मु०-32,312/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5191 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5434 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
10	संबंधित सरपंच को नोटिस जारी किया जा चुका है। जल्द ही आगामी कार्यवाही करके रिपोर्ट भेज दी जाएगी।	0.00
11	संबंधित सरपंच को नोटिस जारी किया जा चुका है। जल्द ही आगामी कार्यवाही करके रिपोर्ट भेज दी जाएगी।	0.00
14	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
15	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण	0.00

Sr. No.	Reply	Death
	कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	
16	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
17	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
18	संबंधित सरपंच को नोटिस जारी किया जा चुका है। जल्द ही आगामी कार्यावाही करके रिपोर्ट भेज दी जाएगी।	0.00
19	इस कार्यालय के पत्र क्रमांक 4775 दिनांक 09.07.2021 तथा कार्यालय के पत्र क्रमांक 5073 दिनांक 04.08.2021 द्वारा सम्बन्धित ग्राम सचिव को पत्र लिखा गया कि रिकार्ड में मु० 430900/-रु० प्राप्त कैश बुक के प्राप्त कालम में नहीं लिया गया है। रिकार्ड का अवलोकन करके प्राप्त कालम में राशि लेकर रिकार्ड को पूर्ण कर दिया गया है अथवा नहीं। अगर रिकार्ड पूर्ण नहीं किया गया है, तो तुरन्त रिकार्ड करना पूर्ण करना सुनिश्चित करें। इस बारे में सम्बन्धित ग्राम सचिव द्वारा रिपोर्ट प्राप्त होते ही आडिट को अवगत कर दिया जाएगा। अतः पैरा समाप्त किया जाए।	0.00
20	खण्ड कार्यालय सदौरा पत्र क्रमांक 1733 दिनांक 14.07.2021 द्वारा श्री रामकुमार पूर्व सरपंच ग्राम पंचायत जाफरपुर जाफरी को मु० 41101/- रु० की रिकवरी जमा करवाने के लिए नोटिस जारी किया गया है (प्रति संलग्न है)।	0.00
23	खण्ड पानीपत भोला नाम की कोई ग्राम पंचायत नहीं है। पैरा ड्राप करने का कष्ट करें।	0.00
	खण्ड पानीपत भोला नाम की कोई ग्राम पंचायत नहीं है। पैरा ड्राप करने का कष्ट करें।	0.00
25	बीडीपीओ राजौंद की रिपोर्ट अनुसार भूतपूर्व सरपंच श्रीमति कमला देवी के विरुद्ध इस मामले में एफ०आई०आर० नं० 8 दिनांक 09.02.2010 दर्ज हुई थी। जिसमें माननीय जिला न्यायालय कैथल ने अपने आदेश दिनांक 20.12.2014 द्वारा श्री मति कमला देवी भूतपूर्व सरपंच ग्राम पंचायत कसान को 2500 रु का जुर्माना व दो माह की सजा सुनाई गई थी। माननीय जिला न्यायालय कैथल द्वारा पारित आदेशों की प्रति साथ संलग्न है। इस प्रकार मामले में कोई भी आगामी कार्यावाही नहीं की जा सकती। अतः पैरे को ड्राप करने की कृपा करें।	0.00
	—उक्त—	0.00
	—उक्त—	0.00
	—उक्त—	0.00
	—उक्त—	0.00
In 18 remaining GPs, notices for recovery have been issued by the concerned BDPOs. Thereafter, action under section 53(1) of Land Revenue Act will be pursued. Hence, para may kindly be dropped.		

The Committee has desired to keep the para partially pending i.e. with regard to sr.no.1, 3 to 8, 10, 11, 14 to 20, 23 & 25 for want of recovery.

[45] **Appendix- 'N'**

As referred to in **Para 4 of Part-II(A)** of the Annual Audit Report of Local Audit Department, Haryana for the year 2015-16 on the accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs)

Cases of Irregular Expenditure incurred in the excess of prescribed limit as laid down in rules 14 of Panchayati Raj, Budget, Finances, Accounts, Audit, Taxation and Works Rule 1996.

Sr. No.	Name of G.P	Block	Period of Audit	Amount ₹	Particulars
1.	Chadiya yusufpur	Samalkha	4/08 to 3/13	27,425	VIP
2.	Padana	Julana	4/10 to 3/14	17,720	VIP
3.	Annopgarh	Julana	4/10 to 3/14	15,000	VIP & Advertisement
4.	Shera	Madlauda	4/12 to 3/14	5,32,646	Earth filling work
5.	Fatehgarh Rap	Radour	4/11 to 3/14	19,362	Advertisement
6.	Topra Kalan	Radour	4/11 to 3/14	33,965	VIP & Advertisement
7.	Chhari	Radour	4/11 to 3/14	21,160	Advertisement
8.	Nahra	Barara	4/10 to 3/14	7,060	Advertisement
9.	Antawa	Radour	4/12 to 3/14	23,700	Advertisement
10.	Bahyapur	Rohtak	4/08 to 3/12	21,500	VIP
11.	Muwana	Safidon	4/11 to 3/14	16,700	VIP
12.	Model Town Khera	Radour	4/11 to 3/14	14,850	Advertisement
13.	Kalsana	Indri	4/12 to 3/14	16,930	VIP & Advertisement

14.	Mehrara	Julana	4/10 to 3/14	16,100	VIP & Advertisement
15.	Lajwana Kalan	Julana	4/10 to 3/14	27,576	VIP & Advertisement
16.	Sirsa Kheri	Julana	4/10 to 3/14	15,980	VIP & Advertisement
17.	Bhondsi	Sohna	4/09 to 3/15	1,50,628	VIP & Advertisement
18.	Gussiana	Nathusari chopta	4/11 to 3/14	1,15,000	VIP
19.	Morthali	Pehowa	4/11 to 3/14	15,560	Advertisement
20.	Ghullar	Radour	4/11 to 3/14	19,700	VIP & Advertisement
21.	Amloha	Radour	4/11 to 3/14	15,800	Advertisement
22.	Bhruthal Jat	Rewari	4/11 to 3/14	21,465	VIP
23.	Radouri	Radour	4/11 to 3/14	20,200	Advertisement
24.	Sandholi	Radour	4/11 to 3/14	11,400	Advertisement
25.	Krira	Kanina	4/12 to 3/15	77,381	VIP
			4/12 to 3/15	27,920	Advertisement
26.	Sandholi	Pehowa	4/11 to 3/14	28,720	VIP & Advertisement
27.	Megha Majra	Ismailabad	4/11 to 3/15	6,810	VIP & Advertisement
28.	Dang dheri	Ambala-II	4/10 to 3/14	38,690	VIP
29.	Saina Khurd	Pehowa	4/10 to 3/14	9,000	Advertisement
30.	Jamidpur	Nariangarh	4/01 to 3/14	27,730	VIP

31.	Sagri	Radour	4/12 to 3/14	11,500	Advertisement
32.	Adiyana	Madlauda	4/12 to 3/14	9,420	VIP & Advertisement
33.	Udarsi	Thanesar	4/12 to 3/14	35,620	VIP & Advertisement
34.	Chhalon	Pehowa	4/11 to 3/14	17,200	VIP & Advertisement
35.	Jubbal	Radour	4/11 to 3/14	14,360	Advertisement
36.	Healwa	Pehowa	4/11 to 3/14	16,800	VIP & Advertisement
37.	Jathlana	Radour	4/10 to 3/14	43,960	Advertisement
38.	Basantpura	Radour	4/05 to 3/14	16,340	Advertisement
39.	Kanjnu	Radour	4/11 to 3/14	10,600	Advertisement
40.	Jalbhera	Ismailabad	4/11 to 3/14	1,50,115	VIP & Advertisement
41.	Macho Sarani	Nathusari chopta	4/11 to 3/14	56,475	Sweets, gift/VIP
42.	Bir Bangra	Rajound	4/11 to 3/14	41,120	VIP & Advertisement
43.	Garhpur	Bhuna	4/10 to 3/13	22,300	VIP & Advertisement
44.	Alipura	Radour	4/11 to 3/14	29,420	Advertisement
45.	Gumthala	Radour	4/11 to 3/14	69,825	VIP & Advertisement
46.	Khurdban	Radour	4/11 to 3/14	2,16,287	VIP & Advertisement
47.	Ghuskani	Rohtak	4/08 to 3/13	18,640	VIP
48.	NaraingarhMajra	Saha	4/09 to 3/14	14,850	Advertisement

49.	Bhaiya Pur	Sonepat	4/11 to 3/14	27,200	VIP
50.	Mahra	Sonepat	4/11 to 3/14	10,730	VIP
				10,342	Sweet (Republic day)
51.	Pardana	Israna	4/12 to 3/15	40,050	VIP
52.	Shahzadpur	Sonepat	4/11 to 3/14	4,300	VIP
53.	Maujgarh	Ambala	4/13 to 7/15	2,630	VIP
54.	Kheriman singh	Indri	4/10 to 3/14	5,570	VIP
55.	Bariawas	Rewari	4/10 to 3/14	17,131	VIP
56.	Sunaria Asadpur	Rewari	4/07 to 3/14	8,820	VIP
57.	Ramgarh	Rewari	4/11 to 3/14	4,300	VIP
58.	Bikaner	Rewari	4/11 to 3/14	12,440	VIP
59.	Jhanti	Rewari	4/11 to 3/14	8,370	VIP
60.	Lakhnour	Rewari	4/11 to 3/14	20,540	VIP
61.	Gokalpur	Rewari	4/11 to 3/14	3,670	VIP
62.	Meerpur	Rewari	4/12 to 3/14	2,467	VIP
63.	Palri Panihera	Mohindergarh	4/07 to 3/14	17,650	VIP & Advertisement
64.	Bodhni	Pehowa	4/11 to 3/14	1,09,756	VIP & Advertisement

65.	Chandi	Lakhan Majra	4/10 3/14	to	52,200	VIP & Advertisement
66.	Majod	Hansi-I	4/11 3/14	to	4,347	VIP & Advertisement
67.	Ahmedpur Darewal	Hansi-I	4/12 3/14	to	4,350	Advertisement
68.	Modi	Dabwali	4/12 3/14	to	11,450	Sweets/Prizes
69.	Chanal Heri	Pehowa	4/11 3/14	to	36,230	VIP & Advertisement
70.	Chando Kalan	Ratia	4/10 3/14	to	9,540	VIP & Advertisement
71.	Ajmatpur	Ismailabad	4/11 3/15	to	6,500	VIP & Advertisement
72.	Pilani	Pundri	4/10 3/15	to	8,295	VIP & Advertisement
73.	Kard	Israna	4/10 3/15	to	26,500	VIP
74.	Oldeypur	Sonepat	4/11 3/14	to	8,920	VIP
75.	Jattipur	Panipat	4/11 3/15	to	2,000	Advertisement
76.	Sehla	Barara	4/09 3/14	to	13,600	Advertisement
77.	Ghel Khurd	Ambala-II	4/10 3/14	to	32,300	VIP
78.	Ghel Kalan	Ambala-II	4/07 3/15	to	1,00,576	VIP
79.	Dangdheri	Ambala-II	4/10 3/14	to	38,690	VIP
80.	Rajpur Kerawa	Nathusari chopta	4/10 3/14	to	19,400	Advertisement
81.	Nehrana	Nathusari chopta	4/11 3/14	to	36,220	Advertisement

82.	Hanhira	Nathusari chopta	4/11 to 3/14	37,060	Advertisement
83.	Nangalkhera	Panipat	4/11 to 3/15	47,100	VIP & Advertisement
84.	Neerpur Rajpur	Ateli Nangal	4/08 to 3/14	23,437	Advertisement
85.	Chiten	Tohana	4/10 to 3/14	14,684	Advertisement
86.	Darsul Khurd	Tohana	4/08 to 3/14	11,420	Advertisement
87.	Sher Pura	Nathusari chopta	4/11 to 3/14	40,480	VIP/Sweets
88.	Titoli	Lakhan Majra	4/10 to 3/14	63,650	VIP
89.	Jassia	Rohtak	4/08 to 3/15	86,990	VIP
90.	Randhawa	Nathusarichopta	4/11 to 3/14	29,616	Advertisement
91.	Rattan Dera	Thanesar	4/12 to 3/15	33,915	VIP
92.	Gagsina	Gharounda	4/12 to 3/14	20,600	VIP & Advertisement
93.	Bara	Ambala-II	4/10 to 3/15	10,155	VIP
94.	Barwala	Ambala-II	4/07 to 3/15	11,890	Advertisement
95.	Bhamanwas	Rohtak	4/08 to 3/15	1,13,928	VIP
96.	Ghuskani	Rohtak	4/08 to 3/13	18,648	VIP
97.	Hinga Kheri	Thanesar	4/12 to 3/15	10,000	VIP
98.	Bishangarh	Thanesar	4/11 to 3/14	20,900	VIP

99.	Kot Kachaw	Ambala-II	4/11 to 3/15	25,600	VIP
100.	Ismailabad	Ismailabad	4/06 to 3/15	1,19,455	VIP & Advertisement
101.	Sunheri Khalsa	Thanesar	4/14 to 3/15	16,600	Advertisement& Sweet
102.	Girdharpur	Ladwa	4/13 to 3/15	34,500	Advertisement
103.	Israna	Israna	4/12 to 3/15	34,310	VIP & Advertisement
104.	Chapra	Ladwa	4/13 to 3/15	20,085	VIP & Advertisement
105.	Baraunda	Ladwa	4/13 to 3/15	30,700	VIP & Advertisement
106.	Dudha	Ladwa	4/13 to 3/15	24,090	VIP & Advertisement
107.	Udarsi	Thanesar	4/12 to 3/14	21,620	VIP & Advertisement
108.	Santikhpura	Thanesar	4/11 to 3/14	18,110	VIP & Advertisement
109.	Budha	Ladwa	4/13 to 3/15	1,05,820	VIP & Advertisement
110.	Kheri Brahman	Thanesar	4/10 to 3/15	22,245	VIP & Advertisement
111.	Gumthala garl	Pehowa	4/09 to 3/14	49,220	VIP & Advertisement
			<b>Total</b>	<b>40,42,422</b>	

**The Department in its written reply stated as under: -**

Out of total Rs.4042422/-, an amount of Rs.87,779/- from 4 ex-sarpanches has been recovered. Detail of recovery is as under:-

It is pertinent to mention here that in cases of 107 Gram Panchayats, it is mentioned by the Gram Panchayat that the prescribed limit on incur expenditure on the official guest/ VIP is Rs.3000/- by the Gram Panchayat. If Gram Panchayat wants to advertise any State Govt. Policy beneficial for the village or invite any official guest/VIP, it is not possible to manage the function containing tent, chairs, sound,

refreshments etc in Rs.3000/-. They have also mentioned that no embezzlement incurred in these cases. Matter for regularisation of the amount expended over the prescribed limit fixed by the State Government in Haryana Panchayati Raj, Finance, Budget, Accounts, Audit, Taxation and works Rules, 1996 is under process. Since, there are 107 Gram Panchayats involve in the matter and scrutiny of is case is necessary for regulization of the expenditure. So, it is a time consuming process. The committee will be informe accordingly. Hence, kindly drop the para please.

**The Committee has desired to keep the para pending with the direction to examine the expenses done on VIP culture and to submit the detiled report in this regard to the Committee.**

[46]

**Appendix- 'O'**

As referred to in **Para 4 of Part-II(A)** of the Annual Audit Report of Local Audit Department, Haryana for the year 2015-16 on the accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs)]

Cases of Fee Paid to the Counsellors in excess of prescribed limit as laid down contravention of instructions issued by Director, Panchayat Haryana vide letter no. S/I/98/53347-95.

<b>Sr. No.</b>	<b>Name of G.P</b>	<b>Block</b>	<b>Period of Audit</b>	<b>Amount (₹)</b>
1.	Hamja pur	Ratia	4/10 to 3/13	61,500
2.	Mangalia	Rania	4/11 to 3/14	5,600
3.	Fatehgarh palri	Rania	4/11 to 3/14	12,000
4.	Alahar	Radour	4/11 to 3/14	35,000
5.	Seonsar	Pehowa	4/11 to 3/14	69,000
6.	Subri	Karnal	4/12 to 3/14	29,000
7.	Akoda	Mohindergarh	4/08 to 3/14	25,800

8.	Antawa	Radour	4/12 to 3/14	24,000
9.	Keharwala	Rania	4/12 to 3/14	26,400
10.	Rampur thapri	Rania	4/11 to 3/14	10,000
11.	Jasania	Nathusari Chopta	4/12 to 3/14	37,000
12.	Muwana	Safidon	4/11 to 3/14	24,150
13.	Rojhla	Safidon	4/11 to 3/14	6,000
14.	Khandra	Madlauda	4/12 to 3/14	59,500
15.	Bohali	Madlauda	4/12 to 3/14	22,000
16.	Bhondsi	Sohna	4/09 to 3/15	44,700
17.	Gussiana	Nathusari Chopta	4/11 to 3/14	1,05,000
18.	Hari garh	Safidon	4/12 to 3/14	5,000
19.	Kawi	Madlauda	4/12 to 3/14	15,500
20.	Morthali	Pehowa	4/11 to 3/14	11,000
21.	Bhaktana	Pillu Khera	4/10 to 3/14	14,500
22.	Amloha	Radour	4/11 to 3/14	10,000
23.	Siwana	Safidon	4/12 to 3/14	30,500
24.	Lal chappar	Radour	4/11 to 3/14	17,700

25.	Nimnabad	Safidon	4/11 to 3/14	11,500
26.	Bagru Kalan	Safidon	4/11 to 3/14	5,500
27.	Garnala	Ambala-II	4/10 to 3/14	23,100
28.	Sandhali	Radour	4/11 to 3/14	16,000
29.	Karira	Kanina	4/12 to 3/15	32,600
30.	Jaitpur Sheikhpur	Rewari	4/11 to 3/14	11,000
31.	Megha Majra	Ismailabad	4/11 to 3/15	38,300
32.	Hamidpur	Naraingarh	4/01 to 3/14	2,03,900
33.	Khri Sishgran	Pehowa	4/11 to 3/14	12,000
34.	Chhalon	Pehowa	4/11 to 3/14	11,000
35.	Jubbal	Radour	4/11 to 3/14	27,500
36.	Helwa	Pehowa	4/11 to 3/14	8,000
37.	Jathlana	Radour	4/10 to 3/14	43,650
38.	Jalbhera	Ismailabad	4/11 to 3/14	15,000
39.	Beejna	Gharounda	4/12 to 3/14	36,000
40.	Pundri	Gharounda	4/12 to 3/14	22,000
41.	Hosiyarpur	Safidon	4/11 to 3/14	8,800
42.	Alipura	Radour	4/11 to 3/14	45,200
43.	Gumthala	Radour	4/11 to 3/14	1,24,000
44.	Khurdban	Radour	4/11 to 3/14	18,000
45.	Tundi	Ambala-II	4/10 to 3/14	15,600
46.	Dera Fateh Singh	Pehowa	4/02 to 3/14	11,900
47.	Jaguri	Radour	4/12 to 3/14	23,800
48.	Ramgarh Road	Pehowa	4/12 to 3/14	66,000
49.	Bhatgaon	Sonepat	4/11 to 3/14	2,97,000

50.	Bariawas	Rewari	4/10 to 3/14	24,000
51.	Sunaria Assadpur	Rewari	4/10 to 3/14	11,000
52.	Ramgarh	Rewari	4/10 to 3/14	22,000
53.	Jhanti	Rewari	4/10 to 3/14	52,100
54.	Lakhnour	Rewari	4/10 to 3/14	10,200
55.	Gokalpur	Rewari	4/10 to 3/14	19,300
56.	Meerpur	Rewari	4/12 to 3/14	14,900
57.	Dhailawas	Rewari	4/11 to 3/14	69,500
58.	Palri Panihara	Mohindergarh	4/07 to 3/14	15,200
59.	Bodhani	Pehowa	4/11 to 3/14	8,89,170
60.	Modi	Dabwali	4/12 to 3/14	24,500
61.	Kalri Khalsa	Indri	4/12 to 3/14	18,300
62.	Goarkha	Ismailabad	4/08 to 3/15	40,700
63.	Bagru	Safidon	4/11 to 3/14	2,44,091
64.	Mangali	Ambala-II	4/10 to 3/15	43,400
65.	Dhankour	Ambala-II	4/06 to 3/14	15,000
66.	Ghel Kalan	Ambala-II	4/07 to 3/15	1,10,000
67.	Lohgarh	Ambala-II	4/10 to 3/14	11,000
68.	Jondhan	Nathusari Chopta	4/11 to 3/14	38,750
69.	Chaharwala	Nathusari Chopta	4/11 to 3/14	3,22,700
70.	Baliawas	Gurugram	4/10 to 3/13	16,500
71.	Nangal Kheri	Panipat	4/11 to 3/15	1,30,800
72.	Surmi	Pehowa	4/11 to 3/14	42,000

73.	Sisai Kali Rawan	Hansi-II	4/11 to 3/15	18,000
74.	Hejwana	Pundri	4/12 to 3/15	27,500
75.	Seonsar	Pehowa	4/11 to 3/14	69,000
76.	Thandoli	Ismailabad	4/08 to 3/15	60,000
77.	Ismailabad	Ismailabad	4/08 to 3/15	1,59,500
78.	Shergarh	Dabwali	4/12 to 3/14	1,31,500
79.	Paplotha	Saha	4/09 to 3/14	14,000
80.	Bodha	Pehowa	4/11 to 3/14	87,700
81.	Garhi Sarnai	Panipat	4/11 to 3/15	5,10,985
			<b>Total</b>	<b>50,91,496</b>

**The Department in its written reply stated as under: -**

Out of total Rs.50,91,496/-, an amount of Rs.1,03,950/- from 8 ex-sarpanches has been recovered. Detail of recovery is as under:-

In 73 cases, it is mentioned by the Gram Panchayat that in the prescribed fee of the State Govt. i.e. Rs.5500/-, no counsellor is ready to take up the legal matter in the Hon'ble court. Since such matters of time bound nature and therefore there is no other option left than to hire the advocate on market rate. They have also mentioned that no embezzlement incurred in these cases. Matter for regularisation of the fee paid over the prescribed limit fixed by the State Government in Haryana Panchayati Raj, Finance, Budget, Accounts, Audit, Taxation and works Rules, 1996 is under process. Since, there are 73 Gram Panchayats involve in the matter and scrutiny of is case is necessary for regulization of the expenditure. So, it is a time consuming process. The committee will be informe accordingly.

**The Committee has desired to keep the para pending for want of recovery.**

**[47]**

Appendix- 'P'

As referred to in **Para 4 (vi) of Part-II(A)** of the Annual Audit Report of Local Audit Department, Haryana for the year 2015-16 on the accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs)

Cases of Non Deduction of Sale Tax, Income Tax from the building material suppliers

Sr. No.	Name of G.P	Block	Period of Audit	Income tax 2.20% ₹	Sales tax 4% ₹
1.	Baindi	Radour	4/11 to 3/14	9,362	17,022
2.	Bohali	Madlauda	4/12 to 3/14	39,284	65,600
3.	Bhondsi	Sohna	4/09 to 3/15	35,347	64,266
4.	Kawi	Madlauda	4/12 to 3/14	32,348	58,526
5.	Bakana	Radour	4/11 to 3/14	3,281	5,654
6.	Garhi Birbal	Indri	4/12 to 3/14	71,691	3,65,068
7.	Indergarh	Indri	4/12 to 3/14	4,404	8,007
8.	Jurasi Kalan	Pehowa	4/11 to 3/14	9,927	19,852
9.	Murtzapur	Pehowa	4/12 to 3/14	12,893	25,876
10.	ThemaBoora	Pehowa	4/06 to 3/14	2,488	4,897
11.	Saina saida	Pehowa	4/11 to 3/14	7,510	15,020
12.	HarigarhBoora	Pehowa	4/11 to 3/14	42,332	86,464
13.	Madapur	Pehowa	4/06 to 3/14	11,788	23,577
14.	Bhadhar	Madlauda	4/12 to 3/14	24,978	40,540

15.	Sadipur	Madlauda	4/12 to 3/14	18,850	34,274
16.	Katwara	Rohtak	4/08 to 3/14	9,895	14,242
17.	Rapli Majra	Ismailabad	4/12 to 3/15	6,305	12,609
18.	Kharka	Madlauda	4/11 to 3/14	19,384	31,250
19.	Majra	Pehowa	4/11 to 3/14	6,851	13,702
20.	Garhi roran	Tohana	4/11 to 3/14	76,438	1,52,868
21.	Seonsar	Pehowa	4/11 to 3/14	10,880	21,777
22.	Malikpur	Ismailabad	4/11 to 3/15	9,124	18,247
23.	Salpani Khurd	Ismailabad	4/10 to 3/15	26,760	53,520
24.	Bakali	Ladwa	4/12 to 3/15	20,974	63,857
25.	Ajrana Khurd	Ismailabad	4/12 to 3/15	7,756	15,490
26.	Bidha	Pehowa	4/12 to 3/14	13,280	26,566
27.	Gumthala garhi	Pehowa	4/12 to 3/14	20,763	40,844
28.	Bilochpura	Tohana	4/11 to 3/15	12,145	24,237
			<b>Total</b>	<b>5,67,038</b>	<b>13,23,852</b>

**The Department in its written reply stated as under: -**

In all cases of GPs, notices for recovery have been issued by the concerned BDPOs. Thereafter, action under section 53(1) of Land Revenue Act will be pursued.

Sr. No.	Reply	Death
1	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	
2	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	
3	<p><b>पैरा नं० 10—</b> तत्कालीन सरपंच श्री संजय राघव, ग्राम पंचायत भौण्डसी ने लिखित रूप में दिया है कि पैरा नं० 10 के भाग नं० V के पी०आर०आई० स्कीम के वाउचर नं० 1, 12, 15 व 18 के तहत अदा किए गए बिल टीन नं० के है जिसमें टैक्स फर्म द्वारा भरा जाता है। इन बिलों की प्रति साथ सलंगन है। उक्त अदायगी ग्राम पंचायत द्वारा प्रस्ताव सर्व सम्मति से पास करके की गई है। कृपा इस पैरों को फाईल करने का कष्ट करे।</p> <p><b>पैरा नं० 10—</b> तत्कालीन सरपंच श्री संजय राघव, ग्राम पंचायत भौण्डसी ने लिखित रूप में दिया है कि पैरा नं० 10 के भाग नं० V के पंचायत फण्ड स्कीम के वाउचर नं० 52, 104, 115, 135, 136, 143, 160, 207, 209 व 248 के टैक्स (Sale tax 4: — income tax 2.2%, Total 26878) खण्ड कार्यालय में जमा कराए गए थे जिससे खण्ड कार्यालय के द्वारा सरकार के हैड में दिनांक 13.02.2013 को जमा करा दिए गए है। चालान रसीद साथ सलंगन है। उक्त अदायगी ग्राम पंचायत द्वारा प्रस्ताव सर्व सम्मति से पास करके की गई है। कृपा इस पैरों को फाईल करने का कष्ट करे।</p> <p><b>पैरा नं० 10—</b> तत्कालीन सरपंच श्री संजय राघव, ग्राम पंचायत भौण्डसी ने लिखित रूप में दिया है कि पैरा नं० 10 के भाग नं० V के पंचायत फण्ड स्कीम के बिलों का (Sale tax 4% amount 20318 &amp; income tax 2.2% amount 16609 ए Total 36927 ) चैक नं० 098227 द्वारा मु० 36927 रु० टैक्स के रूप में खण्ड कार्यालय में पंचायत द्वारा जमा कराए गए थे जिसकी खण्ड कार्यालय की कैशबुक की प्रति साथ सलंगन है। उक्त अदायगी ग्राम पंचायत द्वारा प्रस्ताव सर्व सम्मति से पास करके की गई है। कृपा इस पैरों को फाईल करने का कष्ट करे।</p>	
4	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	
5	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	
6	कार्यालय के पत्र क्रमांक 3371 दिनांक 04.08.2021 के द्वारा सम्बंधित ग्राम सचिव को इस बारे रिकार्ड चैक करते हुए कार्यावाही करने बारे निर्देश जारी कर दिया गया है। जल्द ही कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	
7	कार्यालय के पत्र क्रमांक 3373 दिनांक 04.08.2021 के द्वारा सम्बंधित ग्राम सचिव को इस बारे रिकार्ड चैक करते हुए कार्यावाही करने बारे निर्देश जारी कर दिया गया है। जल्द ही कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	
8	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	
9	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी। कार्यवाही की प्रति साथ सलंगन नहीं है।	

[illegible]

Sr. No.	Reply	Death
	कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी। नोटिस की प्रति साथ संलग्न नहीं है।	
26	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी। नोटिस की प्रति साथ संलग्न नहीं है।	
27	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी। नोटिस की प्रति साथ संलग्न नहीं है।	
28	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	

In all the cases, notices for recovery have been issued by the concerned BDPOs. Thereafter, action under section 53(1) of Land Revenue Act will be pursued. Hence, para may kindly be dropped.

**The Committee has desired to keep the para pending with the direction to Local Audit department that details be provided to the development & Panchyats department and to complete the process of recovery.**

[48]

#### Appendix- 'Q'

As referred to in **Para 4 of Part-II(A)** of the Annual Audit Report of Local Audit Department, Haryana for the year 2015-16 on the accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs)

Cases of Purchase of RCC Pipes from Open Market instead of subsidies @ 50% from Block Offices concerned.

Sr. No.	Name of G.P	- Block	Period of Audit	Amount ₹
1.	Chadiya Usufpur	Samalkha	4/08 to 3/13	35,529
2.	Hamjapur	Ratia	4/10 to 3/13	23,079
3.	Anoop garh	Julana	4/10 to 3/14	1,14,074
4.	Seonsar	Pehowa	4/11 to 3/14	51,294
5.	Akoda	Mohindergarh	4/08 to 3/14	1,91,136

6.	Harisingh Pura	Gharaunda	4/12 to 3/14	21,576
7.	Jhamola	Julana	4/10 to 3/14	1,49,876
8.	Kotha sainpal	Rania	4/11 to 3/14	63,839
9.	Keharwala	Rania	4/11 to 3/14	44,731
10.	Sairpal	Rania	4/11 to 3/14	41,415
11.	Dhani Bangi	Rania	4/11 to 3/14	12,209
12.	Khandra	Madlauda	4/12 to 3/14	1,26,373
13.	Malvi	Julana	4/10 to 3/14	31,575
14.	Arniawali	Nathusari chopta	4/11 to 3/14	14,501
15.	Lajwana Kalan	Julana	4/10 to 3/14	17,895
16.	Rohali	Madlauda	4/12 to 3/14	54,85,260
17.	Hansawali	Tohana	4/10 to 3/13	42,800
18.	Dangra	Tohana	4/09 to 3/13	62,975
19.	Aleka	Ratia	4/07 to 3/13	16,648
20.	Karsindhu	Safidon	4/11 to 3/14	34,606
21.	Dharamgarh	Madlauda	4/12 to 3/14	2,78,629
22.	Mor thali	Pehowa	4/11 to 3/14	50,908
23.	Gagsina	Gharounda	4/12 to 3/14	2,24,927

24.	Rehanwali	Tohana	4/09 to 3/14	25,997
25.	Parta	Tohana	4/10 to 3/14	1,44,027
26.	Bhima wala	Fatehabad	4/09 to 3/14	20,105
27.	Helwa	Pehowa	4/11 to 3/14	44,121
28.	Jalbhera	Ismailabad	4/11 to 3/14	19,000
29.	Makho Soran	Nathusari chopta	4/11 to 3/14	3,19,824
30.	Ganja Rupana	Nathusari chopta	4/11 to 3/14	41,952
31.	Gorkhpur	Bhuna	4/10 to 3/13	13,156
32.	Manghera	Tohana	4/09 to 3/14	80,100
33.	Singhwa Ragho	Hansi-I	4/11 to 3/14	1,63,112
34.	Mubarkabad	Gharounda	4/12 to 3/14	3,75,608
35.	Rajpur Majra	Dabwali	4/12 to 3/14	1,28,274
36.	Ramgarh road	Pehowa	4/12 to 3/14	41,466
37.	Palri Panihra	Mohindegarh	4/07 to 3/14	67,456
38.	Bodhni	Pehowa	4/11 to 3/14	5,66,874
39.	Chandi	Lakhan Majra	4/10 to 3/14	1,23,718
40.	Ahmedpur Darewala	Dabwali	4/12 to 3/14	78,937
41.	Chando Kalan	Ratia	4/10 to 3/13	29,891

42.	Ajmatpur	Ismailabad	4/11 to 3/15	55,640
43.	Kumharia	Nathusari chopta	4/11 to 3/14	1,48,664
44.	Jodhkan	Nathusari chopta	4/11 to 3/14	68,633
45.	Darba Kalan	Nathusari chopta	4/11 to 3/14	35,407
46.	Rampura Nawabad	Nathusari chopta	4/11 to 3/14	48,750
47.	Nirban	Nathusari chopta	4/11 to 3/14	62,098
48.	Chaharwala	Nathusari chopta	4/11 to 3/14	2,61,204
49.	Jamal	Nathusari chopta	4/11 to 3/14	2,84,911
50.	Dhukra	Nathusari chopta	4/11 to 3/14	3,03,095
51.	Gudiya Khera	Nathusari chopta	4/11 to 3/14	5,68,664
52.	Nahrana	Nathusari chopta	4/11 to 3/14	2,58,831
53.	Ding	Nathusari chopta	7/10 to 3/14	8,848
54.	Tharva	Tohana	4/09 to 3/14	1,13,976
55.	Rupana Bishnoia	Nathusari chopta	4/11 to 3/14	25,628
56.	Neerpur (Rajpura)	Ateli Nangal	4/08 to 3/14	89,556
57.	Hedarwala	Tohana	4/09 to 3/14	15,951
58.	Chilewal	Tohana	4/09 to 3/14	18,910
59.	Chitan	Tohana	4/10 to 3/14	61,354
60.	Dharnapur Khurd	Tohana	4/09 to 3/14	16,800
61.	Sheopura	Nathusari chopta	4/11 to 3/14	1,02,120
62.	Surmi	Pehowa	4/11 to 3/14	91,698
63.	Ramura Dhillon	Nathusari chopta	4/11 to 3/14	90,447

64.	Gajuwala	Tohana	4/10 to 3/14	3,19,936
65.	Musa Khera	Jakhal	4/10 to 3/14	1,33,588
66.	Kaul Khera	Assandh	4/10 to 3/15	1,91,871
67.	Fatehpur Jatawal	Dabwali	4/12 to 3/14	73,543
68.	Gagsina	Gharounda	4/10 to 3/14	2,24,927
69.	Niyat	Gohana	4/10 to 3/15	3,38,905
70.	Kudani	Jakhal	4/10 to 3/14	42,762
71.	Rupawali	Jakhal	4/10 to 3/14	2,48,843
72.	Sidhani	Jakhal	4/10 to 3/14	57,960
73.	Nangthala	Agroha	4/09 to 3/15	72,546
74.	Busthala	Ismailabad	4/11 to 3/15	1,94,774
			<b>Total</b>	<b>1,40,50,313</b>

**The Department in its written reply stated as under:-**

Out of total Rs.14050313/-, an amount of Rs.34606/- from 1 ex-sarpanch has been recovered. Detail of recovery is as under:-

Sr. No.	Reply	Recovery	Death	Pending
1.	पहले पंचायत समिति को आर०सी०सी० पाइप खरीदने के लिए सरकार से अनुदान राशी प्राप्त होती थी, ग्राम पंचायतो की मांग अनुसार पंचायत समिति 50: राशी पर ग्राम पंचायतो को पाइप उपलब्ध करवाती थी, परन्तु पिछले काफी वर्षों से यह अनुदान राशी प्राप्त होनी बंद हो गयी थी	0.00	0.00	35,529.00

	जिस कारण पंचायत समितियों द्वारा आर०सी०सी० पाईप नहीं खरीदे गए थे। जिसके दृष्टिगत ग्राम पंचायतों द्वारा जनहित में आर०सी०सी० पाईप पंचायत फण्ड से खरीद कर कार्य करवाया गया। अतः पैरा समाप्त करने का कष्ट करें।			
2.	R.C.C. Pipes purchased by the then Gram Panchayat Hamjapur. The pipes were procured for the public roads/lanes of the village. No grant provided by the Govt. for the subsidy to purchase the RCC Pipes at that time & no RCC pipes available in the block office. Due to non-availability of pipes, pipes were procured from the market by the Gram Panchayat, with bonafide intention. So, it is requested that please drop the para.			
3.	उपरोक्त पैरा बारे व्यक्त किया जाता है कि पूर्व सरकार द्वारा आर०सी०सी० पाईप की खरीद हेतु सी०डी० ग्रान्ट के मद रोड के तहत ग्रान्ट पंचायत समितियों को दी जाती थी जोकि कई वर्ष पूर्व बन्द कर दी गई है। अतः ग्राम पंचायत द्वारा अपने स्तर पर अपने फण्ड आर०सी०सी० पाईप गांवों की गलियों व खेतों के रास्ते में जनहित को मध्यनजर खरीद किये गये थे। अतः पैरा को समाप्त करने बारे आपकी सेवा में अनुरोध किया जाता है			
4.	ग्राम पंचायत स्योंसर में कच्चे रास्तों को पक्का करने हेतु व रास्तों से बरसाती पानी व गन्दे पानी की निकासी हेतु ग्राम पंचायत द्वारा आर०सी०सी० पाईपों की बाजार से कुटेशन प्राप्त करके खरीद किये गये हैं तथा उनको रास्तों में प्रयोग किया गया है ताकि बरसाती पानी व गन्दे पानी की निकासी में किसी प्रकार की कठिनाई न आवें। इस बारे में ग्राम सचिव द्वारा रिपोर्ट की है कि आर०सी०सी० पाईप खण्ड कार्यालय में उपलब्ध न होने के कारण ओपन मार्केट से खरीद किये गये हैं। यह कार्य जनहित को मध्यनजर रखते हुए किया गया है। अतः पैरा समाप्त करने का कष्ट करें। प्रमाण पत्र संलग्न है।			
5.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			

6.	उक्त पैरा के सम्बन्ध में ग्राम सचिव को मौखिक तौर पर रिकार्ड लाने बारे आदेश दिए गए हैं। रिपोर्ट आपकी सेवा में कार्यावाही करने उपरान्त भेज दी जाएगी।			
7.	उपरोक्त पैरा बारे व्यक्त किया जाता है कि पूर्व सरकार द्वारा आर०सी०सी० पाईप की खरीद हेतु सी०डी० ग्रांट के मद रोड के तहत ग्रांट पंचायत समितियों को दी जाती थी जोकि कई वर्ष पूर्व बन्द कर दी गई है। अतः ग्राम पंचायत द्वारा अपने स्तर पर अपने फण्ड आर०सी०सी० पाईप गांवों की गलियों व खेतों के रास्ते में जनहित को मध्यनजर खरीद किये गये थे। अतः पैरा को समाप्त करने बारे आपकी सेवा में अनुरोध किया जाता है।			
8.	RCC Pipes were purchased per DC rate from open market because there was no approved source of Haryana Govt. near theJurisdiction of Rania Block. No RCC pipe was available in Panchayat Samiti office during this period.			
9.	RCC Pipes were purchased per DC rate from open market because there was no approved source of Haryana Govt. near theJurisdiction of Rania Block. No RCC pipe was available in Panchayat Samiti office during this period.			
10.	RCC Pipes were purchased per DC rate from open market because there was no approved source of Haryana Govt. near theJurisdiction of Rania Block. No RCC pipe was available in Panchayat Samiti office during this period.			
11.	RCC Pipes were purchased per DC rate from open market because there was no approved source of Haryana Govt. near theJurisdiction of Rania Block. No RCC pipe was available in Panchayat Samiti office during this period.			
12.	In this connection submitted here that the Subsidy on purchase of RCC Pipes withdrawal by the Govt. So Panchayat Purchased this RCC Pipes from Open Market and same are used by the panchayat at the spot.			
13.	उपरोक्त पैरा बारे व्यक्त किया जाता है कि पूर्व सरकार द्वारा आर०सी०सी० पाईप की खरीद हेतु सी०डी० ग्रांट के मद रोड के तहत ग्रांट पंचायत समितियों को दी जाती थी जोकि कई			

	वर्ष पूर्व बन्द कर दी गई है। अतः ग्राम पंचायत द्वारा अपने स्तर पर अपने फण्ड आर0सी0सी0 पाईप गांवों की गलियों व खेतों के रास्ते में जनहित को मध्यनजर खरीद किये गये थे। अतः पैरा को समाप्त करने बारे आपकी सेवा में अनुरोध किया जाता है			
14.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत अरनियावाली में वारुचर नं0 24 दिनांक 09/2012 के द्वारा मु0 14051/-रुपये के द्वारा आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर. सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।			
15.	उपरोक्त पैरा बारे व्यक्त किया जाता है कि पूर्व सरकार द्वारा आर0सी0सी0 पाईप की खरीद हेतु सी0डी0 ग्रांट के मद रोड के तहत ग्रांट पंचायत समितियों को दी जाती थी जोकि कई वर्ष पूर्व बन्द कर दी गई है। अतः ग्राम पंचायत द्वारा अपने स्तर पर अपने फण्ड आर0सी0सी0 पाईप गांवों की गलियों व खेतों के रास्ते में जनहित को मध्यनजर खरीद किये गये थे। अतः पैरा को समाप्त करने बारे आपकी सेवा में अनुरोध किया जाता है			
16.	In this connection submitted here that the Subsidy on purchase of RCC Pipes withdrawal by the Govt. So Panchayat Purchased this RCC Pipes from Open Market and same are used by the panchayat at the spot.			
17.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			

18.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
19.	Pipes were not available in the block office and demand for pipes was high by village residents. Therefore, in view of the demand of the village residents, the Gram Panchayat took action according to the rules, after purchasing the pipes, according to the demand of the people, the pipes were distributed to the common people and the bill is recorded in the cash book of the Panchayat and the bill is passed by the Gram Panchayat. The Gram Panchayat has not misused the Panchayat Fund. So please file the audit para in the office.			
20.	इस कार्यालय द्वारा नोटिस पत्र क्रमांक 1755 दिनांक 06.08.2021 द्वारा श्री प्रदीप कुमार, ग्राम सचिव ग्राम पंचायत करसिन्धु, खण्ड सफीदों के माध्यम से दस्ती श्री धर्म सिंह पूर्व सरपंच ग्राम पंचायत करसिन्धु, खण्ड सफीदों को ऑडिट आपत्ति के सम्बंध में रिकवरी हेतु भेजा गया था। इस उपरांत उक्त सरपंच द्वारा रिकार्ड की जांच करवाई गई जिसमें पाया गया कि उक्त पूर्व सरपंच की तरफ मु० 34606/- रुपये की रिकवरी राशि आर०सी०सी० पाईप से सम्बंधित थी। उक्त पूर्व सरपंच द्वारा रिकवरी राशि मु० 34606/- रुपये ग्राम पंचायत करसिन्धु, खण्ड सफीदों के पास जमा करवा दी गई है। अतः आपसे अनुरोध है कि उक्त ऑडिट पैरा दफतर दाखिल करने का कष्ट करें। <b>रसीद की प्रति साथ सलग्न है।</b>	34,606.00	0.00	0.00
21.	In this connection submitted here that the Subsidy on purchase of RCC Pipes withdrawal by the Govt. So Panchayat Purchased this RCC Pipes from Open Market and same are used by the panchayat at the spot.			
22.	ग्राम पंचायत मोरथली में कच्चे रास्तों को पक्का करने हेतु व रास्तों से बरसाती पानी व गन्दे पानी की निकासी हेतु ग्राम पंचायत द्वारा आर०सी०सी० पाईपों की बाजार से कुटेशन प्राप्त करके खरीद किये गये हैं तथा उनको रास्तों में			

	प्रयोग किया गया है ताकि बरसाती पानी व गन्दे पानी की निकासी में किसी प्रकार की कठिनाई न आवें। इस बारे में ग्राम सचिव द्वारा रिपोर्ट की है कि आर0सी0सी0 पाईप खण्ड कार्यालय में उपलब्ध न होने के कारण ओपन मार्केट से खरीद किये गये हैं। यह कार्य जनहित को मध्यनजर रखते हुए किया गया है। अतः पैरा समाप्त करने का कष्ट करें।			
23.	वर्तमान में यह ग्राम पंचायत खण्ड मूनक जिला करनाल में पडती है। अतः यह पैरा खण्ड मूनक से सम्बन्धित है। वसूली हेतु कार्यवाही जारी है।			
24.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
25.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
26.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
27.	ग्राम पंचायत हेलवा में कच्चे रास्तों को पक्का करने हेतु व रास्तों से बरसाती पानी व गन्दे पानी की निकासी हेतु ग्राम पंचायत द्वारा आर0सी0सी0 पाईपों की बाजार से क्यूटेशन प्राप्त करके खरीद किये गये हैं तथा उनको रास्तों में प्रयोग किया गया है ताकि बरसाती पानी व गन्दे पानी की निकासी में किसी प्रकार की कठिनाई न आवें। इस बारे में ग्राम सचिव द्वारा रिपोर्ट की है कि आर0सी0सी0 पाईप खण्ड कार्यालय में उपलब्ध न होने के कारण ओपन मार्केट से खरीद किये गये हैं। यह कार्य जनहित को मध्यनजर रखते हुए किया गया है। अतः पैरा समाप्त करने का कष्ट करें।			
28.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
29.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत माखोसरानी में वारुचर नं० 13 दिनांक 5/2013 के द्वारा मु० 146824/-रुपये, वारुचर नं० 24			

	<p>दिनांक 5/2011 के द्वारा मु० 182515/-रूपये, इसमें कुल 329339 रूपये की आर०सी०सी० पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख. वि. एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।</p>			
30.	<p>इस बारे व्यक्त किया जाता है कि ग्राम पंचायत गंजा रूपाणा में वाउचर नं० 49 दिनांक 7/2012 मु० 17182/-रूपये, वाउचर नं० 35 दिनांक 11/2011 मु० 26049/-रूपये इसमें कुल 43131/-रूपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि. एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।</p>			
31.	<p>R.C.C. Pipes purchased by the then Gram Panchayat Gorakhpur. The pipes were procured for the public roads/lanes of the village. Due to lack of information about 50 percent subsidy to the Gram Panchayat and at that time no RCC pipes available in the block office. Due to non-availability of pipes, pipes were procured from the market by the Gram</p>			

	Panchayat, with bonafide intention. So, it is requested that please drop the para.			
32.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
33.	R.C.C. (Rodi, Cresur, Cement) पाईप जो आम रास्तों पर पुलिया के तौर पर रखे जाते हैं इन R.C.C. पाईपों पर कोई सब्सिडी नहीं थी। दिनांक 02-05-2011 को R.C.C. पाईप खरीदने की स्वीकृति ग्राम पंचायत द्वारा दी गई है। दिनांक 05-05-2011 को ग्राम पंचायत द्वारा अदायगी की गई है। दिनांक 15-07-2011 को वाउचर नं० 48 मु० 163112 रुपये का खर्चा ग्राम पंचायत के प्रस्ताव द्वारा पास है।			
34.	इस पैरे के संबंध में स्पष्ट किया जाता है कि ऑडिट नोट अवधि दिनांक 04/2012 से 03/2014 में बिन्दु न० 9 (4) में मु० 6578 रुपये की राशि जोकि सब्सिडी के तहत प्राप्त होनी थी का नुकसान का आंकलन किया गया है ना कि मु० 375608/- का यह संख्या एक लिपिकिय भुल के कारण अंकित हुई है। मु० 6578/- रु की राशि की रिकवरी पूर्व सरपंच दर्शना देवी, मुबारकाबाद से करके ग्राम पंचायत के खाता संख्या 501000151384443 एचडीएफसी बैंक घरौंडा में जमा करवा दी गई है रसीद अवलोकन हेतु प्रस्तुत है कृप्या पैरा समाप्त करने का कष्ट करें।			
35.	इस पैरा बारे व्यक्त किया जाता है कि उस समय पंचायत समिति डबवाली कार्यालय में 50 प्रतिशत अनुदान की राशि उपलब्ध नहीं होने के कारण पंचायत समिति के पास RCC Pipe स्टॉक में नहीं थी। अतः तत्कालीन सरपंच/ग्राम पंचायत द्वारा पंचायत समिति डबवाली के कार्यालय से अनापति प्रमाण पत्र (एनओसी) प्राप्त करके ही मु० 128274 रु० की आर०सी०सी० पाईप की खरीद बजारी कीमत पर की गई थी। जोकि तत्कालीन सरपंच द्वारा भुलवंश ऑडिट को नहीं दिखाई गई। उक्त खरीद करने हेतु ग्राम पंचायत से भी पारित है। अतः कृप्या पैरा समाप्त करने का कष्ट करें।			
36.	ग्राम पंचायत रामगढ रोड में कच्चे रास्तों को पक्का करने हेतु व रास्तों से बरसाती पानी व			

	गन्दे पानी की निकासी हेतु ग्राम पंचायत द्वारा आर0सी0सी0 पाईपों की बाजार से कुटैशन प्राप्त करके खरीद किये गये हैं तथा उनको रास्तों में प्रयोग किया गया है ताकि बरसाती पानी व गन्दे पानी की निकासी में किसी प्रकार की कठिनाई न आवें। इस बारे में ग्राम सचिव द्वारा रिपोर्ट की है कि आर0सी0सी0 पाईप खण्ड कार्यालय में उपलब्ध न होने के कारण ओपन मार्केट से खरीद किये गये हैं। यह कार्य जनहित को मध्यनजर रखते हुए किया गया है। अतः पैरा समाप्त करने का कष्ट करें।			
37.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
38.	ग्राम पंचायत बोधनी में पूरे गांव में गन्दे पानी की निकासी हेतु भिन्न-2 गलियों से गांव के तालाब तक पाईप लाईन बिछाई गई थी। ताकि ग्राम पंचायत की गलियों से गन्दे पानी की निकासी में किसी प्रकार की कठिनाई न आवें व ग्राम निवासियों को गन्दे पानी की निकासी से निजात मिल सकें। ग्राम पंचायत द्वारा आर0सी0सी0 पाईपों की बाजार से कुटैशन प्राप्त करके ओपन मार्केट से आर0सी0सी0 पाईप खरीद किये गये थे। तथा उनको पाईप लाईन दबाने में प्रयोग किया गया था। ताकि गन्दे पानी की निकासी में किसी प्रकार की कठिनाई न आवें। इस बारे में ग्राम सचिव द्वारा रिपोर्ट की है कि आर0सी0सी0 पाईप खण्ड कार्यालय में उपलब्ध न होने के कारण ओपन मार्केट से खरीद किये गये थे। यह कार्य जनहित को मध्यनजर रखते हुए किया गया है। अतः पैरा समाप्त करने का कष्ट करें।			
39.	पहले पंचायत समिति को आर0सी0सी पाइप खरीदने के लिए सरकार से अनुदान राशी प्राप्त होती थी, ग्राम पंचायतों की मांग अनुसार पंचायत समिति 50: राशी पर ग्राम पंचायतों को पाइप उपलब्ध करवाती थी, परन्तु पिछले काफी वर्षों से यह अनुदान राशी प्राप्त होनी बंद हो गयी थी जिस कारण पंचायत समितियों द्वारा आर0सी0सी0 पाईप नहीं खरीदे गए थे। जिसके दृष्टिगत ग्राम पंचायतों द्वारा जनहित में आर0सी0सी0 पाईप पंचायत फण्ड से खरीद कर			

	कार्य करवाया गया। अतः पैरा समाप्त करने का कष्ट करें।			
40.	इस पैरा बारे व्यक्त किया जाता है कि उस समय पंचायत समिति डबवाली कार्यालय में 50 प्रतिशत अनुदान की राशि उपलब्ध नहीं होने के कारण पंचायत समिति के पास लू चयम स्टॉक में नहीं थी। अतः तत्कालीन सरपंच/ग्राम पंचायत द्वारा पंचायत समिति डबवाली के कार्यालय से अनापति प्रमाण पत्र (एनओसी) प्राप्त करने उपरांत मु0 78937 रु0 की आर0सी0सी0 पाईप की खरीद बजारी कीमत पर की गई थी। जोकि ग्राम पंचायत द्वारा भी पारित है। मौका पर तत्कालीन सरपंच अनापति प्रमाण पत्र (एनओसी) ऑडिट के समक्ष भूलवंश प्रस्तुत नहीं कर सका। आर0सी0सी0पाईप की खरीद करने हेतु ग्राम पंचायत/ ग्राम सभा में भी पारित है। अतः कृप्या पैरा समाप्त करने का कष्ट करें।			
41.	R.C.C. Pipes purchased by the then Gram Panchayat Chando Kalan. The pipes were procured for the public roads/lanes of the village. No grant provided by the Govt. for the subsidy to purchase the RCC Pipes at that time & no RCC pipes available in the block office. Due to non-availability of pipes, pipes were procured from the market by the Gram Panchayat, with bonafide intention. So, it is requested that please drop the para.			
42.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
43.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत कुम्हारिया में वाउचर नं0 13 दिनांक 07/2012 के द्वारा मु0 5289/-रुपये वाउचर नं0 07 दिनांक 12/2013 के द्वार 31259/-रुपये वाउचर नं0 16 दिनांक 07/2013 के द्वारा मु0 99198/-रुपये, वाउचर नं0 23 दिनांक 12/13 के द्वारा मु0 12918/-रुपये, इस प्रकार से कुल मु0 148964/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि.एवं पं.			

	अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।			
44.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत जौधका में वाऊचर नं0 15 दिनांक 06/2012 के द्वारा मु0 68633/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।			
45.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत दडबा कलां में मु0 35407/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख. वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती			

	गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।			
46.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत रामपुरा नवाबाद में वाऊचर नं० 54 दिनांक 03/2014 के द्वारा मु० 48750/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।			
47.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत निरबान में वाऊचर नं० 30 दिनांक 07/2011 के द्वारा मु० 62098/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।			
48.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत चाहरवाला में वाऊचर नं० 178 दिनांक 07/2013 के द्वारा मु० 92833/-रुपये, वाऊचर नं० 147 दिनांक 10/2012 के द्वारा मु० 56309/-रुपये, वाऊचर नं० 65 दिनांक 07/2011 के द्वारा मु० 23444/-रुपये, वाऊचर			

	<p>नं० 63 दिनांक 07/2011 के द्वारा मु० 54704/-रुपये, वाऊचर नं० 64 दिनांक 07/2011 के द्वारा मु० 33864/-रुपये। इस प्रकार की कुल मु० 261204/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।</p>			
49.	<p>इस बारे व्यक्त किया जाता है कि ग्राम पंचायत जमाल में वाऊचर नं० 83 दिनांक 03/2012 के द्वारा मु० 125247/-रुपये, वाऊचर नं० 07 दिनांक 02/2012 के द्वारा मु० 159664/-रुपये, इस प्रकार की कुल मु० 284911/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।</p>			
50.	<p>इस बारे व्यक्त किया जाता है कि ग्राम पंचायत दुकड़ा में मु० 303095/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की</p>			

	<p>जानी थी। इस बारे व्यक्त किया जाता है कि ख. वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईपे नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।</p>			
51.	<p>इस बारे व्यक्त किया जाता है कि ग्राम पंचायत गुडियाखेड़ा में वाउचर नं0 38 दिनांक 02/2013 मु0 60176/-रुपये, वाउचर नं0 73 दिनांक 11/2013 मु0 427577/-रुपये, वाउचर नं0 77 दिनांक 01/2014 मु0 23155/-रुपये, वाउचर नं0 05 दिनांक 05/2012 मु0 57756/-रुपये। इस प्रकार मु0 568664/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख. वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईपे नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।</p>			
52.	<p>इस बारे व्यक्त किया जाता है कि ग्राम पंचायत नहराना में वाउचर नं0 53 दिनांक 05/2011 के द्वारा मु0 172000/-रुपये, वाउचर नं0 50 दिनांक 10/2013 के द्वारा मु0 86831/-रुपये, इस प्रकार की कुल मु0 258831/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण</p>			

	पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।			
53.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत डिंग में वाऊचर नं० 28 दिनांक 12/2011 के द्वारा मु० 88489/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।			
54.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
55.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत रूपाणा बिश्नोईया में वाऊचर नं० 24 दिनांक 11/2011 के द्वारा मु० 15524/-रुपये, वाऊचर नं० 29 दिनांक 03/2012 के द्वारा मु० 10104/-रुपये इस प्रकार कुल मु० 25628/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख.वि.एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम			

	पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलग्न है। अतः पैरा समाप्त करने का कष्ट करें।			
56.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			89,556.00
57.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
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59.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
60.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
61.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
62.	ग्राम पंचायत सुरमी में कच्चे रास्तों को पक्का करने हेतु व रास्तों से बरसाती पानी व गन्दे पानी की निकासी हेतु ग्राम पंचायत द्वारा आर0सी0सी0 पाईपों की बाजार से क्वटेशन प्राप्त करके खरीद किये गये है तथा उनको रास्तों में प्रयोग किया गया है ताकि बरसाती पानी व गन्दे पानी की निकासी में किसी प्रकार की कठिनाई न आवें। इस बारे में ग्राम सचिव द्वारा रिपोर्ट की है कि आर0सी0सी0 पाईप खण्ड कार्यालय में उपलब्ध न होने के कारण ओपन मार्केट से			

	खरीद किये गये हैं। यह कार्य जनहित को मध्यनजर रखते हुए किया गया है। अतः पैरा समाप्त करने का कष्ट करें।			
63.	इस बारे व्यक्त किया जाता है कि ग्राम पंचायत रामपुरा ढिल्लों में वाऊचर नं० 10 दिनांक 08/2013 के द्वारा मु० 90647/-रुपये की आर.सी.सी. पाईप खरीद की गई है। जो कि पाईप 50 प्रतिशत सबसीडी पर ब्लॉक द्वारा खरीद की जानी थी। इस बारे व्यक्त किया जाता है कि ख. वि. एवं पं. अ. के द्वारा अनापत्ति प्रमाण पत्र जारी किया गया कि ग्राम पंचायतों में आर.सी.सी. पाईप की मांग की जा रही है, परन्तु पंचायत समिति के पास फण्ड उपलब्ध न होने के कारण 50 प्रतिशत कीमत पर पाईप नहीं ली जा सकती यदि ग्राम पंचायत निर्धारित कीमत पा पाईप खरीदे तो पंचायत समिति को कोई ऐतराज नहीं है। इस प्रकार से आर.सी.सी. पाईप खरीद में किसी प्रकार की कोई अनियमितता नहीं बरती गई है। जिसकी छायाप्रति साथ सलंग्न है। अतः पैरा समाप्त करने का कष्ट करें।			
64.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
65.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
66.	There was neither approved source in the Block Office Assandh nor available of pipe was there. The purchased of pipe in the village of Kaul Khera at the cheapest rate of the firm of the market with three Quotations by following the rules of procurement process. Therefore drop the para.			
67.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
68.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
69.	Rcc Pipes was not available in concerned			

	Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
70.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
71.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
72.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			
73.	तत्कालीन ग्राम पंचायत, नगथला द्वारा मु0-72546 / -रू0 के आर0सी0सी0 पाईप की खरीद गांव के सार्वजनिक रास्तों/गलियों हेतु की गई थी। खण्ड कार्यालय में उस समय 50 प्रतिशत सब्सिडी वाली आर0सी0सी0 पाईप उपलब्ध ना होने के कारण ग्राम पंचायत द्वारा बाजार से जनहित को मद्देनजर रखते हुये तथा ग्रामवासियों द्वारा डिमाण्ड करने उपरान्त खरीद की गई। ग्राम पंचायत द्वारा आर0सी0सी0 पाईप खरीद में जानबूझ कर किसी प्रकार की अनियमितता नहीं की गई है। भविष्य में इस ओर विशेष ध्यान रखा जायेगा। अतः आपकी सेवा में अनुरोध है कि ऑडिट पैरा समाप्त करने का कष्ट करें।			
74.	Rcc Pipes was not available in concerned Panchayat Samiti. Therefore, the purchase was made from Open Market. Hence Para May be Dropped.			

It is hereby cleared that under plant budget allocation for schemes relating to Rural Sanitation Plan hume pipes were supplied on 50% subsidy basis to Gram Panchayats by Panchayat Samities. However, all 73 remaining cases of RCC pipe, Gram Panchayats referred in Audit para have mentioned that after 2008-09, no grant was received in Panchayat samities for purchase of RCC pipe due to which stock of the same at the time of purchase by GP, was not available in Panchayat samities. Since the matter was urgent in the public interest, so the purchase of RCC Pipe is made adopting due procedure.

Further, it is also mentioned that RCC pipes were purchased by Panchayat Samities from Govt. Budgets. The funds used by Gram Panchayat for Development

are also relates to the Govt. Hence, no embezzlement is occurred in these cases, so the para may kindly be dropped.

**The Committee has desired to keep the para pending with the direction that para be re-checked in detail by the department.**

**[49] Appendix- 'R'**

As referred to in **Para 5 of Part-II(A)** of the Annual Audit Report of Local Audit Department, Haryana for the year 2015-16 on the accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs)

Statement showing Outstanding Amount of Lease Money of Shamlat Land, Hides and Bonescontract of Fish Ponds and Rent of shops etc.

Sr. No.	Name of G.P	Block	Period of Audit	Amount ₹	Particulars
1.	Topra Kalan	Radour	4/11 to 3/14	10,000	Sh. Anil S/o Ram Nath
				25,000	Sh. Rakesh S/o Shiv Kumar
				33,100	Sh. Bhushan Ram S/o Ram Sarup
				26,300	Sh. Chaman S/o Farjudeen
				40,200	Sh. Nawab ali S/o Abdul Mani
				20,100	Sh. Kuldeep S/o Kundan
2.	Ismailpur	Radour	4/12 to 3/14	37,750	Sh. Parkash S/o kundan
				53,100	Sh. Parkash S/o kundan
				100	Sh. Baldev S/o Bir Singh
				6,600	Sh. Pali S/o Ishar Singh
				50	Sh. Teja Ram S/o Patu Ram

3.	Akoda	Mohindergarh	4/08 to 3/14	2,00,000	Sh. Ram Niwas S/o Parbhu Deva
				2,00,000	Sh. Vikram S/o Lal Singh
				2,00,000	Sh. Har Pal S/o Lal Singh
				2,00,000	Sh. Har Pal S/o Lal Singh
				2,00,000	Sh. Jitender S/o Satbir
				2,00,000	Smt. Urmila W/o Ravinder Yadav
4.	Nahra	Barara	4/10 to 3/14	80,400	Sh. Jitender Kumar
				61,875	Sh. Ram Ji Das S/o Chamela
5.	Kalu Majra	Ambala	4/10 to 3/14	20,000	Sh. Labh singh S/o Sardara Singh
6.	Chamori	Radour	4/11 to 3/14	21,100	Sh. Arif S/o Ramjan
7.	Unheri	Radour	4/12 to 3/14	11,000	Sh. Karam Singh S/o Parsa Ram
				21,000	Sh. Raj Kumar S/o Janti Ram
				66,100	Sh. Bir Singh S/o Babu Ram
				37,000	Sh. Bir Singh S/o Babu Ram
8.	Antawa	Radour	4/12 to 3/14	20,400	Sh. Sukhvinder S/o Kiram Pal
				25,400	Sh. Pirthi Singh S/o Dhani Ram
				1,00,000	Sh. Tarshem S/o Mulla Ram
				1,25,000	Sh. Ombir S/o

					Mam Chand
				1,73,100	Sh. Liza Ram S/o Tara Chand
				70,000	Sh. Suresh Kumar S/o Dhani Ram
9.	Kharkara	Safidon	4/12 to 3/14	26,719	Sh. Kulwant S/o Foja Singh
10.	Rojhla	Safidon	4/12 to 3/14	3,30,000	Sh. Shanti S/o Ram Kishan
11.	Model Town Karra	Radour	4/10 to 3/14	12,400	Sh. Puran S/o Amar Singh
				10,000	Sh. Sat Pal S/o Sadhu Ram
				15,500	Sh. Puran S/o Amar Singh
				4,200	Sh. Jai Pal S/o Sadhu Ram
				47,100	Sh. Puran Chand S/o Laxman
				1,000	Sh. Sat Pal S/o Sadhu Ram
				1,000	Sh. Jagdish S/o Ram Sarup
				1,000	Sh. Satish S/o Budh Ram
				9,350	Sh. Naresh S/o Kishori Lal
				4,350	Sh. Rajinder S/o Amar Singh
				43,600	Sh. Rajak S/o Serifudeen
				28,200	Sh. Shyam Singh S/o Mukhtiyar

				8,000	Sh. Naresh Amar Singh	S/o
12.	Lajwana Kalan	Julana	4/10 3/14 to	87,500	Sh. Lala Shanker Hansi	S/o
				1,08,750	Sh. Rajesh Ram Singh Julana	S/o
13.	Haldari	Saha	4/10 3/14 to	69,000	Sh. Balbir Singh Narata Ram	S/o
14.	Sirsa Kheri	Julana	4/10 3/14 to	72,100	Sh. Sanjay Rambhaj	S/o
15.	Bar	Pinjore	4/2k 3/14 to	17,100	Sh. Hari Kishan Naryan	S/o
16.	Kigranwali	Pinjore	4/2k 3/14 to	5,555	Sh. Dharmbir Ram Kishan	S/o
				5,700	Sh. Surender Sardari	S/o
17.	Kawi	Madlauda	4/12 3/14 to	2,80,000	Sh. Subhash	
				1,30,000	Sh. Rajesh	
18.	Dharamgarh	Madlauda	4/12 3/14 to	25,200	Sh. Rajesh Ram Chander	S/o
19.	Gagsina	Gharounda	4/12 3/14 to	5,92,000	Sh. Gurjeet Singh Ladha Ram	S/o
20.	Krawari	Sonapat	4/10 3/14 to	9,025	Sh. Jagbir singh	
				4,42,820	Sh. Nanda Jai Narain	S/o
21.	Mohna	Sonapat	4/08 3/14 to	53,625	Sh. Hawa Singh Kansi Ram	S/o
22.	Bhurthal Jat	Rewari	4/11 3/14 to	23,400	Sh. Raj Kumar Rai Singh	S/o
23.	Garnala	Ambala-II	4/10 3/14 to	16,400	Sh. Rajesh Kumar	
				1,74,000	Sh. Harbans Singh	
24.	Radouri	Radour	4/11 3/14 to	12,700	Sh. Jitender Raja Ram	S/o

				33,400	Sh. Rajinder Narain Das	S/o
25.	Sandhali	Radour	4/11 to 3/14	18,500	Sh. Amar Singh Shiv Dayal	S/o
				40,000	Sh. Zile Singh Surmukh	S/o
				100	Sh. Karambir Baljit	S/o
26.	Paslalu	Saha	4/09 to 3/14	1,62,000	Sh. Randhir Singh S/o Ram Parsad	
27.	Dangdhari	Ambala-II	4/10 to 3/14	16,900	Sh. Lal Singh Vijay	S/o
				27,050	Sh. Lal Singh Vijay	S/o
28.	Samlehri	Saha	4/10 to 3/14	26,000	Sh. Naresh Ram Parkash	S/o
				58,000	Sh. Tejbir Ram Singh	S/o
29.	Sagri	Radour	4/12 to 3/14	36,000	Sh. Joginder Rameshwar	S/o
30.	Jathlana	Radour	4/10 to 3/14	70,000	Sh. Ghansham Janardhan	S/o
				1,64,100	Sh. Eiki Ram dasondhi Ram	S/o
				90,000	Sh. Prem Pal Sita Ram	S/o
				1,71,000	Sh. Rajiv Kumar Om Parkash	S/o
				58,000	Sh. Matu Ram Dasondhi Ram	S/o
				1,70,200	Sh. Balraj Moti Ram	S/o
				98,200	Sh. Rameshwar	S/o

					Dasondhi Ram
				30,700	Sh. Ashok Kumar S/o Sewa Ram
				44,200	Sh. Shamsheer S/o Bir Kha
				35,000	Sh. Satish Kumar S/o Tuge Ram
				66,500	Sh. Nur Mohd. S/o Gumkha
				86,000	Sh. Mehbub S/o Fejkha
				20,400	Sh. Mamu Ram S/o Kora Ram
				33,150	Sh. Satish S/o Mani Ram
				38,250	Sh. Jasbir S/o Jai Sigh
				40,800	Sh. Phul Singh S/o Sadhu Ram
				45,900	Sh. Dharmbir S/o Hari Ram
				52,275	Sh. Ganesh S/o Gayan Chand
31.	Kalsi Khalsa	Nilokheri	4/11 to 3/14	35,000	Sh. Madan S/o Panjeha Ram
32.	Chandawas	Rewari	4/11 to 3/14	1,00,000	Sh. Malkhan Singh, Malikpur
33.	Kishangarh	Rewari	4/11 to 3/14	30,055	Sh. Kailash
34.	Tundi	Ambala-II	4/10 to 3/14	23,750	Sh. Ashok Kumar S/o Puran Chand
35.	Liharsa	Ambala-II	4/10 to 3/14	26,577	Sh. Roshan Lal
				38,250	Sh. Sukhvinder Pal

36.	Pabla	Pundri	4/12 to 3/14	32,000	Sh. Wakil S/o Bashir Ahmed
37.	Singhwa Raghio	Hansi-I	4/10 to 3/14	94,000	Sh. Rajinder S/o Ram Chander
				20,250	Sh. Naresh S/o Teka
38.	Bhatgaon Dungra	Sonepat	4/10 to 3/14	52,875	Sh. Jagdish
39.	Rampur Jattan	Chhachrouli	4/10 to 3/15	52,875	Sh. Jagdish
40.	Bheelpura	Chhachrouli	4/10 to 3/15	18,525	Sh. Rishi Pal
				73,206	Sh. Karan Singh
41.	Devdhar	Chhachrouli	4/11 to 3/15	34,470	Sh. Akhtar Ali
42.	Manakpur-I	Chhachrouli	4/10 to 3/15	1,14,000	Lease money
43.	Garhi Chhaju	Samalkha	4/13 to 3/15	21,000	Sh. Baljit Singh
44.	Mathana	Thanesar	4/11 to 3/15	12,16,000	Sh. Amar Nath S/o Mam Raj
45.	Rolad latifpur	Sonepat	4/11 to 3/14	2,84,295	Rent of shops
46.	Kakroi	Sonepat	4/11 to 3/14	2,14,449	Lease money not realized but laying outstanding
47.	Bhadana	Sonepat	4/11 to 3/14	24,550	Lease money not realized but laying outstanding
48.	Chhchrana	Israna	4/12 to 3/15	1,41,500	Lease money not realized but laying outstanding
49.	Jorasi saraf khas	Samalkha	4/13 to 3/15	41,000	Lease money of fishponds outstanding
				34,375	Sh. Latif
				33,125	Sh. Vijay

50.	Ismailabad	Ismailabad	4/08 to 3/15	18,000	Sh. Om Parkash S/o Mansa Ram
51.	Mahipur	Sonapat	4/11 to 3/14	17,625	Sh. Sunil S/o Krishan
				1,20,250	Sh. Sanjay S/o Rambhaj
52.	Sandal Kalan	Sonapat	4/08 to 3/14	84,750	Sh. Satish S/o Sultan
				49,500	Sh. Zile Singh S/o Surmukh
				88,950	Sh. Kuldeep S/o Krishan
53.	Kachrauli	Panipat	4/11 to 3/15	37,686	Lease money outstanding
54.	Kabri	Panipat	4/11 to 3/15	3,70,000	Lease money outstanding
55.	Chholi	Chhchhrauli	4/10 to 3/15	1,22,500	Sh. Jasmer S/o Pannu
56.	Nahra	Barara	4/10 to 3/14	80,400	Sh. Jitender
				61,875	Sh. Ram Ji Das S/o Chamela
57.	Ganganpur	Barara	4/05 to 3/14	72,744	Sh. Punna Ram S/o Pali Ram
				20,875	Smt. Kaushlya Devi W/o Jaswant
				87,750	Sh. Naresh Kumar S/o Banta Ram
58.	Liharsa	Ambala-II	4/10 to 3/14	26,577	Sh. Roshan Lal
				38,250	Sh. Sukvinder Pal
59.	Garmala	Ambala-II	4/10 to 3/14	16,400	Sh. Rajesh Kumar
				17,400	Sh. Harbans Singh
60.	Dangdheri	Ambala-II	4/10 to 3/14	16,900	Sh. Lal Babu S/o Vijay
				27,050	Sh. Lal Babu S/o Vijay

61.	Joudhkan	Nathusari chopta	4/11 to 3/14	67,000	Sh. Krishan Lal
62.	Nirban	Nathusari chopta	4/11 to 3/14	38,750	Sh. Kuldeep
63.	Dhukra	Nathusari chopta	4/11 to 3/14	38,200	Sh. Parlad S/o Hansraj
64.	Nehrana	Nathusari chopta	4/11 to 3/14	70,875	Sh. Virender S/o Ram Kumar
65.	Ahar	Israna	4/12 to 3/15	2,11,000	Sh. Phool Singh S/o Mewa Singh
66.	Pangola	Assandh	4/13 to 3/15	45,625	Sh. Bhalla S/o Chand
67.	Sakara	Pundri	4/13 to 3/15	1,09,000	Sh. Kura Ram S/o Jagat Singh
68.	Bhawpur	Israna	4/13 to 3/15	5,01,000	Sh. Subhash S/o Niranjan
69.	Kheri lochan	Narnaund	4/08 to 3/15	15,500	Sh. Harkey S/o Amar Singh rent of shop
				13,000	Sh. Baljit S/o Telu rent of shop
				10,500	Sh. Rajbir S/o Gopi rent of shop
				15,000	Sh. Rakesh S/o Ram Niwas rent of shop
				14,000	Sh. Ram Sarup S/o Ami Chand rent of shop
				15,000	Sh. Baljit S/o Telu Ram rent of shop
				14,500	Sh. Harkesh S/o

					Amar Singh rent of shop
				14,500	Sh. Baljit S/o Telu Ram rent of shop
70.	Depedi	Assandh	4/13 to 3/15	32,000	Sh. Satpal S/o Dal Singh fish pond
71.	Batheri	Pehowa	4/14 to 3/15	4,000	Sh. Mahender S/o Jitu plot
				42,500	Sh. Surnit S/o Puran Singh fish pond
72.	Sardana	Ganaur	4/13 to 3/15	32,500	Sh. Lal Bahadur plot
73.	Sulchani	Narnaund	4/08 to 3/15	42,392	Sh. Karambir S/o Hoshiara fish pond
74.	Peodha	Kaithal	4/12 to 3/15	1,11,624	Sh. Ram Mehar 2012- 13 & 13-14 fish pond
75.	Kaltana	Sampla	4/10 to 3/15	66,937	Sh. Taj Singh S/o Munshi fish pond
76.	Khijra Bad	Chhachhrauli	4/11 to 3/15	56,250	Sh. Roshan S/o Ved Parkash fish pond
				15,000	Sh. Raj Kumar S/o Pannu Ram fish pond
				5,300	Sh. Karamchand S/o Sita Ram Hadda, Rori
77.	Kot sarkari	Chhachhrauli	4/10 to 3/15	75,000	Sh. Lachman S/o Kapora plot no. 3
				41,000	Sh. Gurdayal S/o Phool Kumar plot no. 4
				23,000	Sh. Faquir chand S/o Malu plot no. 1

				4,300	Sh. Jeet Ram plot no. 2
78.	Kharawas	Sampla	4/10 to 3/15	2,625	Sh. Chattar Singh fish pond
				13,125	Sh. Ishwar Singh fish pond
				16,406	Sh. Ishwar Singh fish pond
				5,250	Sh. Kuldeep singh S/o Ram Diya fish pond
				26,250	Sh. Kuldeep singh S/o Ram Diya fish pond
				2,563	Sh. Kuldeep singh S/o Ram Diya fish pond
				25	Sh. Sat Pal S/o Karam Singh fish pond
				8,125	Sh. Sat Pal S/o Karam Singh fish pond
				531	Sh. Sat Pal S/o Karam Singh fish pond
				63,125	Sh. Rajesh S/o Chattar Singh fish pond
79.	Jyotisar	Thanesar	4/14 to 3/15	7,200	Sh. Balbir S/o Lal Singh
				14,640	Sh. Balbir S/o Lal Singh
				7,200	Sh. Ramesh S/o Jeewan
				14,400	Sh. Pawan S/o Surinder
				21,600	Sh. Sanjeev S/o Partap fish pond
				15,365	Sh. Ishwar S/o Banarsi fish pond
				6,840	Sh. Mahender S/o

					Sanker fish pond
				22,320	Sh. Sandeep S/o Mehar fish pond
				7,260	Smt. Minakshi D/o Ravi fish pond
				16,920	Sh. Jaibhagwan S/o Som Dev fish pond
				18,800	Sh. Sanjeev S/o Banasi Dass fish pond
				18,120	Sh. Parveen S/o Shiv fish pond
				21,960	Sh. Jai Bhagwan S/o Som Dev rent of shop
				12,000	Sh. Sandeep S/o Mehar rent of shop
				15,360	Sh. Krishan S/o Ram Kumar rent of shop
				8,760	Sh. Kiran Kumar S/o Krishan Lal rent of shops
				9,360	Sh. Raj Kumar S/o PhuliaLal rent of Shops
				10,440	Sh. Amrik S/o Ram Nath Rana rent of shops
			<b>Total</b>	<b>1,29,48,026</b>	

**The Department in its written reply stated as under: -**

Out of total Rs.1294806/-, an amount of Rs. **13,48,894/-** from 16 ex-sarpanches has been recovered. Detail of recovery is as under:—

[illegible]

[illegible]

Sr. No.	Reply	Death
	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
12	रिकवरी हो चुकी है। रसीद अपेक्षित है।	0.00
	रिकवरी हो चुकी है। रसीद अपेक्षित है।	0.00
13	इस कार्यालय द्वारा मु0 69000/- की राशि श्रीमति संतोष कुमारी, भू0पूर्व सरपंच, ग्राम पंचायत हल्दरी से वसूल करने हेतु इस कार्यालय के पत्र क्रमांक 988 दिनांक 19.07.2021 व पत्र क्रमांक 1074 दिनांक 03.08.2021 द्वारा भू0पूर्व सरपंच श्रीमति संतोष कुमारी को नोटिस जारी किया गया है। दिनांक 04.08.2021 तक उक्त नोटिसों का जवाब प्राप्त नहीं हुआ है। इस कार्यालय द्वारा नियमानुसार कार्यवाही कर उक्त राशि की रिकवरी करने की कार्यवाही की जा रही है।	0.00
14	रिकवरी हो चुकी है।	0.00
15	कार्यालय द्वारा सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
16	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
17	20.5.2014 को रिकवरी हो चुकी है।	0.00
	20.5.2014 को रिकवरी हो चुकी है।	0.00
18	दिनांक 30.4.2013 को रिकवरी हो चुकी है।	0.00
19	वर्तमान में यह ग्राम पंचायत खण्ड मूनक जिला करनाल में पडती है। अतः यह पैरा खण्ड मूनक से सम्बंधित है। वसूली के लिए प्रयास जारी हैं।	0.00
20	ऑडिट पैरा की क्रम संख्या-20 के अनुसार तत्कालीन सरपंच श्रीमती सुखबाला ग्राम पंचायत की तरफ मु0-9025/-रु0 व मु0-4,42,820/-रु0 यानी कुल मु0-4,51,845/-रु0 रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5198 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5422 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में थप् दर्ज करवा दी जाएगी।	0.00
	ऑडिट पैरा की क्रम संख्या-20 के अनुसार तत्कालीन सरपंच श्रीमती सुखबाला ग्राम पंचायत की तरफ मु0-9025/-रु0 व मु0-4,42,820/-रु0 यानी कुल मु0-4,51,845/-रु0 रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5198 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5422 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि	0.00

Sr. No.	Reply	Death
	दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में थप् दर्ज करवा दी जाएगी।	
21	ऑडिट पैरा की क्रम संख्या-21 के अनुसार तत्कालीन सरपंच श्री उमराव ग्राम पंचायत की तरफ मु0-53625/-रू0 रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5183 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5450 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में थप् दर्ज करवा दी जाएगी।	0.00
22	यह कि श्री राजकुमार पुत्र श्री रायसिंह निवासी भगवानपुर जिला रेवाड़ी को इस कार्यालय के पत्र क्रमांक 883 दिनांक 03.08.2021 एवं पंजीकृत पत्र क्रमांक 964 दिनांक 17.08.2021 द्वारा नोटिस देकर रिकवरी का प्रयास किया जा रहा है। ( नोटिस की प्रति साथ सलग्न हैं । )	0.00
23	कार्यालय द्वारा संबंधित को अंतिम नोटिस दे दिया गया है। इसके पश्चात हरियाणा पंचायती राज अधिनियम 53(1) के तहत कार्यवाही अमल में लाई जाएगी।	0.00
	कार्यालय द्वारा संबंधित को अंतिम नोटिस दे दिया गया है। इसके पश्चात हरियाणा पंचायती राज अधिनियम 53(1) के तहत कार्यवाही अमल में लाई जाएगी।	0.00
24	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
25	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा दिनांक 20.7.2021 को संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
26	इस कार्यालय द्वारा मु0 162000/- की राशि श्रीमति रानी देवी, भू0पूर्व सरपंच, ग्राम पंचायत पसियाला से वसूल करने हेतु इस कार्यालय के पत्र क्रमांक 989 दिनांक 19.07.2021 व पत्र क्रमांक 1075 दिनांक 03.08.2021 द्वारा भू0पूर्व सरपंच श्रीमति रानी देवी को नोटिस जारी किया गया हैं। दिनांक 04.08.2021 तक उक्त नोटिसों का जवाब प्राप्त नहीं हुआ हैं। इस कार्यालय द्वारा नियमानुसार कार्यवाही कर उक्त राशि की रिकवरी करने की कार्यवाही की जा रही है।	0.00
27	कार्यालय द्वारा संबंधित को अंतिम नोटिस दे दिया गया है। इसके पश्चात हरियाणा पंचायती राज अधिनियम 53(1) के तहत कार्यवाही अमल में लाई जाएगी।	0.00
28	रिकवरी हो चुकी है। रसीद अपेक्षित है।	0.00
	रिकवरी हो चुकी है। रसीद अपेक्षित है।	0.00

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Sr. No.	Reply	Death
	करके ग्राम पंचायत के खाते में जमा करवाकर खण्ड कार्यालय को सुचित करे। इस बारे सम्बन्धित ग्राम सचिव द्वारा रिपोर्ट प्राप्त होते ही आडिट को अवगत कर दिया जाएगा। अतः पैरा समाप्त किया जाए।	
32	यह कि ग्राम पंचायत के पट्टा रजिस्टर का अवलोकन किया गया तो पाया कि शामलात जोहड़ का पट्टा रहीस खान पुत्र श्री मुशेखान गांव मिलकपुर तहसील तिजारा के नाम से छोड़ा हुआ है, जबकि आडिट में मलखान सिंह, मिलकपुर के नाम दिखाया गया है जो गलत है। ( पट्टा रजिस्टर की प्रति साथ सलंगन है ) इस कार्यालय के पत्र क्रमांक 882 दिनांक 03.08.2021 एवं पंजीकृत पत्र क्रमांक 963 दिनांक 17.8.2021 द्वारा नोटिस देकर रिकवरी का प्रयास किया जा रहा है। ( नोटिस की प्रति साथ सलंगन है । )	0.00
33	यह कि श्री कैलाश सिंह पुत्र श्री लक्ष्मीचन्द निवासी गांव व डा0 ब्रजपुरा तहसील पटौदी जिला गुस्साम को इस कार्यालय के पत्र क्रमांक 956 दिनांक 14.08.2021 द्वारा नोटिस देकर रिकवरी का प्रयास किया जा रहा है। ( नोटिस की प्रति साथ सलंगन है । )	0.00
34	खण्ड कार्यालय के पत्र क्रमांक 1489-92 दिनांक 22.07.2021 के माध्यम से श्री गुरमीत सिंह पुर्व सरपंच दुडली, खण्ड अम्बाला-II को ऑडिट आपत्ति के सम्बन्ध में अपना पक्ष रखने हेतु दिनांक 27.07.2021 तक खण्ड कार्यालय में बुलाया गया। जिसका पुर्व सरपंच द्वारा अभी तक कोई उत्तर नहीं दिया गया। कार्यालय के पत्र क्रमांक 1654 दिनांक 05.08.2021. को पुर्व सरपंच को इस बारे समरण पत्र जारी किया गया है। पुर्व सरपंच से उत्तर प्राप्त होने उपरांत नियम अनुसार कार्यवाही अमल में ला दी जायेगी। अतः आपसे अनुरोध है कि इस पैरा के निपटान के लिए एक माह का अतिरिक्त समय प्रदान करने का कष्ट करें।	0.00
35	कार्यालय द्वारा संबन्धित को अंतिम नोटिस दे दिया गया है। इसके पश्चात हरियाणा पंचायती राज अधिनियम 53(1) के तहत कार्यवाही अमल में लाई जाएगी।	0.00
	कार्यालय द्वारा संबन्धित को अंतिम नोटिस दे दिया गया है। इसके पश्चात हरियाणा पंचायती राज अधिनियम 53(1) के तहत कार्यवाही अमल में लाई जाएगी।	0.00
36	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
37	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा संबन्धित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
38	ऑडिट पैरा की क्रम संख्या-38 के अनुसार तत्कालीन सरपंच श्रीमती जगमती ग्राम पंचायत की तरफ मु0-52,875/-रु0 रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5184 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5438 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त	0.00

Sr. No.	Reply	Death
	राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	
39	रिकार्ड के अवलोकन से पाया गया है कि इस समय अवधि का कोई आडिट नोट इस कार्यालय में प्राप्त नहीं हुआ है। आडिट नोट हेतु डिप्टी डायरेक्टर लोकल आडिट, जीन्द से पत्राचार किया जा रहा है। आडिट नोट प्राप्त होने उपरान्त आगामी आवश्यक कार्यवाही अमल में ला दी जाएगी।	0.00
40	रिकार्ड के अवलोकन से पाया गया है कि इस समय अवधि का कोई आडिट नोट इस कार्यालय में प्राप्त नहीं हुआ है। आडिट नोट हेतु डिप्टी डायरेक्टर लोकल आडिट, जीन्द से पत्राचार किया जा रहा है। आडिट नोट प्राप्त होने उपरान्त आगामी आवश्यक कार्यवाही अमल में ला दी जाएगी।	0.00
	रिकार्ड के अवलोकन से पाया गया है कि इस समय अवधि का कोई आडिट नोट इस कार्यालय में प्राप्त नहीं हुआ है। आडिट नोट हेतु डिप्टी डायरेक्टर लोकल आडिट, जीन्द से पत्राचार किया जा रहा है। आडिट नोट प्राप्त होने उपरान्त आगामी आवश्यक कार्यवाही अमल में ला दी जाएगी।	0.00
41	रिकार्ड के अवलोकन से पाया गया है कि ग्राम पंचायत देवधर द्वारा दिनांक 04/10/2011 मछली विभाग के कर्मचारी की हाजिरी में तालाब पांच वर्ष हेतु श्री अखतर अली पुत्र श्री मामूद्दीन के नाम मु0 5100/—रु0 प्रति वर्ष के हिसाब से छोड़ा गया था। जिसकी मौका पर दो वर्ष की राशि रसीद न0 59/2593 दिनांक 31/10/2011 मु0 10200/—रु0 ग्राम पंचायत द्वारा प्राप्त कर ली गई थी। जिसका कैश बुक पेज न0 66 पर इन्द्राज है। कृप्या पैरा समाप्त करने की कृपा करें।	0.00
42	रिकार्ड के अवलोकन से पाया गया है कि दिनांक 24/02/2011 को ग्राम पंचायत द्वारा तालाब की खुली बोली तीन वर्ष हेतु की गई थी। जिसमें शमशाद पुत्र श्री खलील अहमद के नाम मु0 27000/—रु0 प्रति वर्ष के हिसाब से पट्टा छोड़ा गया था जो कि ग्राम पंचायत पट्टा की शर्त अनुसार सफल बोली दाता को बोली की राशि मौका पर ही जमा करवानी होगी जो कि पट्टेदार द्वारा दिनांक 24/02/2011 को मु0 27000/—रु0 वर्ष 2011-12 जमा करवा दी। जिसका रसीद न0 529/6 है और कैश बुक में पेज न0 13 पर दर्ज है। इसके अतिरिक्त पट्टा शर्त अनुसार पट्टेदार को बतौर सिक्योरिटी मु0 10000/—रु0 की राशि जमा करवाई गई है, जिसकी रसीद न0 530/06 है और कैश बुक पेज न0 13 पर दर्ज है। पट्टेदार की उक्त सिक्योरिटी को तीसरे वर्ष की किस्त में शामिल किया जाना था तथा अगली किस्त जनवरी, 2012 तक जमा करवानी थी परन्तु शर्त अनुसार पट्टेदार द्वारा समय पर किस्त ना जमा करवाने की एवज में सिक्योरिटी राशि जब्त कर ली गई है। रिकवरी की कार्यवाही हेतु इस कार्यालय के पत्र क्रमांक 46 दिनांक 14/07/2021 के माध्यम से सम्बंधित को नोटिस जारी कर दिया गया है। इसके अतिरिक्त ग्राम पंचायत द्वारा दिनांक 06/05/2014 को शामलात भूमि की खुली बोली की गई थी जिसमें पंचायत भूमि का प्लॉट न0 1 श्री काका पुत्र शिव कुमार पट्टेदार के नाम मु0 70100/—रु0 में छोड़ा गया था। जिसकी पट्टेदार द्वारा मु0 30000/—रु0 की	0.00

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	राशि रसीद न० 562/6 दिनांक 01/06/2015 के माध्यम से जमा करवाई गई थी जो कि कैश बुक के पेज न० 56 पर दर्ज है तथा बकाया राशि मु० 40100/-रु० की राशि पट्टेदार द्वारा नहीं जमा करवाई गई रिकवरी की कार्यवाही हेतु इस कार्यालय के पत्र क्रमांक 44 दिनांक 14/07/2021 के माध्यम से सम्बंधित को नोटिस जारी कर दिया गया है।	
43	श्री बलजीत सिंह (पट्टेदार) को इस कार्यालय में के पत्र क्रमांक 1814 दिनांक 30.7.21 के द्वारा मू० 21000 रु० की राशि जमा करवाने बारे। पत्र भेज दिया गया है परन्तु उक्त व्यक्ति का जवाब इस कार्यालय में प्राप्त नहीं हुआ है। नियमानुसार आगामी कार्यवाही अमल में लाई जा रही है।	0.00
44	कार्यालय द्वारा सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यवाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
45	ऑडिट पैरा की क्रम संख्या-45 के अनुसार तत्कालीन सरपंच श्री धर्मपाल ग्राम पंचायत की तरफ मु०-2,84,295/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5191 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5434 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
46	ऑडिट पैरा की क्रम संख्या-46 के अनुसार तत्कालीन सरपंच श्रीमती फुलवती ग्राम पंचायत की तरफ मु०-2,14,449/-रु० रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5199 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5432 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
47	दिनांक 10.08.2021 को रिकवरी हो चुकी है।	0.00
48	खण्ड कार्यालय के पत्र क्रमांक 2208 दिनांक 08.07.2021 व पत्र क्रमांक 2300 दिनांक 22.07.2021 को रिकवरी बारे लिखा गया है। रिकवरी करके ऑडिट रिपोर्ट आपकी सेवा में सुचित कर दिया जाएगा।	0.00
49	श्री श्याम भूतपूर्व सरपंच को इस कार्यालय के पत्र क्रमांक 1812 दिनांक 30.7.21 के द्वारा मू० 41000 रु० जमा करवाने बारे पत्र जारी कर दिया गया है परन्तु भूतपूर्व सरपंच से कोई भी जवाब प्राप्त नहीं हुआ है। नियमानुसार आगामी कार्यवाही अमल में लाई जा रही है।	0.00
	श्री लतीफ को इस कार्यालय के पत्र क्रमांक 1917 दिनांक 5.8.21 के द्वारा मू० 34375 रु० की राशि जमा करवाने के लिए नोटिस जारी कर दिया गया है नियमानुसार आगामी कार्यवाही अमल में लाई जा रही है।	0.00
	इस कार्यालय के पत्र क्रमांक 1929 दिनांक 5.8.21 के द्वारा नोटिस जारी कर दिया गया है। नियमानुसार आगामी कार्यवाही अमल में लाई जा रही है।	0.00

Sr. No.	Reply	Death
50	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
51	ऑडिट पैरा की क्रम संख्या-51 के अनुसार तत्कालीन सरपंच श्रीमती मीना ग्राम पंचायत की तरफ मु0-17625/- व मु0-120250/-रु0 यानी कुल मु0-137875/- रु0 रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5200 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5458 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
	ऑडिट पैरा की क्रम संख्या-51 के अनुसार तत्कालीन सरपंच श्रीमती मीना ग्राम पंचायत की तरफ मु0-17625/- व मु0-120250/-रु0 यानी कुल मु0-137875/- रु0 रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5200 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5458 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
52	ऑडिट पैरा की क्रम संख्या-52 के अनुसार तत्कालीन सरपंच श्री सुभाष ग्राम पंचायत की तरफ मु0-84750/-रु0 व मु0-49500/- रु0 व मु0-88950/-रु0 यानी कुल मु0-2,23,200 रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5186 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5444 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
	ऑडिट पैरा की क्रम संख्या-52 के अनुसार तत्कालीन सरपंच श्री सुभाष ग्राम पंचायत की तरफ मु0-84750/-रु0 व मु0-49500/- रु0 व मु0-88950/-रु0 यानी कुल मु0-2,23,200 रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक 5186 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5444 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	0.00
	ऑडिट पैरा की क्रम संख्या-52 के अनुसार तत्कालीन सरपंच श्री सुभाष ग्राम पंचायत की तरफ मु0-84750/-रु0 व मु0-49500/- रु0 व मु0-88950/-रु0 यानी कुल मु0-2,23,200 रिकवरी बनती है। रिकवरी की अदायगी के लिए तत्कालीन सरपंच को नोटिस इस कार्यालय के पत्र क्रमांक	0.00

Sr. No.	Reply	Death
	5186 दिनांक 04.08.2021 व हरियाणा पंचायती राज अधिनियम 53(1) के तहत नोटिस पत्र क्रमांक 5444 दिनांक 11.08.2021 दिया गया है। यदि सरपंच उक्त राशि नोटिस की अवधि दौरान जमा नहीं करवाता है तो उसके खिलाफ नियमानुसार 53 (2) के तहत कानूनी कार्यवाही अमल में लाते हुए संबंधित थाना में FIR दर्ज करवा दी जाएगी।	
53	ग्राम पंचायत कचरौली द्वारा पंचायती तालाब को दिनांक 25-1-2009 को खुली बोली के माध्यम से मू0 33500-रू0 सालाना के हिसाब से पांच वर्ष के लिये श्री सतपाल पुत्र श्री कली राम निवासी काबड़ी को पट्टा पर दिया गया था । पट्टेदार द्वारा वर्ष 2009-10, 2010-11 व 2011-2012, की पट्टा राशि जमा करा दी गई थी। लेकिन वर्ष 2012-13 की पट्टा राशि जमा नहीं कराई । पंचायत द्वारा नोटिस जारी किया गया था पट्टेदार द्वारा मच्छली पालन में हानि का बहाना बनाकर पट्टा राशि जमा कराने से इन्कार कर दिया था तथा इसके उपरान्त पंचायत द्वारा तालाब को खाली करा दिया गया था। इसके पश्चात नियमानुसार उच्च अधिकारियों से विचार विमर्श पश्चात उक्त पंचायती तालाब को दिनांक 2-5-2014 को पुनः पट्टा पर छोड़ दिया गया था। अब नियमित पट्टा राशि जमा हो रही है। अतः अनुरोध है कि उक्त कारण के मददेनजर इस पैरा को समाप्त करने की कृपा करें ।	0.00
54	ग्राम पंचायत काबड़ी द्वारा सिकरा तालाब को दिनांक 12-9-2011 को खुली बोली के माध्यम से मू0 175000-रू0 सालाना के हिसाब से पांच वर्ष के लिये श्री अनील पुत्र श्री मेहन्द्र सिंह निवासी काबड़ी को पट्टा पर दिया गया था । पट्टेदार द्वारा वर्ष 2011-12 व 2012-13 की पट्टा राशि मू0 175000-रू0 के हिसाब से जमा करा दी गई थी । वर्ष 2013-14 की पट्टा राशि में से मू0 155000-रू0 की राशि जमा करा दी गई थी । इसके बाद पट्टेदार द्वारा पट्टा राशि जमा नहीं कराई गई । इस स्थिति में पंचायत द्वारा पट्टेदार को नोटिस जारी किया गया। नोटिस जारी करने के बाद उसने पंचायत को अवगत कराया कि तालाब के आसपास फैंक्टरियां हैं जिनका कैमिकलयुक्त जहरीला पानी तालाब में जाता है। फैंक्टरियों के कैमिकलयुक्त जहरीले पानी के कारण पट्टेदार की मच्छली मर गई है। इसी कारण पट्टेदार ने आगे राशि जमा कराने से मना कर दिया था तथा ना ही आगे उसके द्वारा मच्छली पालन किया गया। पंचायत द्वारा दिनांक 5-7-2015 को पारित किया गया कि तालाब में कैमिकलयुक्त जहरीला पानी जा रहा है इसलिये पट्टेदार की समस्या को ध्यान में रखते हुये इसको आगे पट्टा पर ना छोड़ा जाये । इसके अलावा तालाब के आसपास पी0डब्लू0डी0 रोड के साथ मलकियत भूमि में लोगों द्वारा फैंक्टरियों लगाई हुई है उनके द्वारा कैमिकलयुक्त जहरीले पानी की निकासी सहित कोई प्रबन्धन नहीं किया गया है। कमिकलयुक्त पानी रोड़ पर इक्कठा होकर व रोड़ के साथ -2 आकर तालाब में गिर जाता है। पंचायत में आमदन का कोई साधन नहीं जिससे पंचायत स्तर पर कोई समाधान किया जा सकता । गांव के आसपास फैंक्टरियां व मलकियत भूमि में लोगों द्वारा कालोनियां काटी हुई है इसलिये आसपास गन्दे पानी की निकासी का प्रबन्धन भी सम्भव नहीं था । अतः अनुरोध है कि उक्त कारण के मददेनजर इस पैरा को समाप्त करने की कृपा करें ।	0.00

Sr. No.	Reply	Death
55	रिकार्ड के अवलोकन से पाया गया है कि इस समय अवधि का कोई आडिट नोट इस कार्यालय में प्राप्त नहीं हुआ है। आडिट नोट हेतु डिप्टी डायरेक्टर लोकल आडिट, जीन्द से पत्राचार किया जा रहा है। आडिट नोट प्राप्त होने उपरान्त आगामी आवश्यक कार्यवाही अमल में ला दी जाएगी।	0.00
56	खण्ड कार्यालय के पत्र क्रमांक स्पैशल 14 दिनांक 02.08.2021 द्वारा श्री जितेन्द्र कुमार निवासी नाहरा को 80400/-रु0 जमा करवाने बारे नोटिस जारी कर दिया गया है।	0.00
	खण्ड कार्यालय के पत्र क्रमांक स्पैशल 13 दिनांक 02.08.2021 द्वारा श्री राम जी लाल निवासी नाहरा को 61875/-रु0 जमा करवाने बारे नोटिस जारी कर दिया गया है।	0.00
57	खण्ड कार्यालय के पत्र क्रमांक स्पैशल 17 दिनांक 02.08.2021 द्वारा श्री नरेश कुमार पुत्र बन्ता राम निवासी गगनुपर को 87750/-रु0 जमा करवाने बारे नोटिस जारी कर दिया गया है।	0.00
	खण्ड कार्यालय के पत्र क्रमांक स्पैशल 16 दिनांक 02.08.2021 द्वारा श्री पुन्ना राम पुत्र श्री पाली राम निवासी गगनुपर को 72744/-रु0 जमा करवाने बारे नोटिस जारी कर दिया गया है।	0.00
	खण्ड कार्यालय के पत्र क्रमांक स्पैशल 18 दिनांक 02.08.2021 द्वारा श्री मति कौषल्य देवी पत्नि जसवन्त निवासी गगनुपर को 20875/-रु0 जमा करवाने बारे नोटिस जारी कर दिया गया है।	0.00
58	कार्यालय द्वारा संबन्धित को अंतिम नोटिस दे दिया गया है। इसके पश्चात हरियाणा पंचायती राज अधिनियम 53(1) के तहत कार्यवाही अमल में लाई जाएगी।	0.00
	कार्यालय द्वारा संबन्धित को अंतिम नोटिस दे दिया गया है। इसके पश्चात हरियाणा पंचायती राज अधिनियम 53(1) के तहत कार्यवाही अमल में लाई जाएगी।	0.00
59	कार्यालय द्वारा संबन्धित को अंतिम नोटिस दे दिया गया है। इसके पश्चात हरियाणा पंचायती राज अधिनियम 53(1) के तहत कार्यवाही अमल में लाई जाएगी।	0.00
	कार्यालय द्वारा संबन्धित को अंतिम नोटिस दे दिया गया है। इसके पश्चात हरियाणा पंचायती राज अधिनियम 53(1) के तहत कार्यवाही अमल में लाई जाएगी।	0.00
60	कार्यालय द्वारा संबन्धित को अंतिम नोटिस दे दिया गया है। इसके पश्चात हरियाणा पंचायती राज अधिनियम 53(1) के तहत कार्यवाही अमल में लाई जाएगी।	0.00
61	यहां पर यह व्यक्त किया जाता है कि विभाग द्वारा भेजे गये ऑडिट नोट 04/2011 से 03/2014 में मु0 67000/-रुपये का विवरण नहीं है और ना ही ग्राम पंचायत के रिकार्ड में उक्त राशि का विवरण है। अतः पैरा समाप्त करने का कष्ट करें।	0.00
62	यहां पर यह व्यक्त किया जाता है कि विभाग द्वारा भेजे गये ऑडिट नोट 04/2011 से 03/2014 में मु0 38750/-रुपये का विवरण ना है और ना ही ग्राम पंचायत के	0.00

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	रिकार्ड में उक्त राशि का विवरण ना है। अतः पैरा समाप्त करने का कष्ट करें।	
63	यहां पर यह व्यक्त किया जाता है कि विभाग द्वारा भेजे गये ऑडिट नोट 04/2011 से 03/2014 में मु0 38200/-रुपये का विवरण नहीं है और ना ही ग्राम पंचायत के रिकार्ड में उक्त राशि का विवरण है। अतः पैरा समाप्त करने का कष्ट करें।	0.00
64	यहां पर यह व्यक्त किया जाता है कि विभाग द्वारा भेजे गये ऑडिट नोट 04/2011 से 03/2014 में मु0 70875/-रुपये का विवरण नहीं है और ना ही ग्राम पंचायत के रिकार्ड में उक्त राशि का विवरण है। अतः पैरा समाप्त करने का कष्ट करें।	0.00
65	खण्ड कार्यालय के पत्र क्रमांक 2208 दिनांक 08.07.2021 व पत्र क्रमांक 2300 दिनांक 22.07.2021 को रिकवरी बारे लिखा गया है। रिकवरी करके ऑडिट रिपोर्ट आपकी सेवा में सुचित कर दिया जाएगा।	0.00
66	रिकवरी हो चुकी है। रसीद अपेक्षित है।	0.00
67	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
68	खण्ड कार्यालय के पत्र क्रमांक 2208 दिनांक 08.07.2021 व पत्र क्रमांक 2300 दिनांक 22.07.2021 को रिकवरी बारे लिखा गया है। रिकवरी करके ऑडिट रिपोर्ट आपकी सेवा में सुचित कर दिया जाएगा।	0.00
69	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
70	A notice has been issued to Sh. Satpal S/o Dal Singh from Village Dupedi for recovery. The reply will be delivered afer recovery.	0.00
71	रिकवरी हो चुकी है। रसीद साथ संलग्न है।	0.00
	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00
72	रिकवरी हो चुकी है।	0.00
73	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	
74	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दि जाएगी।	0.00

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75	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
76	यह बोली दिनांक 18/05/2011 को एक वर्ष के लिए वर्ष 2011-12 में की गई थी। यह बोली मु0 3000/-रु0 में कर्मचन्द पुत्र श्री सुरता राम के नाम छोड़ी गई है। जिसका कैश बुक में पेज न0 31 पर इन्द्राज है और रसीद न0 50 दिनांक 18/05/2011 है। कृप्या पैरा को समाप्त करने की कृपा करें।	5,300.00
	दिनांक 11.7.2014 को रिकवरी हो चुकी है।	0.00
	दिनांक 11.7.2014 को रिकवरी हो चुकी है।	0.00
77	रिकार्ड के अवलोकन से पाया गया है कि इस समय अवधि का कोई आडिट नोट इस कार्यालय में प्राप्त नहीं हुआ है। आडिट नोट हेतु डिप्टी डायरेक्टर लोकल आडिट, जीन्द से पत्राचार किया जा रहा है। आडिट नोट प्राप्त होने उपरान्त आगामी आवश्यक कार्यवाही अमल में ला दी जाएगी।	0.00
	रिकार्ड के अवलोकन से पाया गया है कि प्लॉट न0 4 मु0 72000/-रु0 में पटटेदार श्री गुरदयाल पुत्र श्री फूल कुमार के नाम छोड़ा गया था लेकिन पटटेदार द्वारा मु0 31000/-रु0 की राशि जमा करवा दी गई थी जो कि रसीद न0 35 दिनांक 22/06/2014 मु0 10000/-, रसीद न0 37 दिनांक 12/08/2014 मु0 15000/- व रसीद न0 38 दिनांक 11/10/2014 मु0 6000/- और कैश बुक पेज न0 95 से 97 पर दर्ज है। और मु0 41000/-रु0 की राशि जमा नहीं करवाई गई। रिकवरी की कार्यवाही हेतु इस कार्यालय के पत्र क्रमांक 58 दिनांक 14/07/2021 के माध्यम से सम्बंधित को नोटिस जारी कर दिया गया है।	0.00
	रिकार्ड के अवलोकन से पाया गया है कि इस समय अवधि का कोई आडिट नोट इस कार्यालय में प्राप्त नहीं हुआ है। आडिट नोट हेतु डिप्टी डायरेक्टर लोकल आडिट, जीन्द से पत्राचार किया जा रहा है। आडिट नोट प्राप्त होने उपरान्त आगामी आवश्यक कार्यवाही अमल में ला दी जाएगी।	0.00
	रिकार्ड के अवलोकन से पाया गया है कि प्लॉट न0 3 मु0 100000/-रु0 में पटटेदार श्री लक्ष्मण पुत्र श्री कपूरा के नाम छोड़ा गया था लेकिन पटटेदार द्वारा मु0 25000/-रु0 की राशि जमा करवा दी गई थी जो कि रसीद न0 34 दिनांक 22/06/2014 मु0 10000/-, रसीद न0 36 दिनांक 12/08/2014 मु0 15000/- और कैश बुक पेज न0 95 से 97 पर दर्ज है। और मु0 75000/-रु0 की राशि जमा नहीं करवाई गई। रिकवरी की कार्यवाही हेतु इस कार्यालय के पत्र क्रमांक 62 दिनांक 14/07/2021 के माध्यम से सम्बंधित को नोटिस जारी कर दिया गया है।	0.00
78	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00

[illegible]

Sr. No.	Reply	Death
	कार्यालय द्वारा संबंधित सरपंच को नोटिस दे दिया गया है। जल्द ही पूर्ण कार्यावाही करते हुए रिपोर्ट आपकी सेवा में भेज दी जाएगी।	0.00
		<b>5,300.00</b>
In case of 63 GPs, notices for recovery have been issued by the concerned BDPOs. In some cases BDPOs have written to concerned Collector to recover the outstanding amount through Land Revenue Act after issuing two notices.		

**The Committee has desired to keep the para pending with the direction that necessary action by the department regarding recovery be taken on priority and information thereof be sent to the Committee from time to time.**

**Statement showing the outstanding observation/recommendation of the Local Bodies and Panchayati Raj Institutions Committee of the Haryana Vidhan Sabha on which the Government is yet to take final decision:-**

**URBAN LOCAL BODIES DEPARTMENT**

**ANNUAL TECHNICAL INSPECTION REPORT, AUDITED BY THE PRINCIPAL ACCOUNTANT GENERAL (AUDIT), HARYANA**

<b>S.No.</b>	<b>Paragaraph</b>	<b>Brief subject</b>
1.	4.1.1 (2011-12)	Non-realization of rent Rs. 42.11 lakh.
2.	4.9 (2012-13)	Encroachment of Land
3.	4.2.2.4 (2015-16)	Loss of revenue due to inaction
4.	4.2.2.6 (2015-16)	Non-levy of installation/ license and processing fee on dish-antena of automated teller machines (ATMs).
5.	4.6 (2015-16)	Excess payment of EPF to man power supplying agencies.
6.	4.7 (2015-16)	Irregularities relating to solid waste management (SWM)
7.	4.1 (2016-17)	Non- obtaining of bank guarantee resulted in non-recovery.

**DEVELOPMENT & PANCHAYATS DEPARTMENT**

**ANNUAL TECHNICAL INSPECTION REPORT, AUDITED BY THE PRINCIPAL ACCOUNTANT GENERAL (AUDIT), HARYANA**

<b>S.no.</b>	<b>Paragaraph</b>	<b>Brief subject</b>
8.	2.7 (2011-12)	Non-recovery of balances from Ex-Sarpanches.
9.	2.16 (2012-13)	Irregularities in leasing of ponds on panchayt land.
10.	2.4 (2014-15)	Un- authorised position/ encroachment of land
11.	2.5 (2015-16)	Irregular purchase of electrical items.
12.	2.2- i (2016-17)	Irregularities in payments
13.	2.4 (2016-17)	Non-recovery of balances from Ex-sarpanches and panches. (PRI)
14.	2.9 (2016-17)	Idle machinery

**URBAN LOCAL BODIES DEPARTMENT**

**ANNUAL AUDIT REPORT ON THE ACCOUNTS OF MUNICIPAL CORPORATION,  
GURUGRAM FOR THE YEAR 2018-19. AUDITED BY THE DIRECTOR,  
LOCAL (AUDIT), HARYANA**

15.	2- A	Record not put up
16.	5	Grants-B
17.	5-(iii)	Grants-B
18.	5-(iv)	Grants-B
19.	7	Loans
20.	14	Excess/Irregular and Avoidable Expenditure including cases of establishment

**URBAN LOCAL BODIES DEPARTMENT**

**ANNUAL AUDIT REPORT ON THE ACCOUNTS OF MUNICIPAL CORPORATION,  
FARIDABAD FOR THE YEAR 2018-19. AUDITED BY THE DIRECTOR, LOCAL  
(AUDIT), HARYANA**

21.	1	Last Audit Report
22.	2-A	Record Not Put up
23.	3-(i)	Finances
24.	5-B (ii)	Grants
25.	6 (i)	Loans
26.	8	Arrears of Rant/Taxes & others
27.	12	House Tax
28.	14-(ii)	Inregularities in works procedure/account
29.	14(v)	Inregularities in works
30.	14 (vi)	Inregularities in works
31.	15	Unauthorized expenditure
32.	17-(ii)	Miscellaneous
33.	17-(vi)	Miscellaneous
34.	17-(viii)	Miscellaneous
35.	17(ix)	Miscellaneous
36.	17 (x)	Miscellaneous
37.	17 (xi)	Miscellaneous
38.	17 (xii)	Miscellaneous
39.	18	Audit requisitions/objections

**ANNUAL AUDIT REPORT OF THE LOCAL AUDIT DEPARTMENT, HARYANA ON  
THE ACCOUNTS OF LOCAL BODIES (ULBs) & PANCHAYATI RAJ (PRIs)  
INSTITUTIONS FOR THE YEAR 2015-16, AUDITED BY THE DIRECTOR,  
LOCAL (AUDIT), HARYANA**

40.	3 (i) of Part II(A) Appendix- I	Misappropriation/likely cases of Embezzlement
41	3 (ii) of Part II(A) Appendix J	Misappropriation/likely cases of Embezzlement
42	3 (iii) of Part II(A) Appendix- K	Misappropriation/likely cases of Embezzlement
43	3 (iv) of Part II(A) Appendix- L	Misappropriation/likely cases of Embezzlement
44	3 (v) of Part II(A) Appendix -M	Misappropriation/likely cases of Embezzlement
45	4 of Part II(A) Appendix -N	Misappropriation/likely cases of Embezzlement
46	4 of Part II(A) Appendix -O	Misappropriation/likely cases of Embezzlement
47	4 of Part II(A) Appendix- P	Misappropriation/likely cases of Embezzlement
48	4 of Part II(A) Appendix -Q	Misappropriation/likely cases of Embezzlement
49	5 of Part II(A) Appendix -R	Misappropriation/likely cases of Embezzlement

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